

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
Principal Bench, New Delhi

Original Application No 539/2019

In the matter of:-

Adil Ansari

Applicant(s)

Vs.

M/S Dhampur Sugar Mills Ltd. & Ors.

Respondent(s)

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1.	<b>Compliance report</b> in the matter O.A. No. 539/2019 titled as Adil Ansari Vs. M/s Dhampur Sugar Mills Ltd. & Ors. in compliance to the Hon'ble NGT order dated 09.11.2020.	
2.	<b>ANNEXURE-I</b> A copy of Hon'ble NGT order dated 09.11.2020.	
3.	<b>ANNEXURE -II</b> A copy of Joint inspection report prepared by CPCB and UPPCB.	

  
(Reena Satavan)  
Scientist-D  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi- 110032.

Date: 26.03.2021

Place: Delhi

**Compliance Report in the matter of Adil Ansari Vs. M/S Dhampur Sugar Mills Ltd. & Ors.,**

**O.A. No. 539/2019**

The present matter is related to operation of sugar and distillery units of M/s Dhampur Sugar Mills Ltd. (Sugar Division), Asmoli, Sambhal, Moradabad, M/s Dhampur Sugar Mills Ltd., Sugar unit, Dhampur, Bijnor and M/s Dhampur Sugar Mills Ltd., Sugar unit, Meerganj, Bareilly and M/s Dhampur Sugar Mills Ltd., Distillery Unit, Dhampur, Bijnor.

Hon'ble NGT vide order dated 09.11.2020 (**Annexure-I**) considered the Compliance Report filed by CPCB on 05.10.2020 and has further directed:

*“State PCB to take further appropriate action by way of prohibiting any activity in violation of law, initiating prosecution and recovering compensation as per applicable norms, following due process of law. The State PCB may also respond to the IA filed by the applicant with particulars in the table annexed to the application, reproduced above and file an action taken report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The CPCB and State PCB may undertake necessary inspection for the purpose.”*

In pursuance of the above order of Hon'ble NGT, joint inspection of M/s Dhampur Sugar Mills Ltd. (hereinafter referred as 'the Unit') was carried by team of officials from CPCB and UPPCB (RO Bijnore, RO Moradabad & RO Bareilly). The team has inspected following units of M/s Dhampur Sugar Mills Ltd;

- 1) M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Asmoli, Sambhal, UP on 13.01.2021
- 2) M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Meerganj, Bareilly, UP on 14.01.2021
- 3) M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor, UP on 02.02.2021
- 4) M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor, UP on 03.02.2021

Joint inspection report has been prepared considering the observations made during the inspection and the compliance status of the recommendations given in previous inspection report dated 29.11.2019. The report has been finalized in consultation with representatives from UPPCB. The detailed joint inspection report comprising the observations and recommendations of joint committee is attached at **Annexure-II**.

Following are the major observations and recommendations made by the Joint Committee during the inspection:

## 1) M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnore, UP

### Observations

1. The analysis result of sample collected from drain coming from colony along front boundary wall of sugar unit shows **pH- 4.6, COD-2448 mg/l , BOD-1604 mg/l**, which are on higher side of typical sewage characteristics i.e. **pH** in range of 6.5 to 8.5, BOD in range of 200 mg/l -300 mg/l, COD in range of 400 mg/l -550 mg/l which indicates that the Sugar effluent got mixed with the domestic sewage drain, however no bypass of effluent/waste water was observed from the boundary wall into the drain as the drain was covered.
2. The unit has not installed Sewage Treatment Plant (STP) for sewage generated from colony located inside the unit premises; however, the unit provided purchase order of STP (P.O. No.-4100007977) dated 16.10.2020 with capacity of 220 KLD, which was under installation.
3. The unit had two lagoons for storage of treated effluent. One with impermeable base having capacity of 10000 m<sup>3</sup> and second having PVC sheets with 4000 m<sup>3</sup> capacity and retention time of 15 days. The second lagoon was a Kachcha lagoon with improper lining of PVC sheets also mentioned in previous finding. Treated effluent is being used for irrigation purpose.

### Observations w.r.t. previous findings:

1. Primary clarifier was found operational during the inspection.
2. The unit has installed seven hazardous tanks for storing the effluent generated during hydrojet tube cleaning/ chemical cleaning by caustic and sulfamic acid (2- caustic solution storage tank and 2 -sulfamic acid solution storage tank and 3- wash storage tank) in the boiling house.
3. The unit has provided purchase order (P.O. - No.-4100007975, dated 16.10.2020) for the installation of Condensate Polishing Unit (CPU) with RO membrane for high pressure boilers (105 kg/cm<sup>2</sup>).
4. The unit has installed decanter for better management of sludge handling system.
5. The unit has maintained proper logbook for the generation and disposal of ETP sludge, boiler ash, and other solids.
6. No bypass arrangement in the unit premises was observed during the inspection.

## **Recommendations**

The unit shall take measures to stop discharge of spillage/surface runoff containing wastewater from industrial premises into drain (Ikra drain and drain coming from city along boundaries of sugar unit) and shall maintain water quality of the drain.

1. The unit shall maintain and calibrate the flow meter installed at Spray pond overflow.
2. The unit shall install the CPU for high-pressure boiler at earliest.
3. The unit shall install the Sewage Treatment Plant (STP) for sewage generated from colony at the earliest.
4. The unit shall convert the 4000 m<sup>3</sup> capacity storage lagoon in to lined impermeable lagoon to avoid any possibility of leakages and must ensure the compliance of stored treated effluent w.r.t. notified discharge standards under E(P) Rules, 1986.
5. The unit shall dismantle the sump having capacity of 100 KL located in bio-compost yard of 10 acres.
6. Unnecessary lines for ETP feed near falling structure shall be dismantled immediately.
7. Abandoned old pumping station along with connecting line shall be dismantled.
8. Filter backwashing tank of suitable design capacity shall be installed for filter backwashing. Existing fresh water line in ETP area shall be dismantled.
9. Provision shall be made for DM plant CIP reject shall be treated in ETP only.
10. Unit shall ensure the proper marking of electromechanical items and connected pipeline. Proper color-coding shall be adopted.

## **2) M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnore, UP**

### **Observations**

1. The unit has dismantled its 02 lagoon of capacity 10173 m<sup>3</sup> and 6159 m<sup>3</sup>. The supply pipeline of spent wash to these tanks has also been dismantled and disconnected. The unit has filled both the lagoons with distillery boiler ash.
2. Previously, the unit had opted bio composting as well as incineration boiler for achieving Zero Liquid Discharge (ZLD), however as informed by the unit representative that the process of bio-composting has been discontinued from June-2020 and presently the unit has opted for concentration incineration system. During joint inspection, the bio-composting operation was found not in operation.

3. The unit has informed that to achieve ZLD, previously the system consisted of Bio-methanation followed by MEE followed by Incineration and bio composting both. However, from last 4-5 years the unit has stopped the use of bio-digesters and directly feeding the raw spent wash to SMEE and IMEE for concentration.
4. The unit is planning to dismantle these bio-digesters. As informed by the unit representative, these bio-digester contains approx. 30000 KL of bio-methanated sludge containing spent wash. The unit is planning to completely exhaust/utilize this bio-methanated sludge containing spent wash in bio composting by 30, June 2021. In this context, the unit has submitted a letter dated 04.01.2021 to MS, UPPCB requesting for temporary permission of bio-composting upto 30 June 2021 for utilization of surplus of bio-methanated sludge containing spent wash, which is stored in the bio-digester of the distillery.
5. For treatment of domestic wastewater generating from the residential colony, sugar plant and distillery plant, the unit is going to install a Sewage Treatment Plant (STP) of 220 KLD capacity and during joint inspection, the STP construction work was found under progress.

### **Recommendations**

1. The unit has total 03 nos. of tube wells against 02 nos. of permitted tube wells as per CGWA NOC. The unit shall dismantle the 3<sup>rd</sup> no. of non-operational tube well.
2. The unit shall complete the construction work of STP at the earliest and shall treat the sewage generating from the residential colony as well as industrial plants in STP only.
3. The unit shall ensure complete filling of both the lagoons of capacity 6159.60 KL and 101753 KL with ash.
4. If the concerned state pollution control board allows the unit to carry out temporary bio-composting for utilization of bio-methanated sludge, in that case the unit shall comply with the following;
  - a) The unit shall ensure to consume the bio-methanated spent wash in bio composting before monsoon season.
  - b) After completion of the temporary bio composting, the unit shall completely dismantle the pump sump of MEE concentrate, which is located at bio-compost yard of 10 acres.
  - c) After completion of the temporary bio composting, the unit shall completely dismantle the newly built pipeline.

### **3) M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Asmoli, Sambhal, UP**

#### **Observations**

1. The NOC for ground water withdrawal has expired on 02/05/2019, however, the unit has applied for the same to be obtained from Ground Water Department, Uttar Pradesh on 30.11.2020.
2. Decanter is also installed but is still to be commissioned for mechanical sludge handling. The unit has provided Proforma Invoice/Purchase Order (P.O. No.-4100007358) dated 30.07.2020.
3. The lagoon capacity of 16000 m<sup>3</sup> is adequate for 10-11 days, which is less than the 15 days of holding capacity of treated effluent storage during no demand of period for irrigation purpose. However, it is also mentioned in validation of ETP performance report performed by National Sugar Institute, Kanpur, submitted of 14.10.2020.
4. Analysis result of sample collected from ETP outlet (pH-7.2 against 5.5-8.5, COD- 128 mg/l against 250 mg/l, BOD- 36 mg/l against 100 mg/l, TSS- 64 against 100 mg/l, TDS- 732 mg/l against 2100 mg/l, O & G- 06 against 10 mg/l and Lagoon outlet (pH-7.4 against 5.5-8.5, COD- 76 mg/l against 250 mg/l, BOD- 21 mg/l against 100 mg/l, TSS- 25 against 100 mg/l, TDS- 896 mg/l against 2100 mg/l) shows that ETP is complying w.r.t the discharge standards for land disposal.
5. The team has observed that the unit is discharging domestic sewage into the Sot River through a channel, which was also connected with the treated effluent storage lagoon for irrigation.
6. The retention capacity of lagoon is around 10 days (i.e. 16000m<sup>3</sup> capacity of lagoon and treated effluent discharge is 1561.45 KL), thus, the lagoon capacity is less than the maximum permissible storage of 15 days.
7. The unit has not installed Sewage Treatment Plant (STP) for treatment of sewage generated from residential colony, however, the unit is in the process of setting up of STP having capacity 60 KLD, for sewage treatment of residential area. The unit has provided the Purchase Order for the same.

#### **Recommendations**

1. The unit shall provide suitable capacity dosing pump for dosing of chemicals like lime and polyelectrolyte solution for optimum utilization of chemical as per feed flow condition.
2. The unit shall safely dispose scrap/metal.
3. The unit shall commission Decanter for better sludge management.
4. The unit shall repair partition wall sludge drying bed.
5. The unit shall install Condensate Polishing Unit (CPU).
6. The unit shall install Sewage Treatment Plant (STP) for treatment of sewage generated from residential colony as soon as possible.
7. The unit shall restrict the drainage of domestic sewage into irrigation channel coming from residential area.
8. The unit shall obtain the NOC from Ground Water Department, Uttar Pradesh as soon as earliest.

#### **4) M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Meerganj, Bareilly, UP**

##### **Observations**

1. NOC issued by CGWA was valid up to 07.06.2020 for the abstraction of ground water from 04 tube wells of total quantity 743 m<sup>3</sup>/day (not exceeding 99,356 m<sup>3</sup>/year). The unit has applied for renewal of CGWA NOC dated 28.04.2020. Apart from 04 permitted borewells, one additional bore-well was observed near residential colony of the unit, which is violation of CGWA NOC conditions, however the unit has provided the photographic evidence of this dismantled borewell.
2. The unit is engaged in production of sugar with consented capacity of 5000 TCD using sugarcane. On the day of inspection, the unit was found operational. The unit started cane crushing on 3<sup>rd</sup> November, 2020. On the date of 13.01.2021, the sugar plant was operated at 5350 TCD. The ETP was reported to be operational from 27.09.2020.
3. The earlier reported bypass of untreated effluent through a pipeline laid underground up to Peelakhar river in Sindholi Village, found removed and a slope joining Peelakhar river also found dry during the inspection.
4. Previously, the unit had two lagoons of 5000 m<sup>3</sup> and 2200 m<sup>3</sup> capacity for storage of final treated effluent. However, during joint inspection, it was found that, the unit has kept only one lagoon of 5000 m<sup>3</sup> capacity for storage of final treated

effluent and the second lagoon of 2200 m<sup>3</sup> capacity converted into aeration tank for spray pond overflow treatment.

5. The lagoon capacity of 5000 m<sup>3</sup> is adequate for only 6-7 days, which is less than the maximum permissible storage of 15. However, it is also mentioned in validation of ETP performance report performed by National Sugar Institute, Kanpur in the month of March, 2020.
6. Treated effluent as claimed by unit was being provide to farmers via fixed HDPE pipeline but unit was not able to make the line operational and no flow was observed at the point of treated effluent supply to farm land. After about 3-4 hours, the flow was observed at the point in farmland in the HDPE line from where sample was collected. This indicates that unit is not providing regularly for irrigation via HDPE pipeline. Sample analysis also shows high BOD (122 mg/l) and COD (196 mg/l) indicates no supply of treated effluent for irrigation regularly.
7. To treat the domestic wastewater generated from this colony, the unit has installed 50 KLD Sewage Treatment Plant (STP) and laying of the pipeline connection was under progress. STP was not operational at the time of inspection.
8. Ponding of untreated sewage observed besides the boundary wall of the sugar mill.

**Observations w.r.t. previous findings:**

<b>S.No.</b>	<b>Recommendations in previous inspection dated 29.11.2019</b>	<b>Observations w.r.t. previous recommendations/findings</b>
<b>1</b>	The unit must dismantle the bypass line (PVC pipe) from the premises to the river Peelakhar and ensure that the untreated/partially treated effluent shall not be discharged outside the premises in any case.	The bypass line of PVC pipe from the unit premises to the river Peelakhar is now being used as irrigation line for providing treated effluent to farmers by giving points at various locations.
<b>2</b>	Unit shall maintain the logbook for the generation & disposal of ETP effluent, sludge, Boiler ash, hazardous	The unit has maintained the logbook for the generation & disposal of ETP effluent, sludge, boiler ash (Avg. 224.5 Quintal/day as per logbook

	waste and other solid wastes.	record from 03.11.2020 to 30.11.2020), hazardous waste (Avg. 0.40 kg/day as per logbook record from 01.11.2020 to 31.12.2020) and other solid wastes.
3	Unit shall install the flow meters at the places as recommended by National Sugar Institute (NSI), Kanpur.	The Unit has installed flow meters at power turbine cooling, boiler, wet scrubber, B & C Masecuite cooling as recommended by NSI, Kanpur in validation report of ETP for season 2018-19. The same has been verified by the joint inspection team on 14.01.2021.
4	All domestic wastewater generated within the premises and colony shall be discharged after proper treatment. The unit shall install Sewage Treatment Plant (STP) for the treatment of domestic wastewater.	The installation of Sewage Treatment Plant (STP for the treatment of domestic waste water generated from the colony was under progress on the day of joint inspection, however the unit has provided photographic evidence of operational STP via email dated 22.01.2021).

### Recommendations

1. ETP inlet flowmeter should be installed at the main inlet of ETP.
2. Periodic removal of sludge shall be ensured.
3. Flow meter shall be installed at mill house and boiling house outlet for monitoring of generated effluent.
4. The oil skimmer shall be installed within a tank having approximate retention time of 45 min.
5. The treated effluent discharges for irrigation shall comply with MOEFF&CC Notification dated 14.01.2016 (G.S.R. (35E)) for land disposal.

6. Installed STP shall be made operational for treatment of generated sewage. Treated sewage shall be utilized for irrigation & other purposes.
7. The unit shall keep only single arrangement to pump the treated effluent from the lagoon to irrigation supply.
8. Unit shall obtain amended Hazardous waste authorization from UPPCB to handle and safe disposal of discarded containers, oily rags, cotton waste, O&G and spray pond ETP sludge.
9. All possible efforts shall be made to ensure consistent compliance of the standards referred.

The Tribunal vide the same order also directed UPPCB to respond to the IA no.376/2020 filed by applicant in the concerned matter. However, as requested by UPPCB, CPCB has prepared the response to the IA no.376/2020 in compliance to Hon'ble NGT order to be filed separately in the Hon'ble Tribunal.

Now, this Compliance Report is submitted in compliance of Hon'ble NGT order dated 09.11.2020.

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 539/2019  
(I.A. No. 376/2020)

(With report dated 05.10.2020)

Adil Ansari

Applicant

Versus

M/s Dhampur Sugar Mills Ltd. & Ors.

Respondent(s)

Date of hearing: 09.11.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Ms. Preeti Singh, Advocate

Respondent(s): Mr. Rajkumar, Advocate for CPCB  
Mr. Pradeep Misra and Mr. Daleep Dhyani, Advocates for UPPCB  
Mr. Sandeep Singh, Advocate for State of UP  
Mr. A.A. Aron, Advocate for M/s Dhampur Sugar Mills Ltd.

**ORDER**

1. The issue for consideration is the remedial action for violation of environmental norms by M/s Dhampur Sugar Mills Ltd. (Sugar Division), District Sambhal, sugar mill units in District Bijnor and District Bareilly and Distillery in District Bareilly.

2. The matter has been earlier considered by several orders including orders dated 14.08.2019, 04.02.2020 and 03.07.2020. It will be suffice to reproduce the relevant part from the said orders. Order dated 14.08.2019 is as follows:-

*"1. Grievance in this application is that M/s Dhampur Sugar Mills Ltd. (Sugar Division), District Sambhal and sugar mill units in District Bijnor and District Bareilly and Distillery in District Bareilly were operating in violation of environmental norms. The unit at Dhampur was directed to be closed earlier vide*

order dated 23.04.2015 passed by this Tribunal and was allowed to reopen by subsequent order subject to certain conditions, including payment of Rs. 1 Crore towards environmental compensation and furnishing a bank guarantee of Rs. 10 lakhs. However, the pollution still continues to operate without compliance of conditions. Other units in Bijnor and Bareilly Districts are also operating illegally and so is the Distillery unit in Bareilly District.

2. On 27.06.2019, Notice was issued by this Tribunal with reference to the allegations in the application. Reply has been filed by the UP State PCB which is practically of no value. Reply has been filed by the CPCB is that the closure directions have been issued in respect of Dhampur unit of Sugar Mill. Besides, show cause notices have been issued to other two Sugar Mills at Bareilly and Sambhal. Distillery unit at Bareilly is non-functional on account of off season.
3. Let the CPCB and State PCB furnish a further joint factual and action taken report with regard to all the four Units (three sugar mills and one distillery unit) by 30.11.2019 by e-mail at [judicial-ngt@gov.in.](mailto:judicial-ngt@gov.in)"

3. Order dated 04.02.2020 is as follows:-

**"4.0 M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor -**

#### **4.8 Observations**

- i. The Unit and ETP were found operational during the inspection.
- ii. The Unit have valid consent to operate issued by UPPCB, under of Water Act and Air Act till 31.12.2019.
- iii. The primary clarifier was found non-operational during inspection. However, as per analysis report of sample collected from ETP outlet, TSS was below detectable limit, therefore the possibility of dilution cannot be ruled out.
- iv. The Unit has not installed flow meters at Mill Fibrizer, Mescuite cooling and RO reject as it was recommended in validation report of ETP for session 2018-19 by National Sugar Institute (NSI), Kanpur.
- v. The Unit has not installed the Hazardous tank in the boiling house.
- vi. The treated effluent is stored in lagoon of 4000 KL capacity for utilization for irrigation purposes.
- vii. The Unit has provided Kachcha lagoon (for storage of treated effluent) having lining of PVC sheets, which is not proper and it may result in leaching under wear & tear condition.
- viii. The Unit has installed two dryers (for baggase), using the flue gases from stack of the boiler. The utilization of boiler ash at bio-compost site was observed and transport receipts were verified and found matching.

- ix. The Unit has not yet installed the Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm<sup>2</sup>).
- x. The Unit has installed additional MGF and ACF for tertiary treatment as the installed capacity of MGF and ACF was inadequate.
- xi. The mechanical sludge handling system for better management of sludge waste is not provided by the Unit. As reported by representative of the Unit, the purchase order has been issued for Decanter of 6 m<sup>3</sup> per hour capacity.
- xii. The Unit has not provided and did not maintained the logbook for the generation and disposal of ETP sludge, Boiler ash and other solid wastes.
- xiii. The unit is yet to comply with CPCB direction dated 01.07.2019 by dismantling the bypass provision. However, during visit the discharge of effluent was not observed by the team.
- xiv. The team also collected the wastewater sample from the local drain (Ikara Nalla) flowing adjacent to the Unit premises. The characteristic of the wastewater is as:

**Table 4 Characteristics of Wastewater flowing through Ikara drain**

Sampling point	Latitude/ Longitude	pH	COD (mg/L)	BOD (mg/L)	Sulphate (mg/L)	TSS (mg/L)	TDS (mg/L)	NH <sub>3</sub> -N (mg/L)	Phosphate (mg/L)
Ikara Drain at u/s of the Unit	29.292038/ 78.510125	6.88	438	122	137	1200	500	34	3
Ikara Drain at d/s of the Unit	29.290151/ 78.5088303	7.11	776	177	73	1435	468	35	3.1

- xv. The value of COD in the drain waste water is more than that for raw sewage, which shows the addition of industrial effluent in to drain.
- xvi. The Unit does not have STP facility for the treatment of domestic wastewater. The domestic waste water is collected, Treated in septic tank and disposed through Soak pits installed in the Units premises.

#### **4.9 Recommendation:**

1. The Unit must dismantle the by-pass line provided within the premises and ensure that only treated effluent shall be discharged outside the premises.
2. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
3. The Unit shall ensure to implement the recommendation made by National Sugar Institute (NSI), Kanpur in validation report of ETP (for season 2018-19).

4. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm<sup>2</sup>).
5. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
6. The lagoon must be properly lined to prevent leaching/contamination of ground water.
7. Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.
8. The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest, as the NOC has already expired in April, 2019.
9. The Unit's NOC from CGWA expired on 27.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.

#### 4.10 Action taken status

1. In crushing season 2016-17, unit was non-operational during the inspection due to off-season. CPCB issued compliance direction dated 02.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. reputed institutions.
2. In crushing season 2017-18, CPCB issued show cause notice dt.07.05.2018 under section 5 of the Environment (Protection) Act, 1986 to the unit for non-compliance of BOD-53 mg/l against norms of 30 mg/l with surface water discharge norms prescribed under Environment (Protection) Rules, 1986.
3. CPCB issued compliance direction dated 16.11.2018 under section 5 of the Environment (Protection) Act, 1986 for implementation of charter.
4. In crushing season 2018-19, unit was found non-complying w.r.t. bypass of untreated effluent. BOD- 56 mg/l, TSS-35 mg/l and CPCB issued closure direction dated 23.04.2019 and 01.07.2019 under section 5 of the Environment (Protection) Act, 1986 and levied Environmental Compensation (EC) of Rs 57,30,000/-.
5. CPCB issued compliance direction dated 06.11.2019 under section 5 of the Environment (Protection) Act, 1986 and levied EC of Rs 16,20,000/-. As per the revised policy dated 04.09.2019 and 01.11.2019.
6. The unit deposited EC in ESCROW account and submitted action plan for utilization of the EC amount. Action plan has been evaluated by CPCB and approved for execution.

**B. 5.0 M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor**

**5.6 Observations:**

- i. On the day of inspection, the distillery unit and spent wash management system were found operational.
- ii. The Unit has consent to operate at 200 KLPD under Water Act, 1974 and Air Act, 1981 both having validity up to 31.12.2019. **(Annexure 2a, 2b).**
- iii. The Unit has three bore-wells to meet the water requirement of production and domestic consumption. Out of three bore-wells, only two are in use, as per information provided by industry officials. Flow meters have been installed on each bore well. Average daily water consumption is calculated as 1234.44 KLPD based on three months (Sept, 2019-Nov, 2019) logbook data of flow meters. However, as per water balance data provided by Unit, fresh water requirement is 1726 KLPD.
- iv. The Unit's NOC for groundwater abstraction has expired on 07.04.2019 and it has applied for renewal of NOC on 17.02.2019.
- v. Total alcohol production during last six months (May, 2019-Oct, 2019) was 36429.06 KL. Therefore the average production is 6071.51 KL/month i.e. 202.38 KLPD.
- vi. The Unit has provided production data certified by Excise department, data of raw spent wash generation, details of MEE- concentrate and condensate generation, utilization; as well as spent wash consumption for bio-composting and incineration.
- vii. As per adequacy report of April, 2019 prepared by NSI, Kanpur, the adequacy of ZLD system has been certified for 250 KLPD.
- viii. The Unit has installed mass flow meters with totalizer at inlet and outlet of SMEE as well as inlet and outlet of IMEE. All mass flow meters are connected to CPCB sewer. Mass flow meter readings at the time of inspection is presented below:

**Table 8: Details of mass flow meters**

SI.No	Mass flow meter	Totalizer reading at inlet	Totalizer reading at outlet
1.	SMEE	1218230.02 MT	278455.46 MT
2.	IMEE	107701 MT	33854 MT.

- ix. The raw spent generation as per mass flow meter data during last six months (May, 2019- Oct, 2019) was 3,52,943 MT while concentrated spent wash generation for 6 months is 28736 MT (for 30 °Bx) and 86492 MT (for 58 °Bx) against consumption of 27682 MT in bio-composting and 86442 MT in incineration respectively.
- x. As per logbook data of six months, overall average spent wash generation is 9.59 KL per KL of alcohol produced.
- xi. As per information provided by industry officials, the average efficiency achieved through SMEE and IMEE is 67.35%.
- xii. The concentrated spent wash after third stage evaporator having 30°Bx is utilized for bio composting while concentrated spent wash after the finisher evaporation having 55-60°Bx is incinerated and process condensate is treated in the Condensate-Polishing Unit (CPU).
- xiii. At the time of inspection, 120 KLPD distillation Unit with integrated Multi Effect Evaporator (IMEE) was not in operation due to power tripping on 27.11.2019 morning as informed by industry officials. It could only restart on 28.11.2019 afternoon.
- xiv. At the time of inspection, the density of spent wash at inlet and outlet of the standalone MEE was 1026.87 Kg/m<sup>3</sup> and 1226.89 Kg/m<sup>3</sup> respectively.
- xv. As per logbook data, average feed to SMEE is 1044 KLPD while average quantity withdrawn after third stage is 287.8 KLPD and average conc. Spent wash from SMEE after fifth stage is 277.7 m<sup>3</sup>/day.
- xvi. The Unit has installed Condensate Polishing Unit (CPU) consisting of three stage RO technology. As per information provided by the industry, the design capacity of the CPU is 2600 m<sup>3</sup>/day whereas as per revalidated adequacy report dated 29.05.2019, the design capacity of the CPU is 2500 m<sup>3</sup>/day. The sources of effluent coming into CPU include MEE condensate (2100 m<sup>3</sup>/day), spent lees (300 m<sup>3</sup>/day), cooling tower and boiler blow downs (200 m<sup>3</sup>/day). While the RO permeate (2000 m<sup>3</sup>/day) is used in process and non-process activities like molasses dilution, cooling tower make up as well as non-process activities like fire safety and gardening, the RO reject (600 m<sup>3</sup>/day) is circulated back to the MEE.
- xvii. There are total of seven tanks/lagoons of which six tanks for spent wash management are within the Unit premises and one at the bio-compost yard site. Details of the tanks within premise and in bio-compost yard are given below:

**Table 9: Details of lagoons for spent wash management**

SI. No.	Identification	Condition during inspection	Capacity (as provided by the Unit)	Purpose
1.	Settling tank	Filled	2492KL	Used as Settling Tank
2.	Settling tank	Filled	3396KL	Used as Settling Tank
3.	Tank 1	Completely filled	1500KL	Used as buffer tank before SMEE
4.	Lagoon 3	Half filled	6050KL	Storage of conc. spent wash, raw spent wash, RO reject
5.	Lagoon 4	Empty	10,000KL	Used as standby for storage of spent wash in case of sudden breakdown of operations.
6.	Tank 2	60% filled	400KL	Storage of MEE concentrate before bio composting
7.	Tank 3	Closed tank. Conc. Spent wash (slop).	207KL	Storage-cum- Pump sump of MEE concentrate before incineration.

On the day of inspection, settling tank-1 (2492 KL) and settling tank-2 (3396 KL) were observed to be full with raw spentwash combined with RO reject and stormwater accumulated in open drains in the industry premises.

Based on above data, total raw spent wash plus CPU (RO) reject stored in all tanks work out to be 10413KL (2492+3396+1500+0.5\*6050).

- xviii. There was a 10,000 KL capacity empty lagoon which was informed to be used for storage of effluent in cases of emergency breakdown of ZLD system.
- xix. The Consent to Operate does not indicate the amount of spentwash to be utilized in biocomposting and amount to be incinerated. As per revalidated adequacy report submitted in May, 2019, 10.56 M<sup>3</sup>/hr of 30°Bx concentrated spentwash is utilized in biocomposting while 22.5 M<sup>3</sup>/hr of 57.9°Bx is incinerated in incineration boiler while based on logbook data in May, 2019, 36.86% is utilized in biocomposting while 63.14% is used in incineration, similarly, in June, 2019, 46.93% is used in biocomposting and 53.67% is incinerated. For the the period from July, 2019 to October, 2019, 10% of concentrated spentwash is utilized in biocomposting while 89% of the spentwash is incinerated in slop furnace (as boiler fuel).
- xx. The existing active area for bio-composting is 16 acres while required area for 4 cycles of biocomposting is 14.6 acres.
- xxi. The unit has installed only one piezowell/piezometer in the bio-compost yard of 10 acres area.

- xxii. Incinerator design capacity is 75 TPH with maximum feed rate of 26 MT/hr and at the time of inspection it was operating at feed rate of 18TPH.
- xxiii. The Unit uses 25.5 TPH of MEE slop with 13-15 TPH of bagasse as fuel for the incinerator boiler. Flowmeter is installed at the feedline of the slop boiler. At the time of inspection, flowmeter reading was 1088.77 kg/hr. Around 30 MT/day of ash is generated from the incinerator, which is utilized for mixing with bio-compost and for land filling within the Units premises.
- xxiv. The Unit has installed mass flow meters at inlet and outlet of SMEE as well as inlet and outlet of IMEE. Also, PTZ camera is installed at the bio-compost area.
- xxv. The Unit has a bottling plant and sample was collected from its final outlet. The effluent from bottling plants collected, pumped and reused into cooling tower. Cooling tower blow down is treated through CPU.
- xxvi. At the time of inspection, samples were collected from various locations of the distillery unit to verify the efficiency of the ZLD system. Analysis results are represented below:

**Table 10: Characteristics of spent wash and other effluents in distillery Unit.**

S.No.	Sample location	Parameters					
		pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	TS (mg/l)
1.	Raw spentwash	4.72	154776	-	-	-	167330
2.	MEE feed	5.42	121967	-	-	-	120590
3.	MEE concentrate	5.2	283353	-	-	-	485910
4.	Conc. Spentwash in storage tank	5.04	494155	-	-	-	496010
5.	SW in buffer tank	4.73	192825	-	-	-	196390
6.	SW in lagoon of biocompost yard	4.85	280935	-	-	-	260610
7.	Feed to incinerator	4.85	471987	-	-	-	444270
8.	CPU feed	4.77	2697	1230	15	1548	-
9.	CPU permeate	4.3	1013	323	<10	164	-
10.	CPU reject	4.98	9332	5083	<10	4000	-
11.	MEE condensate	3.52	16076	9750	-	756	840
12.	Spent lees	3.76	5668	3200	-	400	488
13.	Final outlet of bottling plant	5.41	333	234	-	-	164

- xxvii. As per the analysis report, raw spentwash has COD of 154776 mg/l and total solids 167330 mg/l while raw

spentwash stored in buffer tank has COD of 192825 mg/I and total solids of 196390 mg/I.

- xxviii. Analysis report indicates that feed to SMEE has COD and TS of 121967 mg/I and 120590 mg/I respectively while concentrated spentwash has COD of 283353mg/I and TS of 485910 mg/I.
- xxix. Samples collected from lagoons for concentrated spentwash and spentwash in the lagoon in biocompost yard indicated TS of 496010 mg/I and 260610 mg/I respectively
- xxx. As per the analysis report, CPU permeate has **pH of 4.3, COD- 1013 mg/I, BOD-323 mg/I** and TDS of 164 mg/I and is reported to be used for both process and non-process activities including fire safety and gardening. The quality of treated condensate indicate non compliance w.r.t land discharge norms.
- xxxi. The analysis report indicate acidic characteristic of CPU permeate, reject, MEE condensate and final effluent from bottling plant.
- xxxii. Analysis report of sample collected from final outlet of bottling plant indicated pH 5.41, BOD of 234 mg/I and COD 333 mg/I. It was informed that effluent from bottling plant is stored in a tank and further pumped as cooling tower makeup water.
- xxxiii. The team also collected wastewater sample from the local drain (Ikara Nalla) flowing adjacent to the unit premises. The characteristic of the wastewater is as follows:

Sampling point	Latitude/ Longitude	pH	COD (mg/L)	BOD (mg/L)	Sulphate (mg/L)	TSS (mg/L)	TDS (mg/L)	NH <sub>3</sub> _N (mg/L)	Phosphate (mg/L)
Drain at u/s of the unit	29.292038/ 78.510125	6.88	438	122	137	1200	500	34	3
Drain at D/s of the unit	29.290151/ 78.5088303	7.11	776	177	73	1435	468	35	3.1

### 5.7 Recommendations.

1. **The utilization of CPU permeate having pH of 4.3, COD- 1013 mg/I against 250 mg/I and BOD- 323 mg/I against 100 mg/I in non process activities like gardening, is a violation of ZLD norms and should be stopped immediately.**

2. *The Unit's NOC from CGWA expired on 07.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.*
3. *Based on the available active area for biocomposting (16 acres), Unit can have lagoon capacity of ~9675 M<sup>3</sup> for 30 days' storage of conc. spentwash (30°Bx) and 3116 M<sup>3</sup> for seven days' storage of concentrated spentwash (55 °Bx) in compliance to CPCB direction dated 07.12.2015. The extra lagoon of capacity 10,000 m<sup>3</sup> shall remain vacant and not be used without obtaining permission from UPPCB.*
4. *The Unit should install three piezowells around biocompost yard as per SOP for distilleries.*

**5.8 Action taken status of CPCB on M/s Dhampur Sugar Ltd (Distillery Sector), Bijnor**

1. *The Unit was issued Show Cause Notice dated 06.02.2018 for noncompliance to direction dated 14.06.2017 issued under Section 5 of Environment (Protection) Act, 1986.*
2. *The Show Cause Notice was revoked on 08.08.2018 following compliance to CPCB direction dated 06.02.2018.*

**5.9 Action taken status of UPPCB on M/s Dhampur Sugar Ltd (Distillery Sector), Bijnor, U.P**

1. *Based on inspection carried out by UPPCB officials on 02.08.2019, a Show cause notice dated 13.08.2019 along with imposition of environmental compensation of Rs. - 6,75,000/- has been issued to the Unit for violation of ZLD norms, illegal disposal of spentwash in agricultural fields of nearby village-Fena, Chandpur.*

**C. 6.0 M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal**

**6.8 Observations**

- i. *The manufacturing unit and ETP were found operational during the inspection.*
- ii. *The Unit have CTO (Consent to Operate) under Water Act, 1974 and Air Act, 1981 valid till 31.12.2019.*
- iii. *The Unit has installed flow meters at fresh water, cold water and hot water consumptions points as recommended by National Sugar Institute (NSI), Kanpur.*

- iv. The Unit has installed three (3Nos) of Hazardous tanks with capacity of 43m<sup>3</sup>, 27m<sup>3</sup> and 36m<sup>3</sup> for collecting of wash water generated during chemical /mechanical cleaning of evaporators.
- v. The treated effluent from ETP is stored in a lagoon of 16000 KL capacity for utilization for irrigation purposes.
- vi. The Unit has installed two dryers (for baggase), using the flue gases from stack of the boiler. Dryers were found operational.
- vii. Wet scrubber (common to 70 TPH & 50 TPH boilers) was not in working condition.
- viii. The Unit has installed two stage, 2Nos Reverse osmosis (RO) plants for the treatment of 2 nos boilers blow down.
- ix. A new MGF (Multigrade Filter) and ACF (Activated Carbon Filter) for tertiary treatment was under installation as the installed capacity of existing MGF and ACF was inadequate.
- x. The Unit has not provided/maintained the logbook for the generation and disposal of ETP sludge and other solid wastes. However, for boiler ash disposal, documents of transportation and receipts were shown and verified with logbook at Bio-compost yard site of distillery of M/s Dhampur group.
- xi. The team also collected the sample from drain (Lat. 28.711214, Long. 78.544426) flowing adjacent to the Unit premises. The characteristic of the wastewater is as:

**Table 14: Characteristic of wastewater flowing through drain adjacent to M/s Dhampur Sugar Mills Ltd., Asmoli**

<b>Sampling point</b>	<b>pH</b>	<b>COD (mg/L)</b>	<b>BOD (mg/L)</b>	<b>Sulphate s (mg/L)</b>	<b>TSS (mg/L)</b>	<b>TDS (mg/L)</b>
Drain after mixing	7.85	70	15	238	44	1236
Drain /sewage	7.45	195	97	16	99	700
Ponding, in Sot river	7.82	73	12	127	39	1204

- xii. The Unit does not have facility for the treatment of domestic wastewater and untreated sewage is discharged and mixed with treated effluent of the sugar Unit.

**6.9 Recommendations:**

1. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
2. Unit should install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm<sup>2</sup>) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
3. The Unit must ensure the maximum reuse of treated effluent in process.
4. Wet scrubber (attached to Boilers 70TPH & 50TPH) should be made operational before start of the attached boiler.
5. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
6. The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest as the CGWA NOC has already been expired in May, 2019.
7. The Unit's NOC from CGWA expired on 02.05.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.

#### **6.10 Action taken status**

1. In crushing season 2016-17, unit was found non-complying w.r.t. discharge standard and CPCB issued show cause notice dt.16.01.2017 under section 5 of the Environment (Protection) Act, 1986.
2. CPCB issued direction dated.29.06.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. repute institutions.
3. CPCB issued compliance direction dated 02.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. repute institutions.
4. In crushing season 2017-18, unit was found non-complying w.r.t. bypass of untreated effluent and CPCB issued closure dt.07.02.2018 under section 5 of the Environment (Protection) Act, 1986.
5. CPCB issued compliance direction dated 22.10.2018 under section 5 of the Environment (Protection) Act, 1986.
6. In crushing season 2018-19, unit was found complying and CPCB issued compliance direction dt.20.05.2018 under section 5 of the Environment (Protection) Act, 1986.

**D. 7.0 M/s DSM Sugar Meerganj, Sidhauri Road, Meerganj, Bareilly,**

### 7.8 Observations

- i. The manufacturing unit and ETP were found operational during the inspection. The inflow to ETP (flowmeter reading) during the inspection was observed 34.0 m<sup>3</sup>/hour which is equivalent to 616 KLD against the installed capacity of 1000 KLD ETP.
- ii. The oil skimmer in oil grease trap was not properly installed and the level of effluent was at bottom/ below the belt.
- iii. MLSS growth in Aeration tank was observed satisfactory.
- iv. The Unit has not installed flow meters at power turbine cooling, boiler, wet scrubber, B & C Masseurite cooling as it was recommended by National Sugar Institute (NSI), Kanpur in validation report of ETP for season 2018-19.
- v. The Unit has installed MGF and ACF for tertiary treatment.
- vi. The mechanical sludge dewatering/handling system for better management of wet sludge is not provided by the Unit.
- vii. The Unit has not provided/maintained logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
- viii. A part of Cooling Tower overflow is being mixed with raw effluent and the rest is being treated in lamella through a separate channel. The channel carrying Cooling Tower overflow to raw effluent channel should be regulated by valve or sluice gate which may be controlled once Unit starts making refined sugar using Double Sulphitation Process.
- ix. The Unit was bypassing the untreated effluent through a pipeline laid underground up to Peelakhar River in Sindholi Village (Lat: 28.556169 and Long: 79.241446) which ultimately meets River Ramganga. This was shown to the Unit's representatives, who accepted the discharge of wastewater and they explained that the PVC pipeline is laid for disposal of storm/rain water from the mill premises to Peelakhar.
- x. Samples of untreated effluent bypassed through PVC pipe and flowing through a drain were collected by the CPCB team. The characteristics of the effluent are given below:

Table 18: Characteristics of by-passed effluent by M/s Dhampur Sugar Mills Ltd., Meerganj

Sample Analysis	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Sulphate (mg/l)	Color (Hazen)
Multiple outlet/bypass (drain)	5.40	1306	890	248	2464	274	216

Multiple outlet/bypass (pipe)	5.33	1640	967	212	2412	220	237
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- xi. Samples were also collected from the upstream and downstream of the Peelakhar river where the effluent from the bypass line was meeting with the river water. Analysis results of the water are provided in the following table. The high value of BOD and COD in down stream of the confluence point of bypass line and river shows the impact of untreated effluent being discharged by the Unit.

**Table 19: Water quality of river Peelakhar**

Sampling point	pH	COD (mg/L)	BOD (mg/L)	Color (Hazen)
River Peelakhar at u/s8 bypass line		BDL	BDL	BDL
River Peelakhar at u/s7.7 bypass line		37	5.3	BDL

- xii. The Unit does not have facility for the treatment of domestic wastewater. Untreated domestic effluent was found being discharged outside the premises of the Unit through a hole in the wall of the Unit.

#### **7.9 Recommendations:**

1. It is proposed that direction under section 18(1)(b) shall be issued to UPPCB to take appropriate action to stop discharge of wastewater in river Peelakhar and to levy environmental compensation of suitable amount to the Unit for illegal discharge/bypass of untreated effluent.
2. The Unit must dismantle the bypass line (PVC pipe) from the premises to the river Peelakhar and ensure that the untreated/partially treated effluent shall not be discharged outside the premises in any case.
3. Unit must take corrective measures to prevent the leaching of untreated effluent into the soil/ ground water.
4. Unit shall maintain the logbook for the generation and disposal of ETP effluent, sludge, Boiler Ash, hazardous waste and other solid wastes.
5. Unit shall ensure to implement the recommendations made by National Sugar Institute (NSI), Kanpur in validation report of ETP for session 2018-19.
6. Unit shall install the flow meters at the places as recommended by the National Sugar Institute (NSI), Kanpur.

7. **All domestic wastewater generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of domestic wastewater.**

#### **7.10 Action taken status**

1. In crushing season 2016-17, unit was found complying and CPCB issued compliance direction dated 08.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. repute institutions.
  2. In crushing season 2017-18, unit was found non-complying and CPCB issued show cause notice dt.15.03.2018 under section 5 of the Environment (Protection) Act, 1986 for non-compliance w.r.t. BOD-31.2 mg/I, TSS- 111 mg/I, MLSS-684mg/I.
  3. CPCB issued compliance direction dated 26.10.2018 under section 5 of the Environment (Protection) Act, 1986 for charter implementation.
  4. In crushing season 2018-19, CPCB issued show cause notice dt.14.06.2018 under section 5 of the Environment (Protection) Act, 1986 for low MLSS-1291mg/I in aeration tank and BOD at outlet was found BDL and TSS-27.4 mg/I which showed chances of dilution.
  5. CPCB issued compliance direction dated 09.08.2019 under section 5 of the Environment (Protection) Act, 1986.
  6. In crushing season 2019-2020, unit was found non-complying w.r.t. bypass of untreated effluent and CPCB issued direction under section 18 (1) (b) on 02.01.2020 to UPPCB. In compliance, UPPCB has imposed EC of Rs. 17,70,000/- vide letter dated 21-01-2020 to the unit.”
4. Last order dated 03.07.2020 is as follows:-
- “4. Accordingly, a further report has been filed by the CPCB on 19.06.2020 concluding as follows:
- “Compliance status of the units are as follows:
- a. **UPPCB has imposed Environmental Compensation of Rs. 17,70,000/-on M/s Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly.** Unit has deposited the same and by-pass line has been permanently removed.
  - b. UPPCB has issued directions to M/s Dhampur Sugar Mills (Distillery Unit) Dhampur, Bijnore vide letter dated 17-06- 2020 under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to utilize the excess stored 1100 KLD and also submit time bound action plan for dismantling the excess storage capacity.

- c. **UPPCB vide letter dated 17-06-2020 has issued directions to M/s Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore to deposit the EC amount of Rs. 16,20,000/- imposed by CPCB immediately in the account of UPPCB in compliance of directions of Hon'ble NGT.**
- d. **UPPCB vide letter dated 17-06-2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC.**
- e. *The M/s Dhampur Sugar Mills Ltd. (Sugar unit), Asmoli, Sambhal Moradabad was not found by passing the effluent in the joint inspection.*
- f. *The status of NOC from CGWA is as follows:*
- *M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor has obtained NOC from CGWA.*
  - *M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor has obtained NOC from CGWA.*
  - *M/s DSM Sugar Meerganj, Sidhauri Road, Meerganj, Bareilly has obtained NOC from CGWA.*
  - *M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal applied NOC from CGWA. UPPCB vide letter dated 17-06- 2020 has asked CGWA for imposition of EC on M/s Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal due to withdrawal of Ground Water without NOC."*

**5. The above shows that while for two units, compensation has been assessed by the State PCB, for the other two units, compensation has been left to be determined by the CGWA. There is no consistency. If in two cases, the State PCB has assessed compensation, there is no reason why for other two units it should not have done so. It is also not clear whether the compensation is as per norms and covers the entire period of illegal drawl of ground water and whether the deterrence factor has been taken into account.**

**6. Let the State PCB take further action which may be overseen by the CPCB. The CPCB may after coordination with the State PCB furnish a further action taken report before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."**

5. Accordingly, the CPCB has filed its report dated 05.10.2020:-

*"Based on the deliberations held in meeting, following decisions were made:*

1. UPPCB would request District Collector and CGW A for calculating and levying EC as per the Hon'ble NGT order dated 28.08.2019 in the matter of Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors, OA. No. 593 of 2017, which authorizes District Collector/ CGW A to levy EC for illegal extraction of ground water.

2. UPPCB was requested to give a statement to CPCB mentioning that UPPCB has not assessed or levied EC on these units.

3. UPPCB was requested to incorporate their stand/opinion about levying of EC for ground water extraction and also the referred Hon'ble NGT order dated 28.08.2019 which authorizes COW AI District Collector to assess and levy EC in the point-wise compliance report (as per the recommendations of the committee) to be submitted by them to CPCB by 25.09.2020.

4. UPPCB was requested to update CPCB about the deposition status of the levied Environmental Compensation as per the compliance report.

As decided in the meeting, UPPCB sent its comments on the issue raised in the meeting submitting that UPPCB had sent two letters to CGW A, dt 17.06.2020 (Annexure-IV) and 21.09.2020 (Annexure-V) requesting to levy EC on M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal for extraction of ground water without obtaining NOC as CGW A is the authority to levy EC for illegal extraction of ground water. Also, UPPCB submitted updated compliance status report of the units as per the recommendations of joint inspection team to CPCB, which is annexed as Annexure-VI. As per the aforementioned report, all 04 units have complied with the recommendations of the Joint Inspection Team.

CPCB respectfully submits that out of 04 units in the matter, only Mis Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal has not obtained NOC from CGW A. Rest all three units have already obtained NOC from CGW A for extraction of ground water. **Therefore, EC for the illegal extraction of ground water is to be levied on the sugar unit, M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal for which CGW A is required to calculate the amount. The EC already levied on the two units (Mis Dhampur Sugar Mills Ltd (Sugar Unit), Meerganj, Bareilly and M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor) as mentioned above was for noncompliance with respect to environmental norms. Now, this Compliance Report is submitted in compliance of Hon'ble NGT order dated 03.07.2020."**

6. I.A. No. 376/2020 has been filed on behalf of the applicant on 06.11.2020 *inter-alia* as follows:-

**A. M/s Dhampur Sugar Mills (Sugar Unit), Dhampur, District -  
Bijnor**

“1 to 7. xxx.....xxx.....xxx

(8) That some of the major violations / non-compliances committed by the said unit as observed by the said joint inspection team during the said Joint Inspection are as follows:

- (i). The unit has not installed flow meters at Mill Fibrizer, Mescuite Cooling and RO Reject as it was recommended in validation report of ETP for session 2018-19 by National Sugar Institute (NSI), Kanpur;
- (ii). The Unit has not installed the Hazardous Tank in the boiling house;
- (iii). The unit has provided kachcha lagoon (for storage of treated effluent) having lining of PVC sheets, which is not proper and it may result in leaching under wear & tear condition;
- (iv). The unit has not yet installed the Condensate Polishing Unit (CPU) for high pressure boilers (105 kg/cm<sup>2</sup>);
- (v). The Mechanical Sludge handling system for better management of sludge waste is not provided by the unit.;
- (vi). The unit has not provided and did not maintained the log book for the generation and disposal of ETP sludge, Boiler ash and other solid waste;
- (vii). The unit is yet to comply with CPCB direction dated 01.07.2019 by dismantling the by-pass provision.

9. That as per the aforesaid Compliance Report dated 19.06.2020 submitted by the CPCB before this Hon'ble Tribunal, the so called "Action Taken" by the statutory authorities i.e. the CPCB as well as the UPPCB against the said unit of the Respondent No.1 is to impose an Environmental Compensation of Rs.16,20,000/- (Rupees Sixteen Lakhs and Twenty Thousand only) for 54 days (28.03.2019 to 20.05,2019).

10....xxx.....xxx.....xxx

11. That said Letter dated 06.11.2019 issued by the CPCB is a follow-up Letter of the previous Letters dated 23.04.2019 and 01.07.2019 issued by the CPCB. That a perusal of the aforesaid Letters i.e. Letter dated 23.04.2019; Letter dated 01.07.2019 and Letter dated 06.11.2019 issued by the CPCB reveals the below-mentioned facts:

- (i). That all the aforesaid Letters i.e. Letter dated 23.04.2019; Letter dated 01.07.2019 and Letter dated 06.11.2019 issued by the CPCB pertains for the "Crushing Season — 2018-2019";
- (ii). That said Unit starts its operation / production during the said "Crushing Season — 2018 -2019" on 11.11.2018;
- (iii). That inspection of the said unit was conducted by the team of CPCB officials on 28.03.2019 i.e. after approximately 3.5 months after the start of the operation / production by the said unit;

- (iv). That during the said inspection conducted on 28.03.2019 by the team of CPCB officials, **the said unit was found by-passing the untreated effluent through a separate channel into the outside drains adjacent to the premises of the mill;**
- (v). That despite the fact that the said unit was found indulged in such a serious violation of "by-passing the untreated effluent", the officials of the CPCB instead of immediately dismantling and sealing the said by-pass arrangement of the said unit, allow the said unit to continue its operation /production and also allow the said unit to continue the by-passing of the untreated effluent during the said crushing season 2018-19 which was initially supposed to end on 15.04.2019;
- (vi). That CPCB firstly issued Closure Notice vide the said Letter dated 23.04.2019 i.e. after the initial date of the end of the crushing season 2018-19 which was 15.04.2019 for the said Unit. That the major directions issued by the CPCB vide the said Letter dated 23.04.2019 are as under:
- a) The unit shall close down its sugar manufacturing operations with immediate effect and shall not resume its operation;
- b) The Unit shall dismantle the bypass arrangements and stop discharge of untreated /partially treated effluent discharge immediately;
- That, further, the CPCB, vide the said Letter dated 23.04.2019, has initially levied an Environmental Compensation of Rs.46,80,000/- (Rupees Forty Six Lakhs and Eighty Thousand only) [for time period from 11.11.2018 to 15.04.2019];
- (vii). That although the direction to close down the manufacturing process issued by the CPCB vide the said Letter dated 23.04.2019 after the end of the crushing season (which was initially on 15.04.2019 for the said Unit) is merely a paper formality, however, the said Unit, in utter violation of the said direction issued by the CPCB, continues its operation /production till 20.05.2019;
- (viii). That not only the said Unit, in utter violation of the said direction issued by the CPCB vide Letter dated 23.04.2019, continues its operation /production till 20.05.2019, but also the said Unit did not dismantled the said by-pass arrangement and keeps on discharging its untreated effluent through the said by-pass arrangement;
- ix) That despite the gross violation of the directions issued by the CPCB vide the said Letter dated 23.04.2019 committed by the said Unit, the only action taken by the CPCB is to issue a second Letter dated 01.07.2019 by which the CPCB has increased the Environmental Compensation to Rs.57,30,000/- (Rupees Fifty Seven Lakh and Thirty Thousand only) [for time period from 11.11.2018 to 20.05.2019];
- (x). That once again the CPCB, vide the said Letter dated 01.07.2019, issued direction to dismantle the said bypass arrangement. That, however, the said Unit once again made the

mockery of the directions issued by the CPCB and did not dismantled the said by-pass arrangement;

(xi). That, thereafter, the CPCB issued the said Letter dated 06.11.2019 by means of which the CPCB has taken the so called action against the said Unit. That some of the important "Action Taken" against the said Unit by the CPCB vide the said Letter dated 06.11.2019 are mentioned here-in-under:

(a). The CPCB, vide the said Letter dated 06.11.2019, reduced the said Environmental Compensation from Rs.57,30,000/- (Rupees Fifty Seven Lakh and Thirty Thousand only) to Rs.16,20,000/- (Rupees Sixteen Lakhs and Twenty Thousand only);

(b). The CPCB, vide the said Letter dated 06.11.2019, allow the said Unit to resume its operation for the "Crushing Season — 2019-20"

(xii) That the CPCB has, vide its said Letter dated 06.11.2019, reduced the Environmental compensation levied on the said Unit on the pretext that the CPCB vide Office Order dated 04.09.2019 has issued a policy for levying Environmental Compensation of industries which prescribe that EC for closure direction issued on the ground on non-compliance of prescribed discharge /emission norms shall be levied for the period between the date of inspection and monitoring to the date of closing of manufacturing operation;

(xiii). That on the pretext of the aforesaid reasoning, the CPCB reduced the Environmental Compensation to be levied on the said Unit by reducing the time period of violation /noncompliance i.e. from 191 days (11.11.2018 to 20.05.2019) to 54 days (28.03.2019 to 20.05.2019);

(xiv). That, however, the act of reducing the Environmental Compensation by the CPCB, as aforesaid, on the pretext of its aforesaid Office Order dated 04.09.2019 is illegal, arbitrary and without any basis. That the said Office Order dated 04.09.2019 of the CPCB deals with "EC for closure direction issued on the ground on non-compliance of prescribed discharge /emission norms" which is not the case of the said Unit. That the said Unit was, at the time of inspection held on 28.03.2019, found directly discharging its untreated effluent into the outside drain through by pass arrangement, which is a very serious offence and poses a direct threat to the local Environment and also to the life & health of the local /nearby residents;

(xv). That not only the CPCB has reduced the Environmental Compensation levied on the said unit, as aforesaid, but also the CPCB has not found the said act of directly discharging its untreated effluent into the outside drain through by pass arrangement committed by the said Unit serious enough to include "Deterrent Factor" while calculating the Environmental Compensation to be levied on the said unit. That the CPCB has simply imposed the reduced Environmental Compensation for 54 days (28.03.2019 to 20.05.2019) without "Deterrent Factor" on the said unit;

(xvi). That moreover, the CPCB vide the said Letter dated 06.11.2019 allowed the said Unit to operate /start manufacturing for the "Crushing Season - 2019-20", as aforesaid. That, however, the CPCB, while allowing the said Unit to operate /start manufacturing for the "Crushing Season - 2019-20" vide the said Letter dated 06.11.2019, has not even bothered to inspect the said unit so as to ensure that whether the said by-pass arrangement has been dismantled by the said Unit or not.

(xvii). That a perusal of the said Letter dated 06.11.2019 issued by the CPCB shows that the CPCB has not even issued direction to dismantle the said by-pass arrangement while allowing the said Unit to operate /start manufacturing for the "Crushing Season - 2019-20" vide the said Letter dated 06.11.2019;

(xviii). That apparently the said by-pass arrangement continued in existence till 03.12.2019 (as mentioned in the said Compliance Report dated 19.06.2020 filed by the CPCB before this Hon'ble Tribunal). That, however, both the statutory authorities i.e. CPCB and UPPCB has not bothered to levy the Environmental Compensation on the said Unit for the time period from 28.03.2019 (date of observation) to 03.12.2019 (date of compliance).

Copies of the Letter dated 23.04.2019, Letter dated 01.07.2019 and Letter dated 06.11.2019 issued by the CPCB (downloaded from the web-site of the CPCB) is annexed as Annexure: A (Cony).

(12). That the other major violation /non-compliance committed by the said Unit, as observed by the said joint inspection team during the said Joint Inspection of the said unit held on 27.11.2019 and 28.11.2019 was to store the treated effluent in a permeable lagoon /kachcha lagoon which may result in the penetration of the said treated effluent through the ground /soil below and may result in the contamination of the ground water of the area concerned. That in this context this Hon'ble Tribunal may take note of the below-mentioned submissions of the Applicant:

- i. That the said violation /non-compliance committed by the said Unit (to store the treated effluent in a permeable lagoon /kachcha lagoon) was observed by the officials of the CPCB during the inspection of the said Unit held on 22.03.2018;
- ii. That the recommendation to store the treated effluent in an impermeable lagoon was made by the NSI, Kanpur in its revalidated adequacy assessment report which was submitted by the said Unit vide Letter dated 10.10.2018;
- iii. That the CPCB, vide Letter dated 16.11.2018, issued direction to implement the observations and recommendations made by the NSI, Kanpur in its aforesaid revalidated adequacy assessment report;
- iv. That, however, apparently, the said Unit has not complied with the said direction of the CPCB issued vide Letter dated 16.11.2018 and therefore, the said Joint Inspection Team of the CPCB and UPPCB in its said Compliance Report dated 31.01.2020 filed before this Hon'ble Tribunal has observed that the said Unit has provided kachcha lagoon (for storage of treated effluent) having lining of PVC sheets, which is not proper and it may result in leaching under wear & tear condition.

v. That, however, both the statutory authorities i.e. CPCB as well as UPPCB has not taken any action against the said unit for the said violation /non-compliance and the said statutory authorities has not even bothered to impose Environmental Compensation on the said Unit for the said violation /non-compliance.

Copy of the Letter dated 16.11.2018 issued by the CPCB (downloaded from the web-site of the CPCB) is annexed as Annexure: B.

12...xxx.....xxx.....xxx

13. That with respect to the other violations /non-compliances committed by the said Unit, as observed by the said joint inspection team during the said Joint Inspection of the said unit held on 27.11.2019 and 28.11.2019, it is submitted that the direction with respect to the said violations were issued by the CPCB vide its aforesaid Letter dated 16.11.2019, which apparently the said Unit has not complied with. That, however, both the statutory authorities i.e. CPCB as well as UPPCB has not taken any action against the said unit for the said violation /non-compliance and the said statutory authorities has not even bothered to impose Environmental Compensation on the said Unit for the said violation /non-compliance.

14. It is submitted that while imposing the Environmental Compensation on the said Unit for the two major violations committed by the said Unit, namely, (a) by-passing the untreated effluent through a separate channel into the outside drains adjacent to the premises of the mill and (b) to store the treated effluent in a permeable lagoon /kachcha lagoon, the CPCB has violated its own Report /Guideline for EC Calculation”

#### B. Sambhal Unit-

“21 That the said Unit of the Respondent No.1 has a history of serious violations /non-compliances, however, neither any Environmental Compensation has ever been imposed on the said Unit nor any prosecution proceedings has been initiated against concerned officials of the said Unit by the statutory authorities i.e. CPCB as well as UPPCB.

22. That the inspection of the said Unit of the Respondent No.1 was conducted by the officials of the CPCB on **08.12.2016**. That during the said inspection, the said Unit was found **discharging the spray pond overflow outside the premises** of the said Unit. That, moreover, during the said Inspection the said Unit was also found non-complying with respect to the prescribed standards of BOD of the ETP effluent sample. That, however, no action was taken against the said Unit by the statutory authorities i.e. CPCB as well as UPPCB and the said Unit was allowed to start its operation vide a letter dated 02.11.2017 issued by the CPCB. Copy of the Letter dated 02.11.2017 issued by the CPCB (downloaded from the web-site of the CPCB) is annexed as **Annexure: D.**

23. That again the inspection of the said Unit of the Respondent No.1 was conducted by the officials of the CPCB on 10.01.2018. That during the said inspection, the said Unit was again found to be **by-passing untreated effluent discharge from the spray pond overflow and cooling tower ,lowdown being discharged outside the premises region through the drain -connecting to SOT river which meets river Ganga.**

24. That, however, once again the officials of the CPCB neither bothered to dismantle and seal the said by-pass arrangement immediately nor bothered to immediately stop, the manufacturing process of the said Unit, rather the CPCB preferred to ..issue-the. direction to close down the manufacturing process and also the direction to dismantle the said by-pass arrangement on 07.02.2018 i.e. approximately after one month of the said inspection.

25. xxx.....xxx.....xxx

26. That, till date, the statutory authorities i.e. the CPCB as well as UPPCB, in gross violations of the aforesaid Report / Guidelines for EC Calculation issued by the CPCB, does not bother to conduct a detailed investigation from expert institution /organisation so as to know the actual extent of damage caused to the environment due to aforesaid violation /non-compliance committed by the said Unit, namely, (a) discharging the spray pond overflow outside the premises and (b) by-passing untreated effluent discharge from the spray pond overflow and cooling tower blow-down being discharged outside the premises region through the drain connecting to SOT river which meets river Ganga.”

**C. Bareilly Unit:-**

27. That in compliance of the directions issued by this Hon'ble Tribunal, the joint inspection of the Sugar Unit of M/s Dhampur Sugar Mills situated at Meerganj, District - Bareilly (U.P.) was conducted by the Joint Inspection Team of the CPCB and UPPCB on 29.11.2019.

28. That some of the major violations /non-compliances committed by the said Unit as observed by the said Joint Inspection Team during the inspection of the said Unit conducted on 29.11.2019 are as under:

- (i) The said Unit was found by-passing the untreated effluent through a pipeline laid underground up-to Peelakhar River in Sindholi Village which ultimately meets Ramganga River;
- (ii) The said Unit was found discharging its untreated domestic effluent outside the premises of the said Unit through a hole in the wall of the said Unit.

29. That the so-called "Action taken" by the statutory authorities i.e. CPCB and UPPCB against the said Unit for committing such serious violations /non-compliances is to impose an Environmental Compensation of Rs.17,70,000/- (Rupees Seventeen Lakh and Seventy Thousand only). That in the case of this Unit of the

Respondent No.1 also, the statutory authorities i.e. CPCB and UPPCB does not find the illegal act of "discharging the untreated effluent directly into the River" serious enough to initiate the prosecution proceedings against the officials of the said Unit responsible for the said violation / non-compliance.

30. xxx.....xxx.....xxx

31. It is pertinent to mention here that the said Unit of the Respondent No.1 has also a history of violations / non-compliances. That during the inspection of the said Unit by the officials of the CPCB held on 10.01.2017, it was found that the said Unit has not integrated all process stream and route them to ETP. That during the inspection of the said Unit by the officials of the CPCB held on 25.01.2018, the treated effluent sample taken from the outlet of the ETP of the said Unit was found non-compliant with respect to BOD & TSS norms. That officials of the CPCB during the inspection held on 25.01.2018 observed that the aeration tank of the ETP system of the said Unit was not properly stabilised due to poor operation and maintenance of the ETP system and the treated effluent discharged does not meet the prescribed standards. That again during the inspection held on 28.03.2019, the officials of CPCB again observed that the aeration tank of the ETP system of the said Unit was not properly stabilised due to poor operation and maintenance of the ETP system and there is possibility of dilution of ETP system. Copies of the Letter dated 08.11.2017, Letter dated 15.03.2018 and Letter dated 14.06.2019 issued by the CPCB (downloaded from the web-site of the CPCB) is annexed as Annexure: F (Colly).

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37. That it is pertinent to bring to the notice of this Hon'ble Tribunal, that the case of the Units of the Respondent No.1 is not the only case where the CPCB has shown extreme leniency / favouritism towards the violator and despite serious violations, has reduced the Environmental Compensation to a great extent by reducing the time period / days of violation on the pretext of the aforesaid Office Order dated 04.09.2019. That the modus — operandi adopted by the officials of the CPCB is same in all such cases, which is as under:

- a) Conduct the inspection of the unit of the violator after passing off substantial time period of the crushing season;
- b) At first levy Environmental Compensation for whole crushing period on the unit of the violator;
- c) Issue Closure Notice after the end of the crushing season;
- d) After conducting meeting(s) with the representatives of the violators, reducing the Environmental Compensation substantially by reducing the time period / days of violation on the pretext of the aforesaid Office Order dated 04.09.2019;

e) *Finally, resuming the operation / manufacturing of the units of the violators before the next crushing season."*

7. No sufficient ground has been explained to meet out the irregularities nor environmental compensation have been calculated by the CPCB and UPPCB for which they are directed to submit a further action taken report on these points.

8. It is further argued that previously joint Committee calculated environmental compensation and later on it was re-examined and re-calculated as per Annexure 1 below which is lower than previous calculation and no sufficient reason has been explained. Either of the two calculations may be wrong. The environmental compensation and its calculation are intended to prevent the further mischief and irregularities by the industrial units and is penal in nature apart from recovering cost of restoration.

Table 1 has been annexed to the IA 376/2020 which is as follows:

S.No.	Industry Name	Operation Period (2018-19)	Date of Inspection and Main Observation	Closure Notice and E.O Levied	2 <sup>nd</sup> Notice Date (Resume Operation) and Reduced E.C.	Previous Inspection Date and Main Observations
1.	Anamika Sugar Mills Limited, Bulandshahr (U.P.)	04.11.2018 to 12.05.2019	29.03.2019 1) Unit was found to <b>By-pass dark grey colour waste water /untreated effluent</b> through a cemented channel under the boundary wall. The <b>untreated effluent</b> was found <b>stored</b> in low-lying <b>non-lined permeable area</b> , across the road; 0) Mill was <b>discharging colony domestic sewage into road side low lying areas</b>	23.05.2019 Rs.57,60,000/-	06.11.2019 Rs.13,50,000/-	Date: 06.02.2018 Unit is <b>discharging untreated sewage</b> outside the premises <b>through a channel</b> and there is <b>possibility of discharging the untreated effluent</b> of the process or spray pond <b>through this channel</b>

2.	Avadh Sugar & Energy Limited, Shahjahanpur (U.P.)	11.11.2018 to 06.05.2019	29.03.2019 An underground pipeline was traced carrying the industrial effluent from the unit which discharges into the drain behind the unit. It was informed by the local people that the discharge from the said pipeline is made during the night;	30.05.2019 Rs.1,39,20,000/-	07.11.2019 Rs.11,70,000/-	30.01.2018 Spray pond overflow is partially bypassed and discharged directly outside the premises through channel into drain which meets Garra River and ultimately to Ganga River;
3.	Bajaj Hindustan Limited, Shahjahanpur (U.P.)	10.11.2018 to 22.04.2019	Date: 30.03.2019 Non-compliance with respect to the parameters, namely, BOD and COD of treated effluent samples from lagoon.	28.05.2019 Rs.1,28,40,000/-	06.11.2019 Rs.7,20,000/-	08.03.2018 1) Non-compliance with respect to the parameters, namely, BOD, COD and TSS of treated effluent samples; 2) Non-compliance with respect to the parameters, namely, BOD, COD and TSS of treated effluent samples from lagoon.

4.	Bisalpur Kisan Sahkari Chini Mills Limited, Bilaspur (U.P.)	27.11.2018 to 14.05.2019	26.03.2019 1) Unit has <b>multiple outlets for the discharge of treated /untreated effluents;</b> 2) <b>Spray pond overflow is directly discharged</b> outside the unit's premises without any treatment;	24.05.2019 Rs.1,37,70,000/-	06.11.2019 Rs.16,50,000/-	01.02.2018 1) <b>Treated effluent</b> from secondary clarifier outlet was found to be <b>discharged directly</b> into the drain;  2) Inlet channel of ETP was found broken and <b>untreated effluent was bypassed to outside nallah;</b>  3) Spray pond tank was also found broken and <b>spray pond overflow was bypassed</b> without any treatment to outside nallah.
5.	Indian Potash Limited (Sugar Unit), Meerut (U.P.)	15.11.2018 to 28.04.2019	04.04.2019 1) Non-compliance with respect to the parameters, namely, BOD, COD and TSS of treated effluent samples; 2) Non-compliance with respect to the parameters, namely, BOD and COD of treated effluent samples from lagoon; 3) Unit used a <b>Kaccha Lagoon for storage of treated effluent.</b>	30.05.2019 Rs.1,34,10,000/-	07.11.2019 Rs.7,50,000/-	05.01.2018 1) Untreated spray pond overflow is stored in lagoon; 2) <b>Untreated effluent</b> from the storage is <b>discharged on land;</b>  3) Unit is having two outlets.

6.	Kisan Sahkari Chini Mill, Amroha (U.P.)	06.11.2018 to 12.05.2019	26.03.2019 1) Non-compliance with respect to the parameters, namely, BOD, COD and TSS of treated effluent samples; 2) Ponding of waste water was observed within the industry premises and analysis result of sample shows BOD — 805 m/l, COD — 1589 mg/l and TSS — 151 mg/l indicating discharge of untreated effluent; 3) Non-compliance with respect to the parameters, namely, COD and TSS of treated effluent samples from lagoon.	28.05.2019 Rs.1,51,20,000/-	06.11.2019 Rs.14,40,000/-	17.01.2018 1) Non-compliance with respect to the parameters, namely, BOD, COD and TSS of treated effluent samples; 2) Operation and maintenance of aeration tank of ETP was poor as the MLSS of the aeration tank was 334 mg/l 3) Tertiary treatment system was not in use and effluent was discharged from secondary clarifier
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7.	Kisan Sahkari Chini Mills Limited, Badaun (U.P.)	30.11.2018 to 13.04.2019	26.03.2019 1) <b>No valid CTO under Water &amp; Air Acts and Hazardous Waste Authorization;</b> 2) <b>The unit has not made proper boundary wall to surround the ETP area to avoid the unauthorized encroachment and discharge of treated /untreated waste water;</b>	21.06.2019 Rs.40,50,00 0/-	07.11.2019 Rs.5,70,000/-	24.01.2018 1) Treated effluent discharge is 374 l/ton which is higher than permissible limit (200 l/ton); 2) MLSS in aeration tank was 918 mg/l which indicates unestablished ASP system operation and maintenance of ETP system;
8.	Kisan Sahkari Chini Mills Limited, Bareilly (U. P.)	28.11.2018 to 12.05.2019	28.03.2019 1) <b>No valid CTO under Water &amp; Air Acts (CTO expired on 31.12.2017);</b> 2) <b>Spray pond overflow of unit was being directly discharged outside premises of the unit without any treatment;</b> 3) <b>Non-compliance with respect to the parameters, namely, BOD and COD of effluent samples from lagoon.</b>	24.05.2019 Rs.1,31,40, - 000/-	06.11.2019 Rs.13,80,000/-	24.01.2018 1) Unit has <b>bypass arrangement for untreated effluent</b> through drainage to local drain. Analysis of effluent sample collected from bypass drain showed BOD — 656 mg/l, TSS — 438 mg/l and COD — 1130 mg/l which indicates discharge of <b>untreated effluent</b> ; 2) <b>Final waste water discharge is 235 l/ton which is higher than permissible limit</b>

9.	Kisan Sahkari Chini Mills Limited, Najibabad (U.P.)	12.11.2018 to 14.05.2019	20.03.2019 1) Non-compliance with respect to the parameters, namely, BOD, and COD of treated effluent sample; 2) Unit has not installed mechanical sludge handling system as well as colour coding in the process pipeline;	23.05.2019 Rs.55,20,000/-	07.11.2019 Rs.15,00,000/-	08.03.2018 1) MLSS in aeration tank was 458 mg/l which indicates unestablished ASP system due to poor operation and maintenance of ETP system; 2) Sludge drying beds were overflowing in ETP plant
10.	Kisan Sahkari Chini Mills Limited, Pilibhit (U.P.)	25.11.2018 To 21.04.2019	25.03.2019 1) The Unit was found by-passing untreated effluent into outside nallah; 2) Inlet of the ETP was found with provisions of bypass of the untreated effluent to outside nallah and during visit bypass was observed; 4) The spray pond overflow of the unit was being directly discharged outside premises of the unit without any treatment.	24.07.2019 Rs.1,01,40,000/-	06.11.2019 Rs.37,20,000/-	<b>01.02.2018</b> 1) The treated effluent from secondary clarifier outlet was found to be discharged directly into the drain; 2) The Unit has by-pass arrangement for untreated effluent from spray pond overflow outside the premises <b>19.12.2018</b> 1) Unit was found operations but the ETP was found non-operational; 2) Inlet Line (Open Channel) of the ETP was found with provision of bypassing the untreated effluent to outside nallah; 3) The spray pond overflow was being directly discharged outside the premises of the unit without treatment.

11.	Kisan Sahkari Chini Mills Limited, Shahjahanpur (U. P.)	18.11.2018 To 12.05.2019	30.03.2019 1) <b>Spray pond overflow was discharged directly without any treatment out side the premises;</b> 2) <b>The unit has multiple outlets for discharge of effluent;</b> 3) <b>The unit has permission for one bore-well for ground water extraction from the CGWA but has two functional bore-well;</b> 4) <b>Boiler ash is dumped indiscriminately within the premises.</b>	06.06.2019 Rs. 1,40, 10,	06.11.2019 Rs. 13,20,000/-	29.01.2018 1) Analysis of treated effluent sample shows non-compliance with respect to BOD & COD 2) Analysis of underground water Total Hardness - 270 mg/l, Ca <sup>2+</sup> - 75.2 and Alkalinity - 357 mg/l, which is higher than the permissible limit.
12.	Lakshmiji Sugar Mills Co. Ltd., Raja — ka — Sahaspur, Bilari, Moradabad (U. P.)	01.12.2018 To 18.04.2019	02.04.2019 1) Lagoon made for storing treated effluent was found filled with molasses; 5) The unit discharges treated effluent into a drain (near railway track) outside the premises; 6) Unlined /permeable lagoon was also observed within the unit's premises near the main gate containing diluted molasses.	21.06.2019 Rs.41,70,00 0/-	06.11.2019 Rs.5,10,000/-	09.01.2018 1) The unit does not have valid authorization of Hazardous Waste Management; 2) The treated effluent through the pipeline which opens outside into nearby drain; 3) At the time of visit, the drain was found carrying the hot effluent being discharged from the industrial premises. The drain shortly opens into the Sot River which is a tributary river of River Ganga.

13.	P.B.S Foods (Sugar) Pvt. Ltd., Chandpur, District — Bijnor (U.P.)	25.11.2018 To 14.05.2019	18.03.2019  1) Channel carrying waste water was observed coming out of the unit's premises and discharging into nearby agricultural fields; 2) The unit has not installed the spray pond overflow treatment system	Rs.1,37,10,000/-	Rs.16,20,000/-	The unit does not have provision for the treatment of spray pond overflow. The unit has not installed flow meter at the overflow of the spray pond and overflow water is discharged through open drain into a kachcha pond which poses threat to ground water pollution.
14.	Rana Sugars Ltd., Rampur (U.P.)	15.11.2018 To 09.04.2019	03.04.2019  1) Untreated water was found logged at various places inside the premises of the unit; 2) Inlet channel was found full and overflowing; 3) Spray pond overflow was found mixing with the treated effluent which is directly connected to lagoon.	30.05.2019 Rs.43,80,000/-	06.11.2019 Rs.2,10,000/-	07.03.2018  1) The unit was in operation. However, ETP was non-operational at the time of inspection; 2) The unit does not have provision for treatment of spray pond overflow.

15.	Rana Sugars Ltd., Moradabad (U.P.)	14.11.2018 To 15.04.2019	01.04.2019  1). Bypass arrangement was identified in ETP inlet line near sugar storage godown which was temporarily blocked by sand bangs. 2). Water logging of treated/untreated effluent on open land near industry premises was observed; 3) Temporary pumping arrangement with flexible pipelines were found inside the premises having outlet in a drain parallel to Industrial premises and along the roadside; 4) An opening was found in the secondary treated water collection chamber from clarifier which can be directly discharged into outlet slump without treating it from sand and activated carbon filter; 5) The unit has unlined permeable lagoon outside the premises; 6) Leakage /overflow from spray pond was observed to be accumulating in a kachcha channel near the spray pond boundary.	26.04.2019 & 21.06.2019 Rs.45,90,000/ -	07.11.2019 Rs.4,50,000/-	
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16.	Rudra Bilas Kisan Sahkari Chini Mills Ltd., Bilaspur (U.P.)	30.11.2018 To 13.04.2019	03.04.2019  1) Treated effluent are stored in lagoon and utilized in cleaning and irrigation purposes; 2) Lagoon was found full of algae, no proper cleaning done;	12.06.2019 Rs.40,50,000/ -	07.11.2019 Rs.3,30,000/-	08.03.2018 The unit does not have provision for treatment of spray pond overflow
17.	Wave Industries Pvt. Ltd., Bijnor (U.P.)	28.11.2019 To 12.04.2019	19.03.2019  The unit was bypassing the untreated effluent from inlet channel of ETP to nearby land and pond in nearby land;	06.05.2019 Rs.75,60,000/ -	06.11.2019 Rs.14,40,000/	16.01.2018 Treated effluent is discharged into a municipal drain by the unit
18.	Wave Industries Pvt. Ltd., Bulandshahr (U.P.)	26.11.2018 To 15.04.2019	19.03.2019  The unit has not obtained valid consent to operate under Water Act, 1974 and Air Act, 1981.	14.06.2019 Rs.1,13,70,00 0/-	07.11.2019 Rs.8,40,000/-	05.02.2018 The unit was operational. However, ETP was functional and treated effluent was not flowing from outlet of ETP. Therefore, lagoon was empty and sample could not be taken from outlet of ETP due to non- availability of treated water

19.	Wave Industries Pvt. Ltd., Dhanaura, J.P. Nagar (U.P.)		<p>25.03.2019</p> <p><b>A channel was found before inlet which should be emptied and dismantled and waste water should be treated through ETP</b></p>	<p>24.06.2019 Rs.32,10,000/- (30.01.2018 to 16.05.2018) For crushing season 2017-18</p>	<p>28.11.2019 Nil</p>	<p>30.01.2018</p> <p>1) Huge amount of water logging was found just outside the boundary wall of the industry in an unlined pool, on the north-west side, this area has an opening of pipelines coming from ETP, which as per industry representative is meant for irrigation purposes:</p> <p>2) Analysis of sample collected from unlined pool adjacent to boundary wall as found non-compliant with respect to BOD, COD and TSS parameters.</p>
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20.	Mawana Sugar Mills, Mawana, (UP)	04.01.2018 To 16.05.2019	26.03.2019  The unit has open pipeline system for transferring effluent to the ETP and some effluent was seen accumulate in the sugar cane field near the ETP inlet drain.	21.06.2019 Rs. 39,90,000/-	22.11.2019 Nil	04.01.2018 1) the unit does not have provision for the treatment of spray pond overflow; 2) The unit was bypassing the untreated effluent from the process into the drain outside the premises of the unit in the front gate of the unit  28.02.2018  Bypass arrangements opening into outside drain (Municipal Drain was found blocked/closed at the time at inspection. However, an open unlined drain was observed which was opening outside boundary of industry situated around 150-200 meters from Ram Mandir towards the rear side boundary wall in the industry premises and was found discharging into the Mawana drain passing through the field.
21.	U.P. State Sugar Corporation Ltd. Meerut (UP)	11.11.2018 To 15.05.2019	02.04.2019 The unit was bypassing the untreated effluent from ETP inlet channel and equilisation tank of ETP to the adjacent drain (Shekhpur drain) which meet Kadrabad drains and ultimately falls into the East Kali	06.05.2019 Rs. 90,60,000/-	07.11.2019 Rs. 8,70,000/-	

9. We have heard learned Counsel for the parties appearing before us. Learned Counsel for the applicant submitted that there is large scale violation of Environmental Law as shown by the above table but on account of collusion of the State PCB, no effective steps are taken.

10. Learned Counsel for the State PCB states that according to the understanding of the State PCB, if somebody has applied for extraction of ground water, earlier NOC continues. In the present case, the earlier NOC was upto 02.05.2019 and the unit applied for extension on 04.04.2019 and on that account no action has been taken for illegal extraction of ground water. Reliance has been placed on Notification dated 24.09.2020 issued by the Ministry of Jal Shakti stating as follows:-

***“11(vi). If the application for renewal is submitted in time and the CGWA/the respective State/UT Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.”***

11. As against above, learned Counsel for the applicant submits that this Tribunal has specifically held that ground water can be allowed to be extracted only in the light of water availability data and if water level is at safe levels. No general permission can be granted without evaluation and by default. In this regard, reliance has been placed on the order of this Tribunal dated 20.07.2020 in *Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors.* as follows:-

“1 to 38..xxx.....xxx.....xxx

39. In the light of the above discussion, we direct as follows:

a. MoJS may ensure requisite manning and effective functioning of CGWA so as to ensure **sustainable ground water management**

in terms of the Hon'ble Supreme Court mandate by which CGWA was created.

- b. Let CGWA and MoJS comply with the directions of this Tribunal in orders dated 3.1.2019, 7.5.2019 and 11.9.2019, to have a meaningful regulatory regime and institutional mechanisms for ensuring prevention of depletion and unauthorized extraction of ground water and sustainable management of groundwater in OCS areas. **Regard must be had to water availability and safe levels to which its drawal can be allowed, especially for commercial purposes, based on available and assessed data in each "Assessment unit".** Procedures for assessment of individual applications and institutional mechanism may be clearly laid down.
- c. As per orders dated 3.1.2019, undertaking an impact study in light of projected data for the next 50 years (in phased manner with action plan decade-wise).
- d. There must be **no general permission for withdrawal of ground water, particularly to any commercial entity, without environment impact assessment of such activity on individual Assessment units in cumulative terms covering carrying capacity aspects by an expert committee.** Such permission should as per Water Management Plans to be prepared in terms of this order based on mapping of individual assessment units. Any permission should be for specified times and for specified quantity of water and not in perpetuity, and be necessarily subject to digital flow meters which cannot be accessed by proponents, with mandatory annual calibration by authorized agency at proponents' cost. **An annual review by independent and expert evaluation must audit and record ground water levels as well as compliance with the conditions of the permission.** Such audits must be published online for transparency and to track compliance and year-on-year change in ground water levels, and swift action taken against those who fail audit, including withdrawal of permission, blacklisting, initiation of prosecution and recovery of deterrent compensation as per CPCB regime. Records must be maintained online and for a sufficient and reasonable time.
- e. As observed in para **Error! Reference source not found.(a)** and **Error! Reference source not found.(a)** above, **all OCS assessment units must undergo water mapping. Water Management Plans need to be prepared for all OCS assessment units in the country based on the mapping data, starting with Over-exploited blocks. The Water Management Plans, data on water availability or scarcity and policy of CGWA must be uploaded on its website for transparency and public involvement. Such exercise may be done expeditiously, preferably within next three months."**

12. In view of above, learned Counsel for the applicant submitted that no order to the contrary can prevail in view of Section 33 of the National

Green Tribunal Act, 2010 under which the order of this Tribunal has overriding effect over any other order issued under any other law. No executive order can annul the orders of the Tribunal which are binding, unless set aside by a higher Judicial forum. The direction of this Tribunal under section 15 read with Section 20 of the NGT Act, 2010 is binding on the Ministry of Jalshakti which has to be followed by the State PCB. Moreover, the principle of sustainable development will have no value if ground water is allowed to be extracted merely on account of pendency of an application without evaluation of availability of adequate ground water and compliance of conditions which may be necessary to be laid down. This will also be failure of directions of the Hon'ble Supreme Court requiring the CGWA to regulate extraction of groundwater. We find merit in the contention.

13. Accordingly, we direct the State PCB to take further appropriate action by way of prohibiting any activity in violation of law, initiating prosecution and recovering compensation as per applicable norms, following due process of law. The State PCB may also respond to the IA filed by the applicant with particulars in the table annexed to the application, reproduced above and file an action taken report before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The CPCB and State PCB may undertake necessary inspection for the purpose.

List for further consideration on 11.02.2021.

A copy of this order be forwarded to the CPCB, the State PCB, the Secretary, Ministry of Jal Shakti and the CGWA by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

November 09, 2020  
Original Application No. 539/2019  
A

## **JOINT INSPECTION REPORT**

**OF**

- 1. M/s Dhampur Sugar Mills Ltd. (Sugar unit),  
Asmoli, Sambhal**
- 2. M/s Dhampur Sugar Mills Ltd. (Sugar unit),  
Meerganj, Bareilly**
- 3. M/s Dhampur Sugar Mills Ltd. (Sugar unit),  
Dhampur, Bijnor &**
- 4. M/s Dhampur Sugar Mills Ltd. (Distillery  
unit), Dhampur, Bijnor**

**IN THE MATTER OF**

**ADIL ANSARI VS. M/s DHAMPUR SUGAR MILLS  
LTD. & Ors.**

**O.A. NO. 539/2019  
(I.A. NO. 376/2020)**

**Date of inspection: 13<sup>th</sup> & 14<sup>th</sup> Jan-2021, 02<sup>nd</sup>  
& 3<sup>rd</sup> Feb-2021**

**Prepared by  
Joint team of CPCB and UPPCB**

**JOINT INSPECTION REPORT OF M/S DHAMPUR SUGAR MILLS LTD. (THREE SUGAR MILLS AND ONE DISTILLERY UNIT) AS PER HON'BLE NGT ORDER DATED 14.08.2019 CARRIED OUT BY CPCB AND UPPCB DURING NOVEMBER 27-29, 2019**

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**1.0 Background**

- Hon'ble NGT vide order dated 09.11.2020 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. & Ors, OA No. 539/2019, had directed following:
- "13. Accordingly, we direct that the State PCB to take further appropriate action by way of prohibiting any activity in violation of law, initiating prosecution and recovering compensation as per applicable norms, following due process of law. The State PCB may also respond to the IA filed by the applicant with particulars in the table annexed to the application, reproduced above and file an action taken report before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF. The CPCB and State PCB may undertake necessary inspection for the purpose."*

**2.0 The Joint team and its execution**

- In compliance to the aforesaid direction of Hon'ble NGT, joint team of officials from Central Pollution Control Board (CPCB), Delhi and respective Regional Offices of Uttar Pradesh Pollution Control Board (UPPCB) i.e., RO-Bijnor, RO-Bareilly and RO-Moradabad inspected the following industrial units:

<b>Sr. No.</b>	<b>Name of the Industrial Unit</b>	<b>Inspection team</b>	<b>Date of Joint Inspection</b>
1.	Dhampur Sugar Mills Ltd., Sugar Unit, Asmoli, Sambhal, UP	CPCB, Delhi & RO-Moradabad	13.01.2021
2.	Dhampur Sugar Mills Ltd., Sugar Unit, Meerganj, Bareilly, UP	CPCB, Delhi & RO-Bareilly	14.01.2021
3.	Dhampur Sugar Mills Ltd., Sugar Unit, Dhampur, Bijnor, UP	CPCB, Delhi & RO-Bijnor	02.02.2021 & 03.02.2021
4.	Dhampur Sugar Mills Ltd., Distillery Unit, Dhampur, Bijnor, UP		

- The joint inspection team inspected the above mentioned industrial units as well as surveyed the domestic drains along the boundary wall of the units and its confluence with drain at upstream & downstream locations.

➤ Industrial unit wise joint inspection reports are placed as below:

<b>Sr. No.</b>	<b>Name of the Industrial Unit</b>	<b>Annexure No.</b>
1.	Dhampur Sugar Mills Ltd., Sugar Unit, Asmoli, Sambhal, UP	Annexure-1
2.	Dhampur Sugar Mills Ltd., Sugar Unit, Meerganj, Bareilly, UP	Annexure-2
3.	Dhampur Sugar Mills Ltd., Sugar Unit, Dhampur, Bijnor, UP	Annexure-3
4.	Dhampur Sugar Mills Ltd., Distillery Unit, Dhampur, Bijnor, UP	Annexure-4

**Joint Inspection Report**

**(13.01.2021)**

**of**

**M/s Dhampur Sugar Mill Ltd., Unit: Asmoli, Distt. Sambhal, U.P**

**In The Matter Of**

**Adil Ansari Vs M/s Dhampur Sugar Mills Ltd. and Ors.**

**O.A 539/2019 (I.A. No. 376/2020)**

**-Prepared by-**

**The Joint Committee of CPCB & UPPCB**

**Constituted by**

**Hon'ble National Green Tribunal**

**(Order dated 9<sup>th</sup> November, 2020)**

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**JOINT INSPECTION REPORT OF M/S DHAMPUR SUGAR MILL LTD., UNIT: ASMOLI, DISTRICT- SAMBHAL, U.P. ON 13/01/2021 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN O.A. NO. 539/2019 (I.A. No. 376/2020), ADIL ANSARI Vs M/S DHAMPUR SUGAR MILLS LTD. AND ORS. – REG.**

**1. Background**

Hon'ble NGT vide order dated 09/11/2020 in the matter of Adil Ansari Vs M/s Dhampur Sugar Mills Ltd. and Ors. in Original Application 539/2019 had directed following:

*"We direct the State PCB to take further appropriate action by way of prohibiting any activity in violation of law, initiating prosecution and recovering compensation as per applicable norms, following due process of law. The State PCB may also respond to the IA filed by the applicant with particulars in the table annexed to the application, reproduced above and file an action taken report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The CPCB and State PCB may undertake necessary inspection for the purpose."*

In compliance to the aforesaid direction, a joint team of officials from Central Pollution Control Board, Delhi and Regional Office, Uttar Pradesh Pollution Control Board (UPPCB), Moradabad, carried out the joint inspection of the unit and interacted with the officials of the Unit on 13/01/2021.

**2. Inspection of M/s Dhampur Sugar Mill Ltd., Unit: Asmoli, District- Sambhal (U.P.) on 13/01/2021 by Joint team of officials from CPCB and UPPCB.**

- In compliance to the Hon'ble NGT order dated 09/11/2020 inspection of M/S DHAMPUR SUGAR MILL LTD., UNIT: ASMOLI, DISTRICT- SAMBHAL, U.P. (hereinafter referred as 'the unit') was carried out on 13th January, 2021 by a joint team comprising of the officials from Regional Office, Moradabad, Uttar Pradesh Pollution Control Board (UPPCB) and Central Pollution Control Board (CPCB) Delhi.
- Prior to the entry into the sugar mill premise, the joint team visited the surrounding areas and nearby fields around M/s Dhampur Sugar Mills Ltd., Asmoli, Sambhal (U.P.) and had interactions with the local residents of the area.
- The joint team observed a drain flowing from residential colony of the unit to outside wall of industrial premises. The team surveyed the area along the boundary of sugar mill till the interior locations in the adjoining agriculture field to trace any bypass/ effluent discharge point in the drain. The drain carrying domestic wastewater from unit's residential area discharges into Sot river. The Sot river was found dry at upstream of drain however, ponding was observed downstream after discharge of drain in Sot river. Sample was collected from the drain outside unit boundary and Sot river for further physico-chemical analysis. Analysis results are presented in Table-5.
- The joint team then visited unit's premises for performance evaluation of effluent management system and record keeping
- During inspection the unit was found operational and its ETP was found fully functional.
- The samples were collected from ETP Inlet, Spray pond overflow, Spray pond overflow treatment system, Primary clarifier Outlet, Secondary clarifier Outlet, Aeration tank 1, Aeration tank 2, ETP Outlet, and Lagoon. Analysis results are presented in Table-4.
- Detailed observation and recommendations of the joint inspection team are mentioned in subsequent pages.



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3. Observations w.r.t. analysis results of ground water samples collected from industrial premises and surrounding areas

- The joint team also collected groundwater sample from the Bore-well from inside the mill and Hand-pump outside Unit's premises in front of the Unit's main gate. Analysis results are presented in Table 1.

Table-1 Groundwater Analysis Report

Sampling Point	Bore-well from inside the mill	Hand-pump outside the mill	Drinking water standards) IS 10500: 2012
Color	BDL	BDL	5
pH	7.4	7.3	6.5-8.5
Cond.	370	499	-
Total Alkalinity	227	281	-
Total Hardness	250	338	200
COD	BDL	BDL	-
TDS	234	300	500
Cl <sup>-</sup>	13	13	-
F <sup>-</sup>	0.4	0.3	-
NO <sub>3</sub> <sup>-</sup>	0.6	13.7	-
SO <sub>4</sub> <sup>-</sup>	11	9	200

(All values are in mg/l except pH & Color in Hazen) *DV*

- The analysis results of groundwater collected from the Bore-well inside the unit and Hand-pump outside the Unit's premises indicates total hardness 250 mg/l and 338 mg/l against 200 mg/l respectively, therefore, exceeding the acceptable limit of Drinking Water Standards (BIS) IS 10500:2012.

*2*



INSPECTION REPORT OF M/S DHAMPUR SUGAR MILLS LTD, VILLAGE & POST- ASMOLI, TEHSIL & DIST- SAMBHAL, U.P.- 244304

1. GENERAL INFORMATION

1.	Date of Inspection	13/01/2021	
2.	Name of the unit with complete postal address	M/s Dhampur Sugar Mills Ltd., Vill & Post-Asmoli, Tehsil & Dist-Sambhal, U.P.-244304	
3.	Spatial Co-ordinates Latitude and longitude (in Decimal format only)	28.705963 78.542789	
4.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Integrated with cogeneration sugar refinery	
6.	License capacity of sugar Mill (TCD)	9000TCD as per Consent	
7.	Average actual crush rate (TCD)	8501.36 TCD (Avg. value as per DMR and RT-7C from 1 <sup>st</sup> Nov, 2020 to 12 <sup>th</sup> Jan, 2021)	
8.	Consent status & its Validity with date  a. Air Consent b. Water consent c. Hazardous Waste Authorization	Valid up to 31/12/2021, Annexure-I Valid up to 31/12/2021, Annexure-II Valid up to 27/12/2022, Annexure-III	
9.	NOC from CGWA & its Validity with date	Expired on 02/05/2019 (applied for NOC from Uttar Pradesh Ground Water Department) Annexure-IV	
10.	Start period of crushing season	30.10.2020	
11.	Operational status during visit	Operational	
12.	Name of contact person	Designation	Contact No & E- mail
	Shri Sanjay Sharma	Unit Head	7895003666 sanjaysharma@dhampur.com
	Shri Mukesh Kasyap	G.M. Commercial	9837888689 mukeshkashyap@dhampur.com

2. OPERATIONAL STATUS

Sr. No.	Particulars	
1.	Sources of fresh water	
	a. Bore well	03 No of Bore wells
	b. Flow meter Installation at wells	Yes
	c. Reading of Flow Meter during visit	Borewell-1 $\Sigma= 217576.52 \text{ m}^3$ Borewell-2 $\Sigma=20110.3 \text{ m}^3$ Borewell-3 $\Sigma=27566.6 \text{ m}^3$

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*[Signature]*

	d. Any Logbook maintained.	Yes		
	e. Quantity of water withdrawal (KLD)	Total=573.2 KLD (Avg. record from 01/11/2020 to 12/01/2021)		
2.	<b>Fresh water consumption (KLD) - daily avg. from 01.11.2020 to 12.01.2021</b>			
	a. Sugar plant	529.89KLD (As per average withdrawal from Borewell - 2 & 3 from 1 <sup>st</sup> November, 2020 to 12 <sup>th</sup> January, 2021)		
	b. co-generation			
	c. Residential etc.	35.30KLD (As per average withdrawal from Borewell - 3 of residential area from 1 November, 2021 to 12 <sup>th</sup> January, 2021)		
	d. Total fresh water Consumption (KLD)	565.19 KLD		
	e. Log book maintained (Yes/ No) If any, details to be collected	Yes, maintained		
3.	<b>Details of Hot &amp; Cold-water recycling system</b>		<b>Number</b>	<b>Capacity</b>
	a. Details of Hot water UGR.	Not available		
	b. Cold water UGR and cooling towers	01 no. fan less cooling tower of 100 m <sup>3</sup> /hr capacity	540 m <sup>3</sup> Cold water UGR	
	c. Hot water- Location of flow meter & its Installation		<b>Flow rate (m<sup>3</sup>/hr)</b>	<b>Totalizer reading (m<sup>3</sup>)</b>
	1. Imbibition water at mills	163.92	952176.0	
	2. Filter cake wash water at rotary vacuum filter	9.8	96666.5	
	3. Sugar melting,	0.0	1773	
	4. Pan boiling, molasses conditioning	0.0	80154	
	5. Wash water at Centrifugal	30	357773.32	
	d. Cold water -Location of flow meter & its Installation.		<b>Flow rate (m<sup>3</sup>/hr)</b>	<b>Totalizer reading (m<sup>3</sup>)</b>
	1. Power turbine cooling	118.2	154218.2	
	2. Mills, fibrizer bearing, pumps cooling	46.43	351108.5	
	3. Boiler, wet scrubber	9.124	23030.6	
	4. Cooling tower of co-generation	1.89	182448.0	
	5. B massecuite cooling	19.03	158852.5	
6. C massecuite cooling	17.9	2809.9		
7. Final molasses cooling	0.0	33653.0		
8. Make water for shortfall at any point operation including spray pond/process cooling tower.	cooling tower, make-up= 0.0 m <sup>3</sup> /hr, Σ=2043 m <sup>3</sup> spray pond makeup=0.0 m <sup>3</sup> /hr, Σ=16989 m <sup>3</sup>			
4.	<b>Waste water (Influent) generation- (Avg. record from 01/11/2020 to 12/01/2021)</b>			
a. Effluent generation from spray pond overflow, boiler & cooling tower blow down & D.M./ R.O reject	1.Lamella clarifier inlet/ Spray Pond Overflow = 515.22 KLD 2. Effluent from cooling tower=48.31 KLD			
b. Mills, boiling house, and co-generation etc.	1.Mills house effluent=173.27 KLD 2.Boiling house effluent=889.38 KLD			
c. Common / total influent generation at ETP inlet	1062.25 KLD (Effluent generation from Mill House + Boilin House + Lamella Flow + Cooling Tower)			
5.	<b>Waste water generation, Liter/ton of cane (at ETP inlet)</b>	191.28 Liter/ton of cane		

*Put* 

6.	<b>Spray pond / IER wash water overflow</b>		
	a. Flow meter Installation	Yes,	
	b. Provision of separate spray pond overflow treatment	Yes	
	c. Brief description of spray pond over flow treatment process (mention technology as per charter) 1. Separate treatment of spray pond overflow through micro settlers followed by secondary aerobic treatment. 2. Combined treatment of entire effluent through micro settlers after removal of Oil & grease followed by secondary aerobic treatment. 3. Spray pond overflow treatment using anaerobic filters followed by secondary aerobic treatment. 4. Combined treatment of entire effluent using anaerobic filters followed by secondary aerobic treatment.	Lamella treatment (Spray pond overflow waste water collection pit → chemical dosing → lamella clarifier → primary clarifier of main ETP)	
7.	<b>Details of Flow meters</b>	<b>Flow rate (m<sup>3</sup>/hr)</b>	<b>Totalizer reading (m<sup>3</sup>)</b>
	a. Outlet of mill house and boiling house.	Yes, Mill house: 3.5 Yes, Boiling house: 1.9	Σ= 44335.2 Σ= 226625.4
	b. Outlet of cooling tower/spray pond i.e. over flow	Yes, 15.3	Σ= 104145.0 m <sup>3</sup> )
	c. At ETP outlet  (The flow at ETP outlet was observed higher compare to the flow at ETP inlet as the treated effluent from spray pond overflow, which was treated in Flash Mixer Dosing Tank and Lamella Clarifier, was combining prior to reaching storage lagoon).	Yes, 74.63	Σ= 401088.2 m <sup>3</sup>  1561.45 KLD (Avg record from 01/11/2021 to 12/01/2021)
	d. At ETP Inlet	Yes, 50.6	Σ= 277722.1 m <sup>3</sup>  1062.25 KLD (Avg record from 01/11/2021 to 12/01/2021)
	e. Other places of effluent generation	-	-
8.	<b>Details of tube cleaning method adopted (chemical/hydrojet/ any other appropriate method if any), provide details</b>	Hydro jet tube cleaning/mechanical brush Chemical cleaning by Caustic & Sulfamic acid	
9.	<b>Availability of Hazardous tank to collect wash water generated during chemical/Mechanical cleaning of evaporator tubes. (Yes/No), if Yes give Details.</b>	Yes (02 nos.), capacity- 25m <sup>3</sup> and 36 m <sup>3</sup>	
10.	<b>Total waste water (effluent) discharge (ETP outlet), (Liters/ton of cane)</b>	183.67 Liters/ton of cane	
11.	<b>Condensate polishing system adopted by the factory (for boilers &gt;45 kg/cm<sup>2</sup> steam pressure)</b>	No	

*Ref*

*[Signature]*

	If yes, then provide the details of condensate polishing system	Unit is planning for installation of CPU to condensate recycling	
12.	Construction of small pits with smooth inner surface with ceramic tiles near to boiler feed pumps, condensate pumps, Injection pumps and RVF vacuum to collect gland cooling water. (Yes/No), give details	Yes	
13.	Aeration in equalization tank)	Yes	
14.	Type of aeration in aeration tank Diffused/ surface/ any other	Diffused- air grid	
15.	Tertiary treatment (Yes/No), give Details	Yes, Dual media filter, activated carbon filter	
16.	Schematic diagram of ETP (flow chart to be collected)	Oil skimmer→ lime dosing→ equalization tank → primary clarifier→ aeration tank-1→ aeration tank-2→ secondary clarifier→ dual media filter→ activated carbon filter→ Lagoon (Detailed flow chart is attached as Annexure V)	
17.	Rain water harvesting system adopted	No.	
18.	Treatment capacity of ETP (KLD)	2200 KLD	
19.	Retention time (Min or hr.)	Retention Time/Contact Time (Mentioned in CPCB charter)	As per Industry
	1. Bar screen Chamber	30 minutes	45
	2. Oil & grease tank	45 minutes	60 minutes
	3. Equalization tank with aeration	6 hrs	6 hrs
	4. Primary Clarifier	5-6 hrs	9.0 hrs
	5. Aeration tank	24-28 hrs	33 hrs
	6. Secondary Clarifier	7-8 hrs	10 hrs
	7. Sand/multi grade filter	20-25 minutes	30 minutes
	8. Activated carbon filter	20-25 minutes	30 minutes
	9. Sludge drying bed	Not <0.03 m <sup>3</sup> per ton of cane	310.5 = 0.0345 m <sup>3</sup> /ton
	10. Centrifuge	Decanter	
20.	Any further treatment after ETP	No.	
21.	ETP Analysis (Performance Parameters)- As per sample taken during the visit		
22.	Number of Piezometric wells available in the unit premises: No		

*Prd*

*[Signature]*

23.	<b>Storage of treated Effluent</b>	
	a. No. & size of lagoons	01 & size 16000 m <sup>3</sup>
	b. Retention time	15 days
	c. Lagoon type- permeable/impermeable	Impermeable
24.	<b>Sludge Handling Process (Yes/No), gives details.</b>	
	a. Sludge Digestion Method	No
	b. Sludge Drying Process	Yes, sludge drying bed (10 nos.) 35m x 3m x 1.5m
	c. Final Disposal of Sludge	Sludge is being mixed with press mud & boiler ash and given to farmers to be used as manure by Farmers
	d. Whether mechanical sludge handling system installed	Sludge decanter of 5m <sup>3</sup> /hr capacity installed but yet to be commissioned
25.	<b>Any Hazardous Substances (Yes/No), if yes, give details. (Quantity &amp; way of Disposal)</b>	Yes, Schedule I- Cat 5.1 (used oil & grease) Quantity= 5.33 Kg/day (as per log book from 28 <sup>th</sup> Dec-2020 to 12 <sup>th</sup> Jan-2021) Disposal= Bharat Oil & Waste Management Ltd. (BOWML)
26.	<b>Manpower employed for ETP operation &amp; maintenance.</b>	15
27.	<b>Details of irrigation system &amp; treated effluent used quantity</b>	
	1. Own land area for irrigation	Yes
	2. Farmer land area and their agreement	Yes
	3. Net effluent generation left for Irrigation	1800 KLD as per irrigation management plan
	4. Flow meter to measure amount of water used for irrigation.	Yes, installed, Flow rate 2.89m <sup>3</sup> /hr (Σ =103299.78 m <sup>3</sup> )
	5. Distance of land Area from the Unit (Km)	7.0 hectare Farmer land within 1 km and 20 hectare including factory farm, lawn, green belt within factory premises
	6. Total Available Area	215 Hectare
	7. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	Sandy loam
	8. Crop area under effluent application	208
28.	<b>Cleaning mechanism at ETP and factory floor</b>	Dry cleaning
29.	<b>Color coding of pipelines for water distribution network</b>	Yes

#### 4. Observations

1. The unit was found operational with consented capacity of 9000 TCD and the ETP was operational at the time of inspection. On the day of inspection, the unit was producing only raw sugar for export purpose.
2. As per Daily Manufacturing Reports (DMRs) and RT-7C from 1<sup>st</sup> Nov, 2020 to 12<sup>th</sup> Jan, 2021 provided by the unit, average cane crushing is found 8501.36 TCD.
3. Unit is having valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 (as amended) and Water under section 25/26 (Prevention & Control of Pollution) Act, 1974 (as amended) for discharge, both valid up to 31<sup>st</sup> December, 2021.

*Per* 

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4. The unit is also having valid Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to 27<sup>th</sup> December, 2022.
5. The NOC for ground water withdrawal is expired on 02.05.2019, however, the unit has applied the same from Ground Water Department, Uttar Pradesh on 30.11.2020.
6. The unit has generated used oil & grease as average of 5.33 Kg/day (as per log book from 28<sup>th</sup> Dec-2020 to 12<sup>th</sup> Jan-2021). Following are the details of the hazardous waste generation by the unit:  
**Table- 2. Details of Hazardous Waste generated as per log book record from 1<sup>st</sup> Nov-2020 to 12<sup>th</sup> Jan-2021**

S.No.	Category of Hazardous Waste as per the Schedules I, II & III of these rules	Authorized mode of disposal or recycling or utilization or co-processing etc.	Permitted Quantity as per Annum	Quantity generated
1	5.1 (used Oil & Grease)	TSDF	1200 Ltr./Annum	5.33 Kg/day (as per log book from 28 <sup>th</sup> Dec-2020 to 12 <sup>th</sup> Jan-2021)

7. The unit is a registered member of Bharat Oil & Waste Management Ltd. (BOWML) for safe, legal & scientific disposal of hazardous waste. The unit has provided Form 10 dated 01.07.2021 as evident for safe disposal of used Oil & Grease.
8. The unit is having two Hazardous tanks with capacity of 36 m<sup>3</sup> and 25 m<sup>3</sup> to collect wash water generated during chemical cleaning of evaporators etc.
9. The team has observed huge quantity of scrap/metal near ETP area in the unit premises which shall be disposed through contractor as per representative of the unit.
10. Unit has total three bore-well to meet fresh water requirement of sugar unit and residential colony. Flowmeters were found installed at all the bore-wells.

**Table- 3. Month wise details of fresh water abstraction (from 1<sup>st</sup> Nov-20 to 12<sup>th</sup> Jan-21)**

Sr. No.	Bore-well No.	Month wise water abstraction (KLD) (as per logbook data from 1 <sup>st</sup> Nov-20 to 12 <sup>th</sup> Jan-21)			
		Nov-2020	Dec-2020	Jan-2021	Average
1	Bore-well No. 1	14788	17348	6546	529.89
2	Bore-well No. 2	0	0	0	0
3	Bore-well No. 3	1102	1082	393	35.30
	<b>Total</b>	<b>15890</b>	<b>18430</b>	<b>6939</b>	<b>565.19</b>

11. The unit has not installed Piezometer in the premises of sugar mill.
12. Unit has co-generation power plant (40 MW) for power generation. The unit has installed wet scrubber as Air Pollution Control Devices (APCDs) with Boiler.
13. The unit has provided 2 stream of DM plant having capacity 30 m<sup>3</sup>/hr & 50 m<sup>3</sup>/hr for water treatment for boiler use. Both units consist of MGF, RO unit, degasser, cationic and anionic resin unit. Regeneration reject from DM plant along with spray pond overflow & IBD & CBD goes to spray pond treatment system for treatment. The unit had single UGR of capacity 540 m<sup>3</sup> for Hot and Cold-water recirculation system.
14. The unit has provided separate physio-chemical treatment for spray pond overflow (Design capacity 60 m<sup>3</sup>/hr.) which comprises of equalization tank, flash mixer, flocculator and lamella clarifier. Manual dosing of lime observed in the equalization tank.

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15. Manual dosing of Cationic coagulant in flash mixer & polyelectrolyte solution in flocculent tank observed. Clarified effluent then transferred to primary clarifier outlet of main ETP for further treatment.
16. The unit has installed the main ETP with design capacity of 2200 KLD which comprised of screen chamber→ Oil & Grease tank→ Lime mixing tank→ Equalization tank→ Primary clarifier→ Aeration tank→ Secondary clarifier→ Filtration system (MGF & ACF).
17. Average effluent discharge from ETP is 1561.45 KLD as per logbook data from 01.11.2020 to 12.01.2021, which is found higher as compare to average effluent generation at ETP inlet i.e. 1062.25 KLD, because the treated effluent from spray pond overflow was combining prior to reaching storage lagoon.
18. The unit has provided 2 parallel units of aeration tanks (AT-1 -1680 m<sup>3</sup> & AT-2- 577 m<sup>3</sup>) provided for secondary treatment. AT-2 is in parallel cum series configuration with AT-1 and outlet of AT-2 again treated through AT-1.
19. Diffusers are provided for aeration in equalization tank & aeration tanks.
20. The unit has installed 02 nos. of multi-grade filter and 02 nos. of activated carbon filter having capacity of 100 m<sup>3</sup>/hr each, however they are used alternatively.
21. The unit has provided 1 no of irrigation sump for irrigation as well as filter backwashing.
22. The unit has provided 10 no. of sludge drying bed (SDB) common for handling of sludge from lamella clarifier, primary clarifier and secondary clarifier. However, only 4 no. SDB was found operational during inspection.
23. Average generation of sludge is found 601.77 kg/day (as per log book data from 1st Nov-2020 to 12th Jan-2021. ETP sludge is stored in sludge drying bed which is being mixed with press mud and provided to farmer as a manure, however partition wall of one bed was observed in damaged condition. Boiler ash is being used in filling of low land area.
24. Decanter is also installed but yet to commissioned for mechanical sludge handling. The unit has provided Proforma Invoice/Purchase Order (P.O. No.-4100007358) dated 30.07.2020.
25. Unit has provided OCEMS at outlet of ETP for continuous monitoring of treated effluent parameters and found connected with CPCB server. OCEMS reading w.r.t. flow-50.60 m<sup>3</sup>/hr, pH-7.91 COD-77.2 mg/l, BOD-17.7 mg/l and TSS-18.31 mg/l were recorded during inspection. The flow at outlet was 25 m<sup>3</sup>/hr as measured by V-notch installed at outlet of channel.
26. MLSS in AT-I and AT-II measured 3155 mg/l & 2708 ml/L respectively which indicate that both aeration tanks were in stabilized condition.
27. MLVSS/MLSS ratio in AT-I and AT-II measured 0.87 & 0.86 respectively indicating that optimum active microbial consortium exists in both aeration tanks.
28. The lagoon capacity of 16000 m<sup>3</sup> is adequate for 10-11 days, which is less than the 15 days of holding capacity of treated effluent storage during no demand of period for irrigation purpose. However, it is also mentioned in validation of ETP performance report performed by National Sugar Institute, Kanpur, submitted of 14.10.2020.
29. Flow meter for measuring generated effluent found installed at spray pond overflow, boiling house & mill house outlet. Effluent generated from spray pond overflow is treated by lamella filter/clarifier.
30. Flow meter at Lamella clarifier inlet, main ETP inlet, ETP outlet & lagoon outlet are also found installed for quantification of generated and disposal of effluent.
31. Unit is in the process of installation of 36 m<sup>3</sup>/hr Condensate Polishing Unit (CPU) for condensate recycling.




**Table-4. Analysis result of samples collected from ETP**

Sampling Locations	Parameters (all values are in mg/l except pH & Color in Hazen)								
	pH	Color	Sulphur/ Sulphate	COD	BOD	TSS	TDS	MLSS/ MLVSS	O & G
ETP Inlet	5.9	83	72	2289	1397	332	1396	-	-
Spray pond overflow	6.3	33	BDL	1055	444	295	488	-	-
Spray pond Treated	6.7	13	BDL	553	303	70	596	-	-
Primary Outlet	6.3	23	11	1848	791	164	1292	-	-
Secondary Outlet	7.2	08	08	147	46	72	692	-	-
ETP Outlet	7.2	08	37	128	36	64	732	-	06
Aeration tank 1	-	-	-	-	-	-	-	3155/ 2731	-
Aeration tank 2	-	-	-	-	-	-	-	2708/ 2320	-
Lagoon	7.4	07	58	76	21	25	896	-	-
Sewage Drain from inside the premises	7.1	BDL	-	40	12	31	332	-	-
Prescribed standards [as per notified standard for land disposal]	5.5 to 8.5		-	250	100	100	2100	-	10

32. Analysis result of sample collected from ETP outlet (pH-7.2 against 5.5-8.5, COD- 128 mg/l against 250 mg/l, BOD- 36 mg/l against 100 mg/l, TSS- 64 against 100 mg/l, TDS- 732 mg/l against 2100 mg/l, O & G- 06 against 10 mg/l and Lagoon outlet (pH-7.4 against 5.5-8.5, COD- 76 mg/l against 250 mg/l, BOD- 21 mg/l against 100 mg/l, TSS- 25 against 100 mg/l, TDS- 896 mg/l against 2100 mg/l) shows that ETP is complying w.r.t the discharge standards for land disposal.
33. The analysis results of sample collected from Sewage Drain from inside the premises shows compliance w.r.t. to the discharge standards for land disposal.
34. The unit has installed two no. of Bagasse dryer, with capacity 170 TPH and 70 TPH.
35. The team has observed that the unit is discharging domestic sewage into the Sot river through a channel which was also connected with the treated effluent storage lagoon for irrigation.
36. The retention capacity of lagoon is around 10 days (i.e. 16000m<sup>3</sup> capacity of lagoon and treated effluent discharge is 1561.45 KL), thus, the lagoon capacity is less than the maximum permissible storage of 15 days.
37. The unit has not installed Sewage Treatment Plant (STP) for treatment of sewage generated from residential colony, however, the unit is in the process of setting up of STP having capacity 60 KLD, for sewage treatment of residential area. The unit has provided the Purchase Order for the same.

Table- 5. Analysis result of samples collected from Sewage Drain coming from residential colony to outside the premises and Ponding in d/s of drain merging in Sot River

Sampling location	Parameters (all values are in mg/l except pH & Color in Hazen)						
	Color	pH	BOD	COD	TSS	TDS	Sulfate
Sewage Drain coming from residential colony to outside the premises	13	6.6	157	268	59	740	27
Ponding in d/s of drain merging in Sot River	11	7.2	75	148	84	476	17

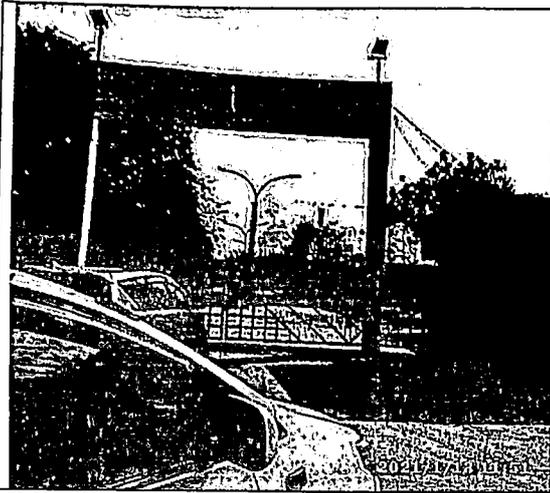
38. The analysis of sample taken from sewage drain coming from residential area discharging into irrigation channel outside the unit premises and ponding in downstream of drain merging in Sot river indicate the characteristics of untreated domestic sewage.

#### 5. Conclusions

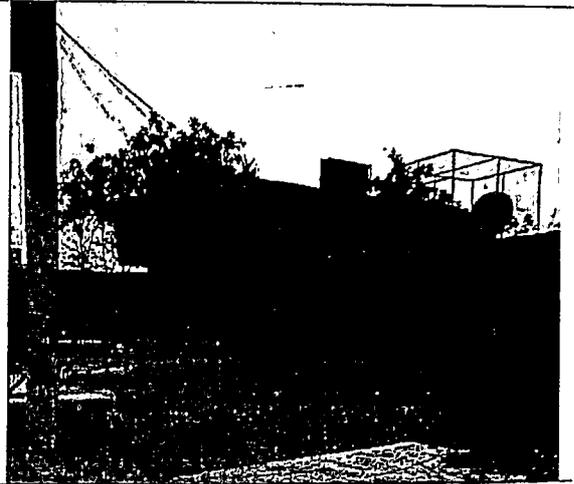
1. The unit is operating with valid Consent to Operate Authorization.
2. The unit has disposed huge quantity of scrap metal near ETP in open area in the unit premises
3. Partition wall of one sludge drying bed was in damaged condition.
4. The unit has installed Decanter which is yet to be commissioned for sludge handling.
5. Storage lagoon of final treated effluent with capacity of 16000 m<sup>3</sup> is adequate for only 10-11 days which is less than maximum permissible storage of 15-days.
6. The unit is planning for installation of Condensate Polishing Unit (CPU) for condensate recycling.
7. Analysis result of sample collected from ETP outlet (pH-7.2 against 5.5-8.5, COD- 128 mg/l against 250 mg l, BOD- 36 mg l against 100 mg/l, TSS- 64 against 100 mg/l, TDS- 732 mg/l against 2100 mg l, O & G- 06 against 10 mg-l and Lagoon outlet (pH-7.4 against 5.5-8.5, COD- 76 mg/l against 250 mg l, BOD- 21 mg l against 100 mg/l, TSS- 25 against 100 mg/l, TDS- 896 mg/l against 2100 mg l) are complying w.r.t the discharge standards for land disposal.
8. The unit has not installed Sewage Treatment Plant (STP) for treatment of sewage generated from residential colony.
9. The analysis of sample taken from sewage drain coming from residential area discharging into irrigation channel outside the unit premises and ponding in downstream of drain merging in Sot river indicates the characteristics of untreated domestic sewage.

#### 6. Recommendations

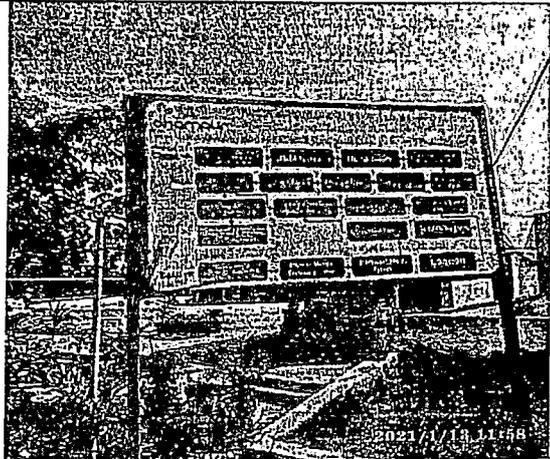
1. The unit shall provide suitable capacity dosing pump for dosing of chemicals like lime and polyelectrolyte solution for optimum utilization of chemical as per feed flow condition.
2. The unit shall safely dispose scrap metal.
3. The unit shall commission Decanter for better sludge management.
4. The unit shall repair partition wall sludge drying bed.
5. The unit shall install Condensate Polishing Unit (CPU).
6. The unit shall install Sewage Treatment Plant (STP) for treatment of sewage generated from residential colony as soon as possible.
7. The unit shall restrict the drainage of domestic sewage into irrigation channel coming from residential area.
8. The unit shall obtain the NOC from Ground Water Department, Uttar Pradesh at the earliest.



1. Main gate of the unit



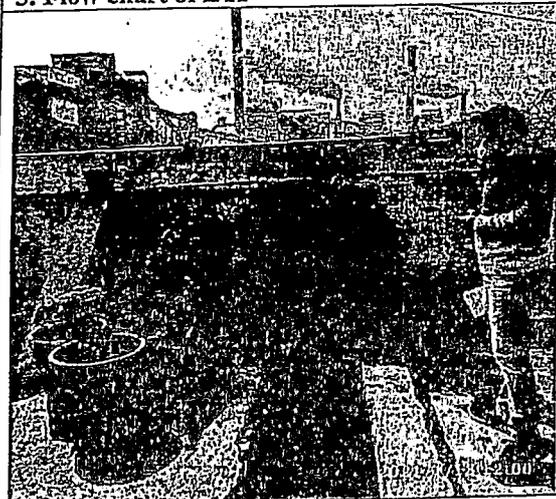
2. Environmental display board at main gate



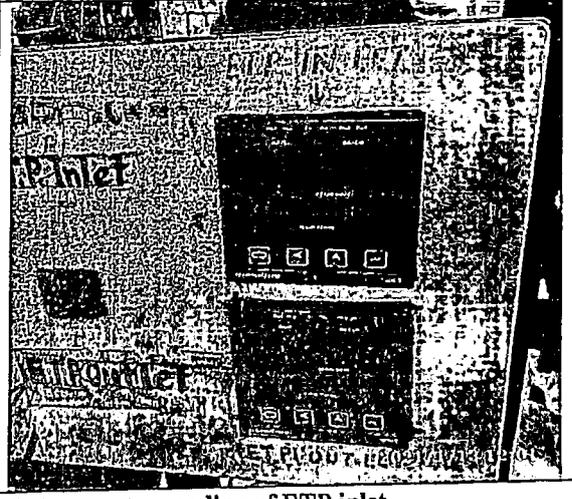
3. Flow chart of ETP



4. Oil & Skimmer tank



5. Inlet of ETP



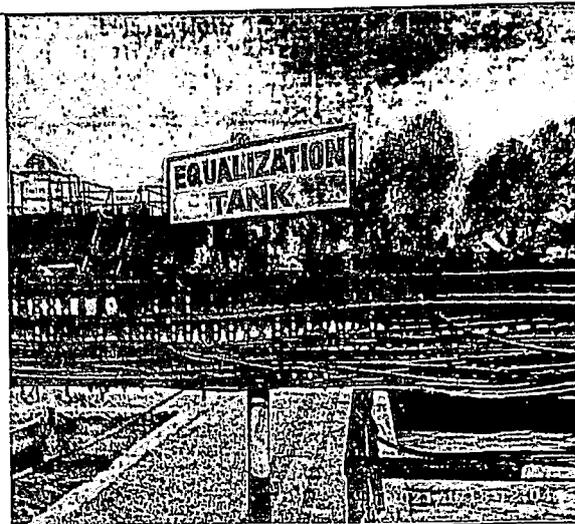
6. Flow meter reading of ETP inlet

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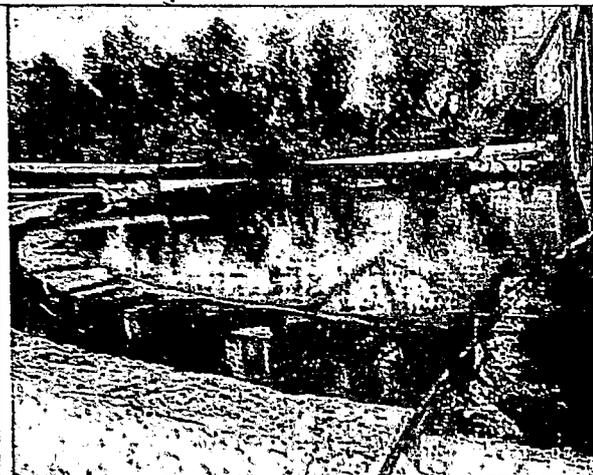
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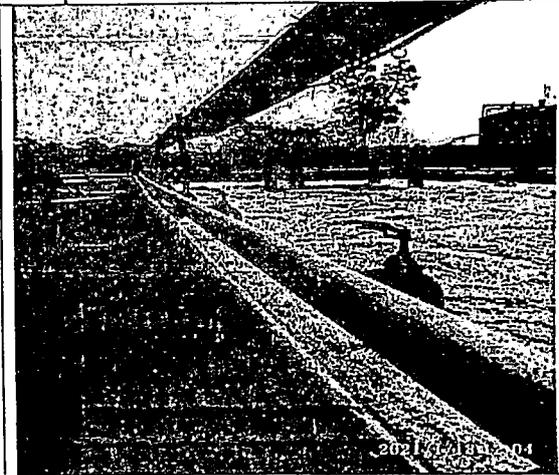
7. Lime dosing tank



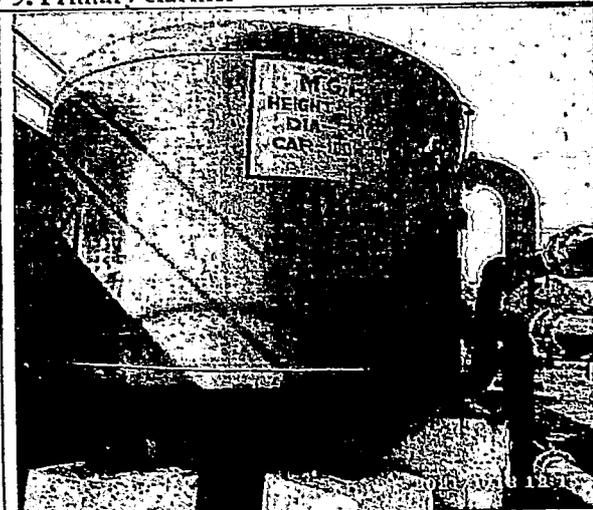
8. Equalization tank



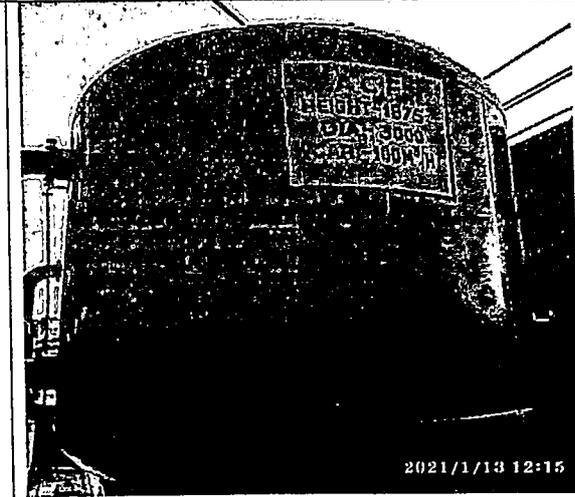
9. Primary clarifier



10. Aeration tank



11. Multi Grade Filter



12. Activated Carbon Filter

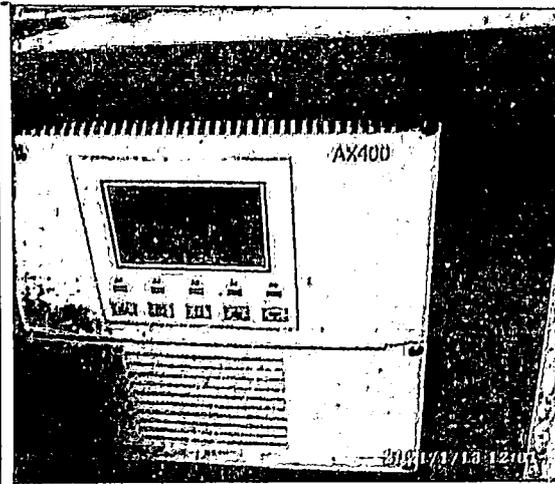
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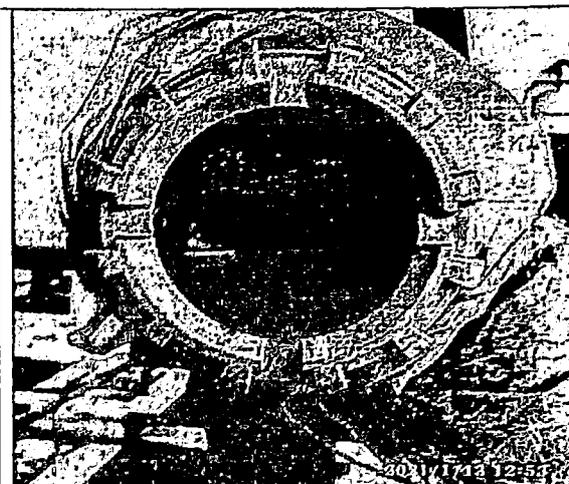
13. Lamella clarifier



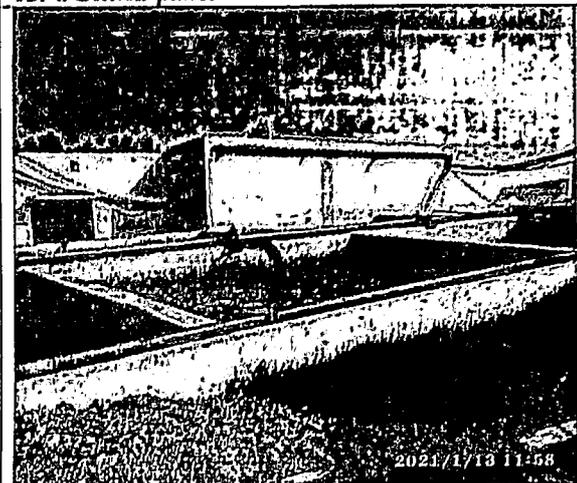
14. Final Outlet of ETP



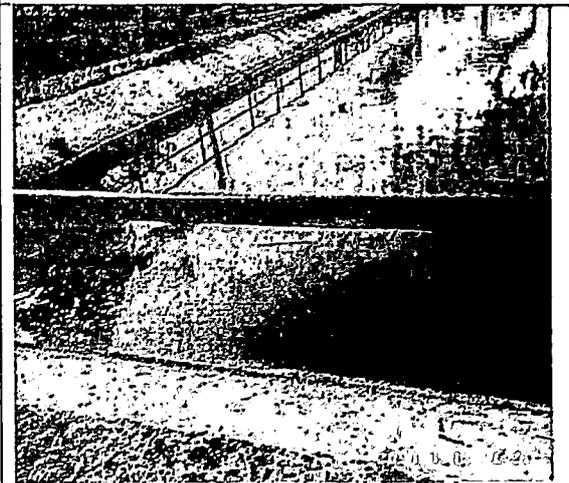
15. OCEMS panel



16. Flow meter at outlet of ETP



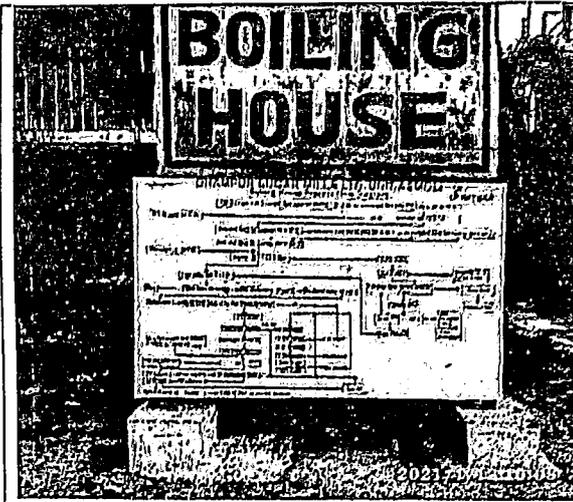
16. Sludge drying bed



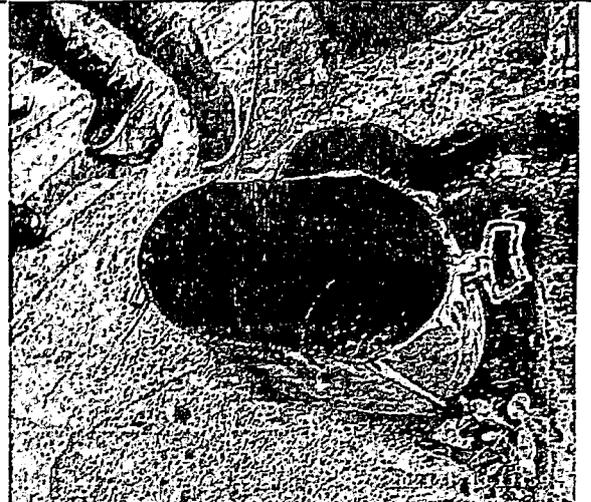
17. Lagoon

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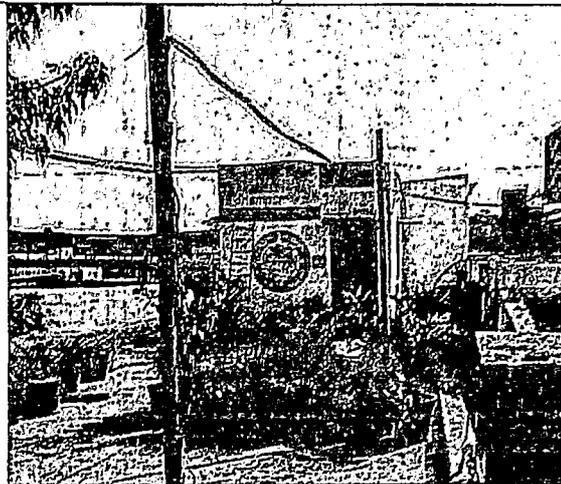
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18. Flow chart of boiling house



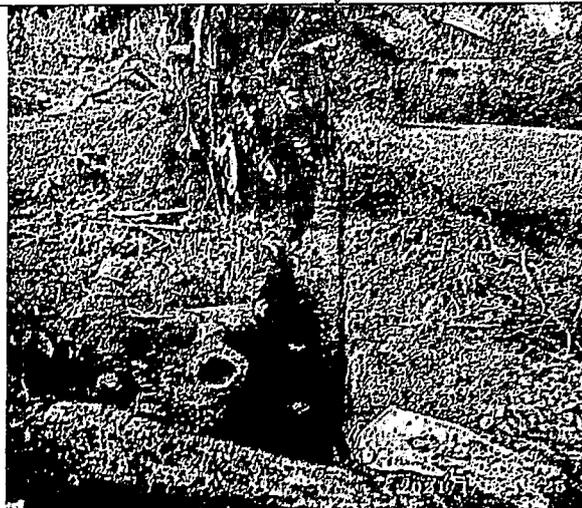
19. Collection box of oil & grease



20. Environmental laboratory



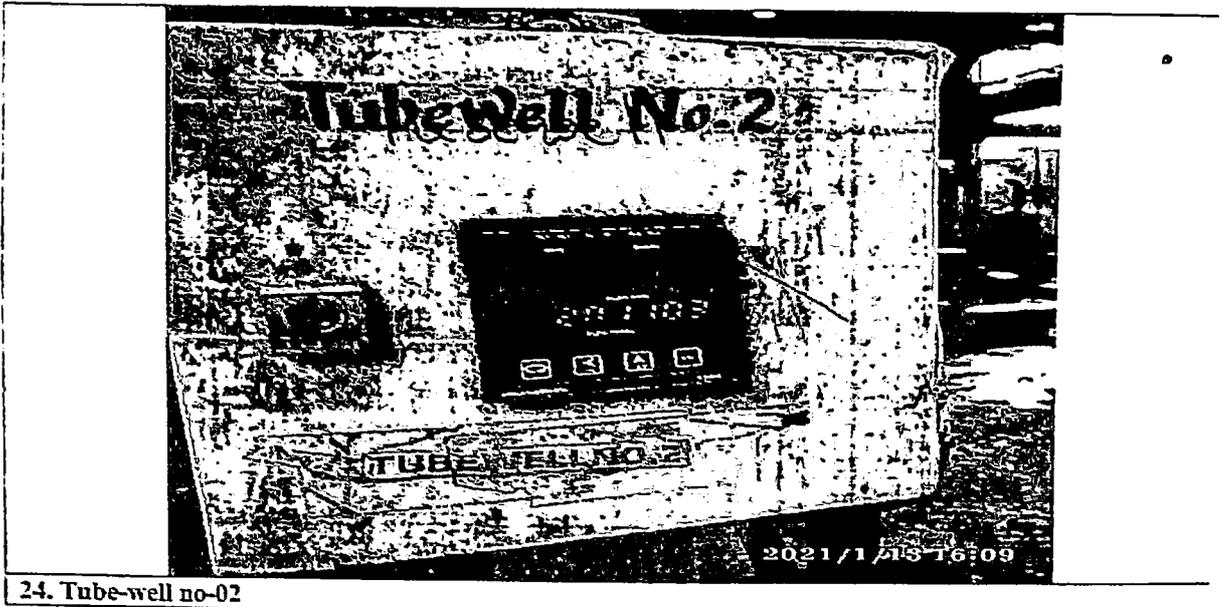
21. Bypass of waste water from colony to Sot river



22. Irrigation channel of treated water



23. Sot River

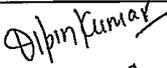
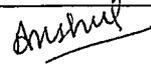
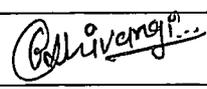
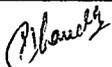


24. Tube-well no-02

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## 8. Inspection Team

Sr. No.	Name of the inspecting officers	Signature
1.	Mrs. Reena Satavan, Sc. 'D' CPCB, Delhi	
2.	Shree S. S. Singh, Assistant Environment Engineer, RO-Moradabad, UPPCB	
3.	Dr. Prabhat Ranjan, Sc. 'B', CPCB, Delhi	
4.	Sh. Vipin Kumar, RA-III, CPCB, Delhi	
5.	Ms. Anshul Kumari, RA-III, CPCB, Delhi	
6.	Ms. Shivangi Goswami, RA-II, CPCB, Delhi	
7.	Sh. Ashwani K. Singh, RA-II, CPCB, Delhi	
8.	Sh. Muktesh Chaudhary, SRF, CPCB, Delhi	

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. - 69306/UPPCB/Moradabad(UPPCBRO)/CTO/air/BHIM  
NAGAR/2019

Dated : 27/03/2020

To,

Shri MUKESH KASHYAP  
M/s DSM SUGAR ASMOLI  
DSM SUGAR ASMOLI (SUGAR UNIT)ASMOLI SAMBHAL,SHAMBHAL,244304  
BHIM NAGAR

Sub : **Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)**  
to M/s. DSM SUGAR ASMOLI

Reference Application No. 6218203

Dated : 27/03/2020

- 1 With reference to the application for consent for emission of air pollutants from the plant of M/s DSM SUGAR ASMOLI. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  - 2 This consent is valid for the period from 01/01/2020 to 31/12/2021 .
  - 3 In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

Amit  
Chandra

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Amit Chandra  
Date: 2020.03.27  
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

Amit  
Chandra

Digitally signed by  
Amit Chandra  
Date: 2020.03.27  
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Chief Environment Officer

## U.P. Pollution Control Board

Dated : 27/03/2020

### CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Cane Crushing-9000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler-170 TPH	Bagasse-1600 TPD	01	Particulate Matter	ESP as APCS and Stack Hight of 72 meter from ground level
2	Boiler-70 TPH & 50 TPH	Bagasse 630 TPD	2	Particulate Matter	Wet Scrubber as APCS and stack height 60 Meter from ground level

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	150 mg/nm3
2	02	Particulate Matter	150 mg/nm3

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf) .

If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

### Specific Conditions:

- 1.This consent to operate is valid for production Sugar and cane crushing capacity of 9000 TCD.
- 2 Unit shall operate and maintain the APCS i.e. ESP at the boiler of 170 TPH & stack height of 72 meter from ground level & wet scrubber & stack height of 60 metre from ground level respectively.
- 3.Unit shall submit the proposal for installation of ESP/ Bag Filter for the boilers of 50 TPH & 70 TPH.
- 4.Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
- 5.Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
- 6.The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
- 7.Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
- 8.Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and OA no 539/2019 Adil Ansari vs Dhampur sugar Mill Ltd &ors..
- 9.Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
- 10.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Amit  
Chandra

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by Amit Chandra  
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
 29309/U.P.P.C.B./Moradabad(U.P.P.C.B.R.O)/CTO/wat  
 er-BHIM NAGAR/2019

Dated : 27/03/2020

To,

Shri MUKESH KASHYAP  
 M/s DSM SUGAR ASMOLI  
 DSM SUGAR ASMOLI (SUGAR UNIT)ASMOLI SAMBHAL,SHAMBHAL,244304  
 BHIM NAGAR

Sub: **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DSM SUGAR ASMOLI**

Reference Application No :6218477

Dated :27/03/2020

1 For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. DSM SUGAR ASMOLI is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .

2 This consent is valid for the period from 01/01/2020 to 31/12/2021 .

3 In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit  
 Chandra  
 Digitally signed by  
 Amit Chandra  
 Date: 2020.03.27  
 17:14:25 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
 (condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent

order.

Amit  
 Chandra  
 Digitally signed by  
 Amit Chandra  
 Date: 2020.03.27  
 17:14:38 +05'30'

Chief Environment Officer

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

Annexure to Consent issued to M/s.DSM SUGAR ASMOLI vide

Consent Order No. 6218477/ Water

Dated : 27/03/2020

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of Cane Crushing-9000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	6 KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD, only 1 outlet is allowed	ETP

Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	6 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l (for on land disposal for irrigation), 30 mg/l (for discharge in drain)
2	BOD	100 mg/l (for on land disposal for irrigation), 30 mg/l (for discharge in drain)
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD, only 1 outlet is allowed

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m <sup>3</sup> /Ha/Day
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5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules, 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL: [http://www.uppccb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppccb.com/pdf/Green-Belt-Guidle_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

#### **Specific Conditions:**

1. This consent to operate is valid for production Sugar and cane crushing capacity of 9000 TCD.
2. Unit shall submit the plan of STP for treatment of domestic effluent 06 KLD within 6 months.
3. Industrial effluent quantity shall be restricted to 900 KLD and Cooling Tower blow down shall be restricted to 900 KLD in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
4. Unit shall use the treated effluent for irrigation on land and discharge as per norms in drain.
5. The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated 15.01.2016 of MoEF&CC.
6. Unit shall comply with the directions issued Central Pollution Control Board , New Delhi.
7. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
8. Unit shall obtain NOC from CGWA for ground water extraction. Unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act 2019.
9. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
10. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
11. Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
13. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and OA no 539/2019 Adil Ansari vs Dhampur sugar Mill Ltd &ors.
14. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
15. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
16. Unit should install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm<sup>2</sup>) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
17. The Unit must ensure the maximum reuse of treated effluent in process.
18. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
19. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
20. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
21. Unit shall provide Hazardous tank in the Boiling house.
22. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
23. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
24. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

**Amit**  
**Chandra**  
Digitally signed  
by Amit Chandra  
Date: 2020.03.27  
17:14:53 +05'30'

Registered



UTTAR PRADESH POLLUTION CONTROL BOARD  
T.C. 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: HM/210 C-7/Haz-18/17

Dated: 27-12-17  
as above

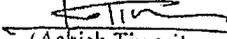
- 1. Number of authorisation and date of issue: 52 / Hoq Auth - 18/17
- 2. Reference of application (No. and date):
- 3. Mr. Mukesh Kashyap of M/s Dhampur Sugar Mills Ltd, (Sugar Unit) Asmoli Sambhal, Moradabad is hereby granted an authorisation based on the enclosed signed inspection report for generation, storage & disposal of hazardous wastes as per following details.

Details of Authorisation

Sl. No.	Category of Hazardous waste as per Schedule I, II and III of these rules	Authorised mode of disposal or Recycle or utilization or co-processing, etc.	Quantity /Annum
1.	Schedule I-Cat 5.1 (Oil & Grease)	TSDP	1200 Ltr./Annum

- 1. The authorisation shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
- 2. The authorisation is subject to the following general and specific conditions. *valid upto 26/12/22*
  - A: General conditions of authorisation:
    - 1. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made there under.
    - 2. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
    - 3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
    - 4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
    - 5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
    - 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
    - 7. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
    - 8. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
    - 9. Annual return shall be filled by June 30<sup>th</sup> for the period ensuring 31<sup>st</sup> March of the Year.
    - 10. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
    - 11. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

12. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
13. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
14. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
15. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
16. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule - 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
17. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
18. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
19. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
20. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
21. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
22. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1, 2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
23. Details of raw material which is (Hazardous waste) and product along with quantity shall be sent with a monthly statement to U.P.P.C.B. and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifest (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only and common incinerator at Kumbhi, Kanpur Dehat, Uttar Pradesh for other incinerable wastes. The authorized incinerator is also with U.P. Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat.
25. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days Six months of its generation.
26. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to U.P.P.C.B. for each category of waste sent to TSDF / Incinerator.
27. Emission from the Common / Captive Incinerator stack shall meet the prescribed standards under Environmental Protection Act, 1986.

  
 (Ashish Tiwari)  
 Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Moradabad for information and necessary action

(Amit Chandra)  
 Chief Environmental Officer  
 Circle - 7

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भारत  
ADIA-NON

17 OCT 2017

**उत्तर प्रदेश उत्तर प्रदेश AGREEMENT**

This Agreement is made on this day 31<sup>st</sup> Dec 2017 between M/s. DSM Sugar Asmoli (A Unit of Dhanpur Sugar Mills Ltd.) a Company incorporated under Company's Act having its Plant located at Vill. Asmoli, Tehsil & District - Sambhal - U.P. (hereinafter called as **FIRST PART**) whose expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the First Part.

**AND**

M/s Bharat Oil and Waste Management Ltd. (BO/WML), a Company registered under the Companies Act 1956, having its registered office at B-5(GF), East of Kailash, New Delhi - 11005 and its engineered common facility at Gata No. 672, Vill. Kumbhi, Dist. Kanpur, Kanpur Nagar, Kanpur U.P. duly authorized by the Uttar Pradesh Pollution Control Board and having another facility at Mezza Mukimpur, Koorkee-247664, (Ghazipur) to treat, store and dispose of Hazardous Waste and/or other waste on Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 109, Kailash Hills New Delhi - 11005. It is registered with Central Pollution Control Board having its CWC/TSDF at F-18, Site IV, Suburb at Gurgaon, Area Gurgaon, Haryana, duly authorized by the UP/PCB, under the Environment Protection Act, 1986 (for short 'the Act') and the Hazardous & Other Waste (Management Transboundary Movement) Rules, 2016 and the E-Waste (Management) Rules, 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as **SECOND PART**) whose expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in manufacturing Sugar at its Plant located at Vill. Asmoli, Tehsil & District - Sambhal - U.P. and whereas during the said manufacturing process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of **SECOND PART**, as per the Pollution Control Board Authority, Kanpur, U.P. as per the quantity enclosed herewith, marked as Annexure.



For Bharat Oil & Waste Management Ltd.

*[Signature]*  
Authorised Signatory

AND WHEREAS the SECOND PART has represented and assured to First Part that its Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for handling the Hazardous Waste in its above named facility facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows:-

FIRST PART will pay an amount of Rs. 15,000/- (Rs. Fifteen Thousand Only) plus applicable GST (AMOUNT Rs. 17,700/-) to SECOND PART towards Non-refundable Lifetime Membership Deposit which will be applicable for lifetime from the date of signing of this Agreement and membership can be renewed per year without any extra charge.

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of First Part as per the guidelines prescribed by Pollution Control Board or First Part can also send HW to SECOND Part's Plant directly at its own cost.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within (Three) business days of receipt of such information. First Part shall ensure that Hazardous Waste must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous & Other Wastes (Management Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/PCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof



Page 1  
For Bharat Oil & Waste Management Ltd.

*[Signature]*  
Authorized Signatory

bags and kept at the storage place under cover. Containers/bags weight will also be added to the weight of the material.

7. FIRST PART will provide labour and special Material Handling Equipment as at its own cost to lift and load the containers at the FIRST PART premises, to the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results, FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix, etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.
10. The comprehensive Analysis Report shall determine the disposal pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base of basic USER CHARGES. The Base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and AGRS-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

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For Bharat Oil & Waste Management Ltd.



Authorized Signatory

14. FIRST PART shall make payment for Waste management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per relevant terms outlined in Annexure

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exterior are soiled by Hazardous Waste due to leakage.

In the case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of 1 (One) MT.

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof and without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. Each PART shall indemnify and keep indemnified the other PART at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reasonable or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

**IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:**

19. This Agreement is valid for a period of 5 yrs (from 31.10.2017 to 30.10.2022) and can be renewed thereafter on similar or revised terms and conditions as may be mutually agreed between the parties.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt Rules and FIRST PART shall not have any liability whatsoever in this regard.



For Bharat Oil & Waste Management Ltd Page 2

Authorized Signatory

21. The main mode of final disposal of HW shall be incineration and fly ash would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes characteristics and FIRST PART shall not have any liability whatsoever in this regard.
22. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index - All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
23. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure A. Notice period of maximum 15 (Fifteen) days will be allowed from the date of submission of invoice if FIRST PART fails to pay in settlement of the invoice in such a case to pay interest @ 18% per annum and this may also result in cancellation of First Part's membership, forfeiture of deposit and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
24. Hazardous Wastes that require either alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case to case basis on their characteristic.
25. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part heretofore if such delay or default in performance derives from conditions beyond the reasonable control of such Party including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.
26. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
27. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
28. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
29. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
30. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
31. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
32. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.



For Bharat Oil & Waste Management Ltd. Page 5

*Ravi*  
Authorized Signatory

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wage, provident fund, gratuity, retrenchment, compensation or any other benefits for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the agreement of the same here to between FIRST PART and SECOND PART shall be referred to an arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendment thereof. All arbitration proceedings shall be conducted in English and shall take place at New Delhi. India. The arbitral award including interest, costs, fees, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste vide UPPCB/UEPPCB approval no. .... Dated: ..... valid. All ..... (Copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. .... Dated: ..... valid. All ..... (Copy attached). The actual operation of collection/Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered closure by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 31<sup>st</sup> Oct. 2017 at New Delhi.

For M/S DSM SUGAR ASMOELI



By its authorized signatory  
Name & Designation  
Mukesh Kashyap  
G.M. (Commercial)

For Bharat Oil & Waste Management Ltd

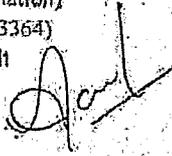
For Bharat Oil & Waste Management Ltd

*(Signature)*  
Authorized Signatory

Director / Partner  
(Naresh Manglani) / BT Manglani

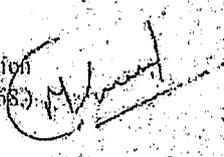
Witnesses:

1. Name & Designation  
(Mobile: 7895003364)  
Mr. Satveer Singh  
Manager (Q.C.)



  
1. Sanjiv S. Bhatnagar

2. Name & Designation  
(Mobile : 9927100968)  
Mr. Munish Kumar  
Sales Officer



2. Sandeep Kumar (9717700119)  
sandeep.kumar@bharatol.com

GST NO. 09AABCT2827N1ZY  
TAN No. AABCT2827N  
CIN NO. L15249UP1933PLC000511  
Phone No. 05923-221310, 221566



**ANNEXURE**

**Waste Management & Handling Service Charge**

This annexure is in conjunction with Agreement signed between FIRST PART M/s. DSM Sugar Asmali, Distt. Sambhal U.P. and SECOND PART Bharat Oil & Waste Management Limited on 31<sup>st</sup> Oct. 2017

**Disposal of Hazardous Waste: - Recycling/incineration/landfill**  
**Category - A- Recycling or refining:**

Sr No	Type Hazardous Waste	BOWML Rates in Rs.
1.	Used/ Waste Oil *	2000.00 per Barrel of 200 Lit. (Rupees Two Thousand only)
2.	Empty Container- 200-220 Liters	120/- per barrel of 220 Liter (Rupees One Hundred Twenty Only)
3.	Batteries	Rs. 20.00 per Kg (Rupees Twenty per kg only)
4.	E-Waste- Laptop, Desktop, Monitor, UPC, CPU	Rs. 11.00 per Kg (Rupees Eleven per kg only)

- ✓ Quoted Rates are inclusive of all taxes & duties.
- ✓ With container, Material should conform to specification in schedule V i.e. - Without water & sludge and for fully filled drums.
- ✓ \*BOWML will pay for Ministry of 200 Liters otherwise used oil will come free of cost.
- ✓ We will pay for the full loaded capacity of vehicle only.

**Category - SB- Disposal- Hazardous Waste**

SR NO.	Type Hazardous Waste	Approx. Generation Frequency/ Annum	BOWML Rates in Rs.
1.	Cotton Waste, plastic Waste, Oil Soaked cotton, paper, rubber waste, Hand gloves, Oily-Paint Sludge etc. (Incinerable)- Chemicals waste with water mix.	10-15	Rs. 17.00 per kg (Rupees Seventeen per kg only)



For Bharat Oil & Waste Management Ltd.

*[Signature]*  
 Authorized Signatory

2	Air/Oil Filters (Incinerable)	200 g/l	Rs. 45.00 per kg (Rupees Forty Five per Kilogram only)
3	CFL, Tube lights, Chokes, Capacitors, wires (E-waste & landfilable), Printers, Cartage, Mouse, Key board, CPU, Chargers.		Rs. 25.00 per kg (Rupees Twenty Five Per kg Only)
4	ETP Sludge (Landfilable waste)		Rs. 10.00 per kg (Rupees Ten per kg only)
5	Discarded Containers below 200 liters capacity		Rs. 18.00 per kg (Rupees Eighteen per kg only)
6	Used Grease/Used Coolant	200 g/l	Rs. 12.00 per kg (Rupees Twelve Only)
7	Transport Charge		As per Actual

Transport: - You can also send wastes directly to our Ghaziabad/Sampur Plant.

Terms and conditions

- FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers weight will also be added in the weight of total Hazardous Waste and these are not on returnable basis.
- FIRST PART shall deliver their waste at plant of SECOND PART, Sahibabad Industrial Area, Ghaziabad/Gate No. 072, Village Kumbhariya, Sampur Dehm-290101 UP at own cost. If SECOND PART is the material transporter cost shall be borne by FIRST PART as quoted above. Loading is in scope of FIRST PART. All documents shall provide to SECOND PART in Form 6 for E-waste & Form 8 for Hazardous Waste & Form 3 for Oiled.
- A minimum bill for Rs. 5000/- (Five thousand only) plus taxes on as per stipulated rates will be applicable per consignment. If there is no waste lifted to be disposed in a quarter is payable by FIRST PART to the SECOND PART until the termination of this agreement/Annexure.
- As per Rule 8 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their plant failing which agreement can be terminated without any notice.
- In accordance with the MoEF Memorandum No. 23-1/2008-HSM dated 16th April 2009, an amount equivalent to 5% of the billed amount of landfilable hazardous waste towards maintaining of Escrow Fund with scheduled bank jointly operated by MoEF and UP PCB for post-closure monitoring of the Hazardous Waste landfill facility is additional chargeable.
- For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD before lifting/transportation of the Hazardous Waste. Used Waste Oil should



For Bharat Oil & Viscose Management Ltd.

Authorized Signatory

meet parameters as per Schedule V (A) of H.W. (Management & Transboundary Movement) Rules 2016.

g) For Category (B) FIRST PART shall pay to SECOND PART within 15 days of receipt of SECOND PART's invoice by cheque/Demand Draft. NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, we can accept payments under NEFT/RTGS suit, also."

h) **TAXES / LEVIES:** All Government / Municipal Taxes, Duties, Levies, Octroi, Service Tax, Tolls etc. as applicable from time to time, will be payable by FIRST PART.

i) There shall be no goods other than mentioned in this Annexure. If FIRST PART sends goods which are not as agreed upon or unlawful, controlled substance or can't be disposed by SECOND PART, then the same shall be returned to FIRST PART. SECOND PART will not invoice the disposal charge, but full transport, handling fee will be invoiced and payable by FIRST PART in such case.

For MS/DSM Sugar Assn.



For Bharat Oil & Chemicals Pvt. Ltd.

*[Signature]*  
Authorized Signatory

(Second Part)

Page

(4)



**DSM SUGAR ASMOLI**  
(DISTILLERY DIVISION)  
(A Unit of Dhampur Sugar Mills Ltd.)  
Village: Asmoli, Tehsil: Sambhal  
Dist. Sambhal, Pin Code : 244 304, U.P.  
Telefax: +91-5923-221566, 221310  
E-mail: dsmasmoli@dhampur.com  
Website: www.dhampur.com

RefNo: D.SM/DISTT/20-2021/140

Date:

To,  
The Chairperson  
District Ground Water Management Council.  
District: Sambhal (UP).

Subject: Regarding application of NOC for Ground Water abstraction for Distillery project of capacity 250 KLD located at village – Asmoli, Tehsil & District: Sambhal (UP).

Reference/ Registration No: SMBL1120NIN0001

Sir,

In reference to the subject mentioned above, as per "The Uttar Pradesh Ground Water (Management and Regulation) Act 2019 "and The Uttar Pradesh Ground Water (Management and Regulation) Rules, 2020, we have filled an application regarding NOC for abstraction of Ground water from existing bore well.

Kindly find enclosed herewith dully filled NOC application form (From – 8A) along with necessary annexures and Copy of paid chalan.

In addition to above, we would like to inform you that, earlier in June 2016 we had obtained NOC from CGWA for abstraction of water at existing capacity of 100 KLD.

After that in 13<sup>th</sup> March 2019, we obtained consent to establish for expanded capacity 250 KLD from Uttar Pradesh Pollution Control Board. This is an existing industry located in Notified area as per Ground Water Department, Uttar Pradesh, therefore, we are applying for issuance of NOC for existing bore well.

It is requested that kindly consider our application for the grant of NOC for which we shall be highly obliged.

Thanking you

For DSM Sugar Asmoli

Authorised Signatory.

List of Enclosures

Sr. No.	Enclosures No.	Document Name
1	Enclosure: 01	Application No. 1
2	Enclosure: 02	Copy of Challan for Application No. 1
3	Enclosure: 03	Application No. 2
4	Enclosure: 04	Copy of Challan for Application No. 2
5	Enclosure: 05	Application No. 3
6	Enclosure: 06	Copy of Challan for Application No. 3
7	Enclosure: 07	Authorization Letter
8	Enclosure: 08	Copy of Aadhar Card
9	Enclosure: 09	Undertaking for maximum abstraction of Ground Water
10	Enclosure: 10	Copy of CGWA NOC

(4)

MEMBER SECRETARY

File No: - 21-4/1254/UP/IND/2016-1038

NOC No: - CGWA/NOC/IND/ORIG/2017/2575

भारत सरकार  
केंद्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण पंत्रालय

Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

To, -

Date: 23 MAY 2017

✓ M/s Dhampur Sugar Mills (Asmoli Unit),  
Village Asmoli, Tehsil Sambhal,  
Uttar Pradesh- 244304.

Sub: - NOC for ground water withdrawal to M/s Dhampur Sugar Mills (Asmoli Unit) in respect of their existing Sugar manufacturing unit located at Village Asmoli, Block Asmauli, District Sambhal, Uttar Pradesh - reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 22/03/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Dhampur Sugar Mills (Asmoli Unit) in respect of their existing Sugar manufacturing unit located at Village Asmoli, Block Asmauli, District Sambhal, Uttar Pradesh. The NOC is however subject to the following conditions:-

1. The firm may abstract 900 cu.m/day (and not exceeding 1,12,500 cu.m/year) of ground water, through existing three (3) borewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the borewells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. M/s Dhampur Sugar Mills (Asmoli Unit) shall, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures to the tune of 4,44,000 cu.m/year as proposed for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

West Block, Ministry of Water Resources,  
1st Floor, Central Ground Water Authority,  
11, Connaught Place, New Delhi - 110028

5. The firm at its own cost shall install two (2) piezometers fitted with automatic water level recorder with telemetry system at suitable location and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board Northern Region, Lucknow.
6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board Northern Region, Lucknow on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.
10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC
13. This NOC is valid from 03/05/2017 till 02/05/2019.

Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm. The District Magistrate, District Sambhal, Uttar Pradesh.
2. The District Magistrate, District Sambhal, Uttar Pradesh for necessary action
3. The Regional Director, Central Ground Water Board Northern Region, Lucknow. This has reference to your recommendation dated 22/03/2017
4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad, Haryana.
5. Guard File 2017-18

Member Secretary



# GROUND WATER DEPARTMENT

(Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)  
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का सुआईएस 10 (1) या 11 (1)]

### Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	SMBL1120RIN0003
Name of the Applicant आवेदक का नाम	Jagveer Singh	Father's Name पिता का नाम	Daljeet Singh
Date of Birth जन्मतिथि	05/10/1976	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number आधार कार्ड संख्या	9099-0253-6271	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	A - 6 DSM Sugar Asmoli	Locality/Village मुहल्ला/गाँव	Asmoli
City/Town/Post Office नगर/करवा/पोस्ट ऑफिस	Sambhal	State राज्य	Uttar Pradesh
District जनपद	Sambhal	Pin Code पिन कोड	244304
Designation पद	Deputy GM Production	Company Name कंपनी का नाम	DSM SUGAR ASMOLI (SUGAR UNIT)
Company Address कंपनी का पता	<u>A-5 DSM SUGAR ASMOLI ASMOLI</u> <u>SAMBHAL UP,SHAMBHAL,24</u>	Authorization Letter प्राधिकार पत्र	Download

### Details of Existing Well विद्यमान कूप का विवरण

District जनपद	<u>Sambhal</u>	Block ब्लॉक	ASMOLI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	existing Premises details attached	Municipality/Municipal Corporation नगर प्रांतिक/नगर निगम	NA
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या			NA

### Particulars of The Existing Well विद्यमान कूप का ब्योरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/04/2007	Type of Well कूप का प्रकार	Tube Well/Boring
---	------------	-------------------------------	------------------

Approx. Depth of Well (In meter) 60.00  
 कूप की अनुमानित गहराई (मीटर में)

Whether There has been Any Adverse Report Regarding Water Quality of the Well?  
 क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?

Approx. Diameter of Housing Pipe (mm)  
 हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)

Material of the Housing Pipe & Blank Pipe  
 हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री

**Strainer Details**  
 स्ट्रेनर का विवरण

Material of Strainer Galvanized Iron  
 स्ट्रेनर की सामग्री

Number of Strainer(s)  
 स्ट्रेनर की संख्या

S.No. क्रम संख्या	Strainer installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	54.00	60.00	6.00	200.00

Approx. Depth of Well (In meter) 60.00  
 कूप की अनुमानित गहराई (मीटर में)

Whether There has been Any Adverse Report Regarding Water Quality of the Well?  
 क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?

**Details of Existing Pumping Device** विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used Turbine  
 प्रयोग किये जाने वाले पंप का प्रकार

Pump Capacity (In m3/hr)  
 पंप क्षमता (m3/hr)

Horse Power (H.P.) 40.00  
 हॉर्स पावर (एच.पी.)

Length of Suction Pipe (In meter)  
 सक्शन पाइप की लंबाई (मीटर में)

Operational Device Electric Motor  
 परिचालन उपकरण

Date of Energization  
 विद्युतीकरण तिथि

**Details of Utilization of Well**  
 कूप के उपयोग का विवरण

Purpose of the Existing Well Industrial  
 विद्यमान कूप का उद्देश्य?

Annual Running Hours  
 वार्षिक उपयोग (घंटे में)

Daily Running Hours 4.00  
 दैनिक उपयोग (घंटे में)

Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?  
 क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)  
 अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)

Waste water generated is being treated in ETP which is based on Activated Sludge Process followed by Tertiary Treatment.

Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?  
 कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं

Upload NOC  
 अनापत्ति प्रमाणपत्र अपलोड करें

Download

Whether Rain Water Harvesting Structure has been Constructed within the Premises?  
 क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?

Any Other Information Which You Would Like to Furnish  
 कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं

As this red category industrial therefore we adopted pond for rain water recharge. We also obtained NOC in 23 May 2017. We installed pond for recharge of 314 m<sup>3</sup> per meter Annum

Issued By:  
प्रमाण पत्र (द्वारा निर्गमित)  
Central Ground Water Authority  
केंद्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number  
प्रमाणपत्र संख्या

ORIG/2017/2575

Issue Date  
निर्गमन तिथि

03/05/2017

Expiry Date  
अंतिम तिथि

02/05/2019

Upload Certificate  
प्रमाणपत्र अपलोड करें

Download

Ground Water Department Uttar Pradesh  
भूगर्भ जल विभाग-उत्तर प्रदेश सरकार

No

Declaration by the Applicant  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.  
मैं यहाँ घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

द्वितीय नियम संग्रह खण्ड-5 भाग-2

खण्ड संख्या - 43 ग 11

(प्रकार A 17 एवं 47B संशुद्ध)

**धनदाशि जमा करने का चालान फॉर्म**

प्राकार / बैंक का नाम व शाखा

जिस व्यक्ति (प्राकार के अधिकारी) का धनदाश जमा हो रहा है - **Ground Water Department, Govt. of Uttar Pradesh**

पुस्तक संख्या / पुस्तक का नाम व संख्या - **SMBL1120RIN0003**

पुस्तक संख्या / पुस्तक का नाम व संख्या - **SMBL1120RIN0003**

जमा की जा रही धनदाशि का प्रयुक्त विवरण - **Ground Water Department, Govt. of Uttar Pradesh for the satisfaction of work/expense of HCC for well**  
(धनदाशि किस हेतु जमा की जा रही है तथा किस विभाग के पैसे जमा की जा रही हैं)

आवृत्ति की अवधि - **Rs. 5000**

आवृत्ति की तिथि - **Rs. 5000**

विवरण में धनदाशि का प्रयुक्त विवरण / धनदाश के प्रकार की धनदाशि

धनदाशि की राशि - **Rs. 5000**

पुस्तक संख्या-शीर्षक

उप-शीर्षक

विवरण

उप-शीर्षक

धनदाश-शीर्षक

धनदाश

5 3 5

0 0

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5000

धनदाशि (शब्दों में) **Five thousand only**

धनदाश में लेखाधिकाश की पूर्ति करने वाले

विभागीय अधिकारी के हस्ताक्षर पृष्ठ संलग्न

धनदाश के नाम व हस्ताक्षर **10/10/2020**

**केवल उपरोक्त प्राकार / बैंक के प्रयोगार्थ**

धनदाश संख्या - **51848547**

दिनांक **30/11/2020**

विकास शुल्क  
**5000**

Rs. 5000

five thousand

20/11/20

धनदाश के हस्ताक्षर उपरोक्त प्राकार



## GROUND WATER DEPARTMENT

Ministry of Jal Shakti  
Government of Uttar Pradesh

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

### APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)  
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केन्द्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

#### Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	SMBL1120RIN0004
Name of the Applicant आवेदक का नाम	Jagveer Singh	Father's Name पिता का नाम	Daljeet Singh
Date of Birth जन्म तिथि	06/10/1978	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number आधार कार्ड संख्या	9089-0253-6271	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं./फ्लैट सं./भवन सं.	A - 6 DSM Sugar Asmoli	Locality/Village मुहल्ला/गाँव	Asmoli
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	Sambhal	State राज्य	Uttar Pradesh
District जनपद	Sambhal	Pin Code पिन कोड	244304
Designation पद	Deputy GM Production	Company Name कंपनी का नाम	DSM SUGAR ASMOLI (SUGAR UNIT)
Company Address कंपनी का पता	A-5 DSM SUGAR ASMOLI ASMOLI SAMBHAL UP,SHAMBHAL,24	Authorization Letter प्राधिकार पत्र	Download

#### Details of Existing Well विद्यमान कूप का विवरण

District जनपद	Sambhal	Block ब्लॉक	ASMOLI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	existing Premises details attached	Municipality/Municipal Corporation नगर पालिका/नगर निगम	NA
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या			NA

#### Particulars of The Existing Well विद्यमान कूप का ब्योरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/04/2007	Type of Well कूप का प्रकार	Tube Well/Boring
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Is there any pipe? (Yes/No)	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	60.00
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Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	200.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	Galvanized Iron
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**Strainer Details**  
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Galvanized Iron	Number of Strainer(s) स्ट्रेनर की संख्या	1
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S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	54.00	60.00	6.00	200.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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**Details of Existing Pumping Device** विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Turbine	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	100.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	40.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	25.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	01/04/2007

**Details of Utilization of Well**  
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	600.00
Daily Running Hours दैनिक उपयोग (घंटे में)	4.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Waste water generated is being treated in ETP which is based on Activated Sludge Process followed by Tertiary Treatment.	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
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Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download
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Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	As this red category industrial area we adopted pond for rain water recharge. We also obtained NOC in 23 May 2017. We adopted pond for recharge of 3,478.47 m <sup>3</sup> meter Annum
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Issued By:

प्रमाणपत्र (द्वारा निर्गत)

State Ground Water Authority  
राज्य भूगर्भ जल प्राधिकरण

Yes

Certificate Number  
प्रमाणपत्र संख्या

ORIG/2017/2575

Issue Date  
निर्गमन तिथि

03/05/2017

Expiry Date  
अंतिम तिथि

02/05/2019

Upload Certificate  
प्रमाणपत्र अपलोड करें

Download

Ground Water Department Uttar Pradesh  
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Declaration by the Applicant  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars furnished are incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.  
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाया जाये तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

**विश्वीय नियम संग्रह खण्ड-5 भाग-2**  
 प्राक संख्या - 43 म (1)  
 मन्तर 417 एच 476 दिनांक  
धनराशि जमा करने का चालान फॉर्म

पंपागार / डीए का नाम व पता

जिस स्थिति (परतमग अट्रिब्यूट हो) या संस्था के नाम से परतमग अट्रिब्यूट का अर्ह है प्राप्त नाम: Ground Water Department, Govt. of Uttar Pradesh  
 पता: 901 Floor, Indira Bhawan, Ashok Marg Lucknow-226001

पंजीकरण संख्या / पंजी का नाम व पंजी: SMBL1120RIND004

पंजी की या यही धनराशि का पूर्ण विवरण Ground Water Department, Govt. of Uttar Pradesh for Registration of well/boreshole of M.C.C for well (संपत्तिगत गिरा है/जमा की अर्ह है वगैर कित्त विभाग के पता से प्राप्त की जा रही है।)

आवकत की सखल राशि: Rs. 5000

आवकत की निवत राशि: Rs. 5000

पंजी/पंपागार का पूर्ण विवरण/पंजी संख्या व पंजी का नाम

पंजी/पंपागार की 13 दिशिदि संख

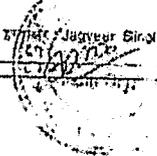
पुस्त संख्या/पंजी संख्या	पंजी संख्या														
8	2	3	5	0	0	2	0	0	0	4	0	0	5000		

धनराशि (सखी के): five thousand only

पुस्त संख्या व संख्या/पंजी संख्या व पंजी संख्या

पंजी/पंपागार के अर्ह/पंजी संख्या व पंजी संख्या

पंजी/पंपागार का नाम व पंजी संख्या: Jagdish Singh



केवल उपकोपागार / वेक के अयोगार्थ

पंजी संख्या: 01655137

पंजी संख्या

Rs. 5000

पंजी संख्या: 3W/12070

पंजी संख्या

five thousand

पंजी संख्या: 22  
 पंजी संख्या: 3W/12070  
 पंजी संख्या: 3W/12070

पंजी संख्या व पंजी संख्या: 3W/12070



## GROUND WATER DEPARTMENT

Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

### APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)  
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केन्द्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

#### Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	SMBL1120RIN0005
Name of the Applicant आवेदक का नाम	Jagveer Singh	Father's Name पिता का नाम	Daljeet Singh
Date of Birth जन्मतिथि	05/10/1976	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number आधार कार्ड संख्या	9099-0253-6271	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	A - 6 DSM Sugar Asmoli	Locality/Village मुहल्ला/गाँव	Asmoli
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	Sambhal	State राज्य	Uttar Pradesh
District जनपद	Sambhal	Pin Code पिन कोड	244304
Designation पद	Deputy GM Production	Company Name कंपनी का नाम	DSM-SUGAR ASMOLI SUGAR UNIT
Company Address कंपनी का पता	A-5 DSM SUGAR ASMOLI ASMOLI SAMBHAL UP,SHAMBHAL,24	Authorization Letter प्राधिकार पत्र	Download

#### Details of Existing Well विद्यमान कूप का विवरण

District जनपद	Sambhal	Block ब्लॉक	ASMOLI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	existing Premises details attached	Municipality/Municipal Corporation नगर पालिका/नगर निगम	NA
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या			NA

#### Particulars of The Existing Well विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/04/2007	Type of Well कूप का प्रकार	Tube Well/Boring
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Pipe If Any	Yes	Approx. Length of Housing Pipe (In meter)	60.00
हाउसिंग पाईप का अनुमानित लंबाई (मीटर में)		हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	
Approx. Diameter of Housing Pipe (mm)	200.00	Material of the Housing Pipe & Blank Pipe	PVC
हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)		हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	

### Strainer Details स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	Galvanized Iron	Number of Strainer(s) स्ट्रेनर की संख्या	1
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S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	54.00	60.00	6.00	200.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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### Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	40.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		15.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	01/04/2007

### Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	150.00
Daily Running Hours दैनिक उपयोग (घंटे में)	3.00	Whether the Water Supplied In Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Waste water generated is being treated in ETP which is based on Activated Sludge Process followed by Tertiary Treatment	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
--	---	--	-----

Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download
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Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	As this red category industry, the pond we adopted pond for rain water recharge. We also obtained NOC in 23 May 2017. We installed pond for recharge of 334764 cubic meter Annam
---	----	---	--

Issued By;  
प्रमाण पत्र (द्वारा निर्गत)  
Central Ground Water Authority  
कन्द्रीय भूगर्भ जल प्राधिकरण

Certificate Number  
प्रमाणपत्र संख्या

ORIG/2017/2575

Issue Date  
निर्गमन तिथि

Yes

03/05/2017

Expiry Date  
अंतिम तिथि

02/05/2019

Upload Certificate  
प्रमाणपत्र अपलोड करें

Download

Ground Water Department Uttar Pradesh  
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Declaration by the Applicant  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation of thereafter, my application/registration is liable to be rejected/cancelled.  
मैं प्रत्यक्ष घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि, यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

**द्वितीय नियम नमूदा खण्ड-5 भाग-2**  
 धारा 2(3) (1)  
 प्रारम्भ नं 17 तप 472 ई.सं.  
**धनराशि जमा करने का ब्याजान फार्म**

प्राप्तकर्ता / बैंक का नाम व पता \_\_\_\_\_

बैंक का नाम (प्रचलित नाम सह) प्राप्तकर्ता द्वारा नाम से चयनित किया गया है। प्राप्तकर्ता द्वारा : Ground Water Department, Govt. of Uttar Pradesh  
 पता : 2nd Floor, Indira-Bhawan, Ashok Marg Lucknow-226001

पंजीकृत संख्या / पत्र का नाम व पता SHBL1120RING006

धन की यह राशि धनराशि का पूर्ण निष्पत्ति : Ground Water Department, Govt. of Uttar Pradesh for Registration of well/issuance of NOC for well  
 (धनराशि जिस हेतु जमा की गई है तथा जिस विभाग में प्राप्त हो जाना की अपेक्षा की गई है)

ब्याज की दर प्रति वर्ष : Rs. 5000

धनराशि की निष्पत्ति : Rs. 5000

धनराशि का बैंक में जमा करने की तिथि \_\_\_\_\_

धनराशि का बैंक में जमा करने की तिथि \_\_\_\_\_

मुद्रा, सयान-नीयक				शत पत्र-नीयक				सयान-नीयक				शेष	कुल
₹	2	3	5	0	0	2	0	0	0	0	0	5000	

धनराशि (शब्दों में) : five thousand only

धनराशि में से धनराशि की प्रति करने वाले

निष्पत्ति का अधिकारी के द्वारा जमा सुदूर कर्ता

धनराशि का नाम : Jaganpur



**केवल उपभोक्तागार / बैंक के प्रयोगार्थ**

आधार संख्या : B14B4571

दिनांक : 30/11/2020

कृषि विभाग  
 नकल नंबर  
 नकल नंबर  
 5000

बैंक में जमा

धनराशि का नाम

Rs. 5000

five thousand

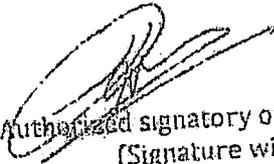
**dhampur**

Dhampur Sugar Mills  
Unit Asmoli  
Village: Asmoli, Tehsil: Sambhal  
Distt: Bhojpur Nagar, Pin Code: 244 304  
Telephone: 91-5925-27966, 27131  
E-mail: dmasmoli@dhampur.com  
Website: www.dhampur.com

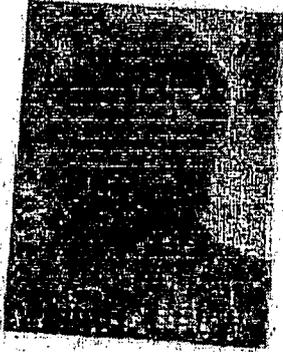
I, Sanjay Sharma - Vice President authorize Mr. Jagveer Singh S/o Sh. Daljeet Singh,  
Gram - Khandsal Kulan Post Kairahi, Kairahi, Amroha - U.P., to make all necessary  
correspondence on behalf of the firm M/s Dhampur Sugar Mills Ltd. Unit Asmoli, Vill. &  
P.O. Asmoli, Distt. Sambhal, U.P. with Ground Water Department, U.P. in connection with  
obtaining No Objection Certificate for groundwater withdrawal



Signature of authorized person



(Signature of Authorized signatory of the firm)  
(Signature with stamp)

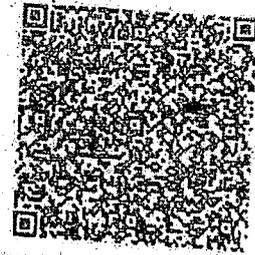


जगवीर सिंह

Jagveer Singh

जन्म तिथि / DOB : 05/10/1976

पुरुष / Male



9099 0253 6271

आधार - आम आदमी का अधिकार



उदयपुर नगरपालिका

Udaipur Municipality of India

पता:  
S/O: दलजीत सिंह, ग्राम-खण्डसाल  
कला, पोस्ट-कौराल, कौराल, कौराल,  
अमरोहा, उत्तर प्रदेश, 244251

Address:  
S/O: Daljeet Singh,  
GRAM-KHANDSAL KALAN,  
POST-KAURAL, Kaural, Kadral,  
Amroha, Uttar Pradesh, 244251

9099 0253 6271

1947  
1600 300 1947

✉  
help@uidai.gov.in

www  
www.uidai.gov.in

No be printed  
on letter head  
and signed by  
Authorise Signatory

RefNo:

Date:

To,

The Chairperson  
District Ground Water Management Council  
District: Sambhal (UP).

Subject: Regarding Undertaking of maximum abstraction of water for Sugar project of located at village- Asmoli, Tehsil & District: Sambhal (UP).

Reference/ Registration No | Bore well 1 : SMBL1120RIN0003,  
| Bore well 2 : SMBL1120RIN0004,  
| Bore well 3 : SMBL1120RIN0005

Sir,

In reference to the subject mentioned above, we hereby declare that maximum annual abstraction of water will not be more than 135000 Cubic meter / Annum or can say 900 Cubic Meter / Day. Industry also committed to adopt the water conservation measure and ensuring waste water will be treated and maximum recycling will be achieved to reduce the fresh water demand.

Thanking you

For DSM Sugar Asmoli  
Sugar Unit

Authorised Signatory.

**Joint Inspection Report**  
**(14.01.2021)**  
**of**  
**M/s Dhampur Sugar Mill Ltd., Sidhauri Road,**  
**Meerganj, Bareilly (U.P.)**

**In The Matter Of**  
**Adil Ansari Vs M/s Dhampur Sugar Mills Ltd. and Ors.**  
**O.A 539/2019 (I.A. No. 376/2020)**

**-Prepared by-**  
**The Joint Committee of CPCB & UPPCB**

**Constituted by**  
**Hon'ble National Green Tribunal**  
**(Order dated 9<sup>th</sup> November, 2020)**



**JOINT INSPECTION REPORT OF M/S DHAMPUR SUGAR MILL LTD., SIDHAULI ROAD, MEERGANJ, BAREILLY, U.P. ON 14/01/2021 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN O.A. NO. 539/2019 (I.A. No. 376/2020), ADIL ANSARI Vs M/S DHAMPUR SUGAR MILLS LTD. AND ORS. - REG.**

**1. Background**

Hon'ble NGT vide order dated 09/11/2020 in the matter of Adil Ansari Vs M/s Dhampur Sugar Mills Ltd. and Ors. in Original Application 539/2019 had directed following:

*"We direct the State PCB to take further appropriate action by way of prohibiting any activity in violation of law, initiating prosecution and recovering compensation as per applicable norms, following due process of law. The State PCB may also respond to the LA filed by the applicant with particulars in the table annexed to the application, reproduced above and file an action taken report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The CPCB and State PCB may undertake necessary inspection for the purpose."*

In compliance to the aforesaid direction, a joint team of officials from Central Pollution Control Board, Delhi and Regional Office, Uttar Pradesh Pollution Control Board (UPPCB), Bareilly, visited the premises of M/s Dhampur Sugar Mill Ltd., Sidhauri Road, Meeraganj, Bareilly, U.P. and had interaction with the officials of the Unit andz nearby farmers/ public on 14/01/2021.

**2. Inspection of M/s Dhampur Sugar Mill Ltd., Sidhauri Road, Meeraganj, Bareilly (U.P.) on 14/01/2021 by Joint team of officials from CPCB and UPPCB.**

- In compliance to the Hon'ble NGT order dated 09/11/2020 inspection of M/s Dhampur Sugar Mill Ltd., Sidhauri Road, Meeraganj, Bareilly, U.P. (hereinafter referred as 'the unit') was carried out on 14<sup>th</sup> January, 2021 by a joint team comprising of the officials from Regional Office, Bareilly, Uttar Pradesh Pollution Control Board (UPPCB) and Central Pollution Control Board (CPCB) Delhi.
- Prior to the entry into the sugar mill premise, the joint team visited the surrounding areas and nearby fields around M/s Dhampur Sugar Mill Ltd., Sidhauri Road, Meeraganj, Bareilly, U.P. and had interactions with the local residents of the area.
- The team further surveyed the area along the boundary of sugar mill till the interior locations in the adjoining agriculture field to trace any bypass/ effluent discharge point in the drain. The joint team observed a drain carrying domestic waste water/storm water adjacent to unit's boundary wall. Sample were collected from the drain flowing outside the boundary wall of the unit for further physico-chemical analysis. Analysis results are presented in *Table-6*.
- The team has also surveyed the Peelakhar river to survey the bypass of untreated effluent through a pipeline laid underground as reported during previous inspection. A slope towards Peelakhar river was found dry and no physical color/contamination observed in the river water. The earlier observed underground pipeline to be used as bypass line is now being used as irrigation line for providing treated effluent to farmers by giving points at various locations.
- During inspection the unit was found operational and its ETP was fully functional.







- The samples were collected from inlet and outlet of ETP and various units of ETP. Analysis results are presented in *Table-5*.
- Detailed observation and recommendations of the joint inspection are enclosed herewith.

**2.1 Analysis results of sample collected from groundwater from residential area of industrial premises**

- The joint team also collected groundwater sample from the Bore-well near ETP and Handpump outside the Unit's premises in front of the Unit's main gate. Analysis results are presented in *Table 1*.

**Table 1: Analysis results of sample collected from groundwater from residential area of industrial premises**

Sampling Locations Parameters	Bore well No.1	Hand-pump outside the mill	(Permissible limit in the absence of alternate source) Drinking water standards (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012
Depth (meter)			
Colour	BDL	BDL	15
pH	7.4	7.1	6.5-8.5
Conductivity	438	1125	
Total Alkalinity	265	428	600
Total Hard-ness	294	730	600
COD	5	7	-
TDS	286	740	2000
Cl-	9	28	1000
F-	0.3	0.3	1.5
NO <sub>3</sub>	BDL	BDL	45
SO <sub>4</sub>	12	465	400
As	BDL	0.01	0.05
Cd	BDL	BDL	NR*
Co	BDL	BDL	—
Cr	BDL	BDL	NR*
Cu	BDL	BDL	1.5
Fe	2.41	12.78	NR*
Mn	0.17	0.51	0.3
Ni	BDL	BDL	NR*
Pb	BDL	BDL	NR*
Zn	0.17	BDL	15

*Parameters in mg/l except pH, Color in Hazen unit and Conductivity in  $\mu$ mho/cm*

- The analysis results of groundwater collected from the Bore-well No-1 (inside the premises) indicates all physio-chemical parameter complying with the acceptable limit of the Drinking Water Standards (BIS) IS 10500:2012, however, hand-pump outside sugar mill indicates higher total hardness 730 mg/l against 600 mg/l and sulphate 465 mg/l against 12 mg/l thus, exceeding the acceptable limit of Drinking Water Standards (BIS) IS 10500:2012.



**INSPECTION REPORT OF SUGAR MILLS DURING CRUSHING SEASON (2018-2019) TO VERIFY THE STATUS OF IMPLEMENTATION OF CHARTER FOR WATER CONSERVATION AND COMPLIANCE VERIFICATION OF DISCHARGE STANDARDS**

**1. GENERAL INFORMATION**

1.	Name and address of the Sugar Mill	DSM Sugar, Sidhauhi Road, Meeraganj, Bareilly	
2.	Latitude and longitude	28.5502343, 79.2129414	
3.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Integrated with incidental co-generation	
4.	License capacity of sugar Mill (TCD)	5000	
5.	Average actual crush rate (TCD)	4967.143 TCD (As per RT-7 (C) from 3 <sup>rd</sup> Nov-20 to 31 <sup>st</sup> December -20 and DMR report from 03 <sup>rd</sup> Jan to 13 <sup>th</sup> Jan-21)	
6.	Consent status & its Validity (Yes/No/applied) a. Air Consent b. Water consent c. Hazardous Waste Authorization	Yes (Consent no. 6343158) validity up to 31.12.2021 (Annexure-1) Yes (Consent no. 6345432) validity up to 31.12.2021 (Annexure-2) Yes (Authorization no. H04611) validity up to 19.06.2022 (Annexure-3)	
7.	NOC from CGWA (Yes/No)	Expired (valid up to 07.06.2020), Applied for renewal on 28.04.2020, Application copy placed at Annexure-4	
8.	Start period of crushing season	03.11.2020	
9.	Date of visit	14.01.2021	
10.	Operational status during visit (operational/ closed/ temporary closed/ permanent closed)	Operational	
11.	Factory officials interacted during Visit	Designation	Contact No & E- mail
	1. Mr. Aashish Sharma	GM	9837889485 aashishsharma@dhampur.com
	2. Mr. Sarabjit Saini	Production Manager	9457030473 sarabjitsaini@dhampur.com
	3. Mr. Atul Sharma	ETP In-charge	7302253551 atulsharma@dhampur.com

**2. OPERATIONAL STATUS**

Sr. No.	Particulars			
1.	Sources of fresh water			
	a. Bore well/Tube well/ Any other & its No's	Borewells- 4 nos.		
	b. Flow meter Installation at wells (Yes/No)	Yes		
	c. Reading of Flow Meter during visit	Bore well No.	Totalized reading (m <sup>3</sup> )	Flow rate (m <sup>3</sup> /hr)
		Borewell 1	168362 m <sup>3</sup>	0.0
		Borewell 2	347416.3 m <sup>3</sup>	134.2
		Borewell 3	23071 m <sup>3</sup>	1.33
		Borewell 4	4403.7 m <sup>3</sup>	2.47
	d. Any Logbook maintained (Yes/No), if yes, attach.	Yes, Placed at Annexure-5		
	e. Quantity of water (KLD)	379.40 (As per logbook data from 3 <sup>rd</sup> Nov-20 to 31 <sup>st</sup> December -20 and 03 <sup>rd</sup> Jan to 13 <sup>th</sup> Jan-21)		
2.	Fresh water consumption (KLD) – Current crushing season (Avg. till 13.01.2021)			
	a. Sugar plant			

	b. co-generation	358.07 (As per logbook data from 3 <sup>rd</sup> Nov-20 to 31 <sup>st</sup> December -20 and 03 <sup>rd</sup> Jan to 13 <sup>th</sup> Jan-21)	
	c. Residential etc.	21.33 (As per logbook data from 3 <sup>rd</sup> Nov-20 to 31 <sup>st</sup> December -20 and 03 <sup>rd</sup> Jan to 13 <sup>th</sup> Jan-21)	
	d. Total fresh water Consumption (KLD)	379.4 (As per logbook data from 3 <sup>rd</sup> Nov-20 to 31 <sup>st</sup> December -20 and 03 <sup>rd</sup> Jan to 13 <sup>th</sup> Jan-21)	
	e. Log book maintained (Yes/ No) If any, details to be collected	Yes	
3.	<b>Details of Hot &amp; Cold water recycling system</b>		
	a. Details of Hot water UGR.	Number	Capacity
	b. Cold water UGR and cooling towers	1 no. common	600 m <sup>3</sup>
	c. Hot water- Location of flow meter & its Installation	Flow (m <sup>3</sup> /hr)	Totalizer Reading (m <sup>3</sup> )
	1. Imbibition water at mills	93	238078
	2. Filter cake wash water at rotary vacuum filter	28	912227
	3. Sugar melting (B & C Megma)	6.0	35791
	4. Pan boiling	-	32123
	5. Molasses conditioning	0.7	605
	6. Wash water at Centrifugal (B and C massecuite curing)	3.2	25398.7
	d. Cold water -Location of flow meter & its Installation		
	1. Power turbine cooling	28.98	65262
	2. Mills, pumps cooling	54	12146
	3. Fibrizer bearing	7.0	3185
	4. Boiler, wet scrubber	No	-
	5. Cooling tower of co-generation	No	-
	6. SO <sub>2</sub> gas cooling	No	-
7. B and C massecuite cooling	-	37026	
8. Final molasses cooling	-	30089	
4.	<b>Waste water (Influent) generation (KLD) in current crushing season (as per logbook data from 3<sup>rd</sup> Nov-20 to 31<sup>st</sup> December -20 and 03<sup>rd</sup> Jan to 13<sup>th</sup> Jan-21)</b>		
	a. Spray pond/cooling tower over flow (for double sulphitation)	346.75 KLD (Lamella Clarifier inlet)	
	b. Mills, boiling house, D.M./ R.O. Plant boilers etc.	355.72 KLD (ETP inlet)	
	h. Total waste water (Influent) generation.	702.485 KLD	
5.	Waste water received at inlet of ETP, Liter/ton of cane	141.42 LT	
6.	Spray pond overflow	Flow (m <sup>3</sup> /hr)	Totalizer Reading (m <sup>3</sup> )
	a. Flow meter Installation	17.26	133895.11
	b. Provision of separate spray pond overflow treatment	Yes available	
	c. Brief description of spray pond over flow treatment process (mention technology as per charter)	Physio-chemical treatment (PAC dosing) & settling in lamella clarifier followed by secondary aerobic treatment.	
7.	<b>Details of Flow meters</b>		
		Flow (m <sup>3</sup> /hr)	Quantity of water (Average in KLD) (as per logbook data from 3 <sup>rd</sup> Nov-20 to 31 <sup>st</sup> December -20 and 03 <sup>rd</sup> Jan to 13 <sup>th</sup> Jan-21)
	a. Outlet of mill house and boiling house.	Not available	NA
	b. Outlet of steam generation house.	Not available	NA
	c. Outlet of cooling tower/spray pond i.e. over flow	17.26	346.75 KLD (Lamella Inlet)

*(Handwritten signatures and initials)*

	d. At ETP outlet (effluent) (The flow at ETP outlet was observed higher compare to the flow at ETP inlet as the treated effluent from cooling tower overflow through Lamella Clarifier (for Sulphate Recovery) was combined prior to reaching storage lagoon.)	67	685.97 KLD
	e. At ETP Inlet (Influent)	29.47	702.48 KLD
	f. Other places of effluent generation	Not Applicable	
8.	Details of tube cleaning method adopted (chemical/ hydrojet/ any other appropriate method if any), provide details	Chemical cleaning by Caustic solution	
9.	Availability of Hazardous tank to collect wash water generated during chemical/Mechanical cleaning of evaporator tubes. (Yes/No), if Yes give Details.	Yes, 35 KL	
10.	Total waste water discharge from ETP, (Liters/ton of cane) (waste water generation from process+ Waste water (Influent) generation + Spray pond overflow)	138.10 L/T	
11.	Construction of small pits with smooth inner surface with ceramic tiles near to boiler feed pumps, condensate pumps, Injection pumps and RVF vacuum to collect gland cooling water. (Yes/No), give details	Small pits provided near boiling house and feed water pump area etc.	
12.	Aeration in equalization tank (Yes/No)	Yes	
13.	Type of aeration in aeration tank Diffused/ surface/ any other	Diffused	
14.	Tertiary treatment (Yes/No), give Details	Yes, 2 no. DMF and 2 No. ACF (all in series)	
15.	Schematic diagram of ETP. (flow chart to be collected)	Placed at Annexure-6	
16.	Rain water harvesting system adopted (Yes/No.)	No	
17.	Retention time (Min/hr)	Retention Time/Contact Time	As per Industry
	1. Bar screen Chamber	30 minutes	35 min
	2. Oil & grease tank	45 minutes	2.5 hrs.
	3. Equalization tank with aeration	6 hrs.	29.6 hrs.
	4. Primary Clarifier	5-6 hrs.	5.3 hrs.
	5. Aeration tank	24-28 hrs.	48 hrs.
	6. Secondary Clarifier	7-8 hrs.	8.4 hrs.
	7. Sand/multi grade filter	20-25 minutes	20 min
	8. Activated carbon filter	20-25 minutes	25 min
	9. Sludge drying bed	Not < 0.03 m <sup>3</sup> per ton of cane	0.09 m <sup>3</sup> per ton of cane
	10. Filter Press	-	-
18.	Brief processing details (flow chart)	Physio-chemical treatment (Lime dosing) →Secondary Treatment →Tertiary filtration (MGF/DAF) & disinfection by Hypochlorite solution (refer Annexure-6)	
19.	Storage of treated Effluent		
	a. No. & size of lagoons	One lagoon of 5000 m <sup>3</sup> capacity (Capacity is not adequate for 15 days)	
	b. Retention time	6-7 days	
	c. Lagoon type- permeable/impermeable	Impermeable	

20.	Recirculation of treated effluent in Sugar plant	Treated effluent used for irrigation only
21.	Sludge Handling Process (Yes/No), give details.	
	a. Sludge Digestion Method	Composting
	b. Sludge Drying Process	8 no. Sludge Drying Bed
	c. Final Disposal of Sludge	Mixed with press mud & boiler ash and provided to farmer
	d. Whether mechanical sludge handling system installed (yes/ No)	Yes, 1 no. filter press
22.	Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)	<ul style="list-style-type: none"> <li>• PAC dosing in Flash mixture for spray pond overflow treatment</li> <li>• Generated sludge is finally mixed with secondary sludge &amp; boiler ash and provided to farmer as a manure</li> <li>• Oil &amp; Grease is authorized for burning into boiler after mixing with bagasse as per Hazardous Waste Authorization</li> </ul>
23.	Manpower employed for ETP operation & maintenance.	11 no. (7 skilled, 4 non-skilled)
24.	Details of irrigation system & treated effluent used quantity	
	1. Own land area for irrigation (Yes/No),	Yes
	2. Farmer land area and their agreement	Yes
	3. Net effluent generation left for Irrigation	1000 KL/day as per irrigation management plan, 2017
	4. Flow meter to measure amount of water used for irrigation.	Yes
	5. Distance of land Area from the Unit	Around 3 km
	6. Total Available Area	131.51 Hectare
	7. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	Sandy loam
	8. Crop area under effluent application	Total 131.51 (28.91 hectare for factory farm, lawn & green belt and 102.6 hectare for farmer land)
25.	Cleaning mechanism at ETP and factory floor	Dry cleaning mostly
26.	Color coding of pipelines for water distribution network (Yes/No)	Yes

### 3. Observations

#### 3.1 Sources of Fresh Water

1. The Unit has total of 4 nos. bore wells located at different places within the premises as below:

**Table 2: Co-ordinates of borewells at M/s Dhampur Sugar Mills Ltd., Meerganj**

Sr. No.	Borewell No.	Coordinates	
		Latitude	Latitude
1	Borewell No. 1	28.5502343	79.2129414
2	Borewell No. 2	28.5502717	79.214153
3	Borewell No. 3	28.55263	79.215370
4	Borewell No. 4	28.5513166	79.2220848

2. NOC issued by CGWA was valid up to 07.06.2020 for the abstraction of ground water from 04 tube wells of total quantity 743 m<sup>3</sup>/day (not exceeding 99,356 m<sup>3</sup>/year) (Annexure 4). The unit has applied for renewal of CGWA NOC dated 28.04.2020.

3. Apart from 04 permitted borewells, one additional bore-well was observed near residential colony of the unit (Fig.24), which is violation of CGWA NOC conditions, however the unit has provided the photographic evidence of this dismantled borewell (Fig.25).

### 3.2 Fresh Water Consumption

1. As per the record (logbook data) of borewell meters provided by the Unit, total freshwater consumption from November-2020 to 13.01.2021 is as below:

**Table 3: Month wise (from Nov-20 to Jan-2020-till 13.01.2021) fresh water abstraction**

Sr. No.	Borewell No.	Month wise water abstraction (as per logbook data from 3 <sup>rd</sup> Nov-20 to 31 <sup>st</sup> December -20 and 03 <sup>rd</sup> Jan to 13 <sup>th</sup> Jan-21)		
		Nov-2020	Dec-2020	Jan-2021
1	Borewell No. 1	572	989	1789
2	Borewell No. 2	7256	12102	1941
3	Borewell No. 3	163	183	70
4	Borewell No. 4	541	715	237
	<b>Total</b>	<b>8532</b>	<b>13989</b>	<b>4037</b>
	<b>Average (m<sup>3</sup>/day)</b>	<b>304.71</b>	<b>451.26</b>	<b>367.00</b>

2. As per the logbook record of borewells, the unit has extracted avg. of 304.71 m<sup>3</sup>/day in Nov-2020, 451.26 m<sup>3</sup>/day in Dec-2020 and 367 m<sup>3</sup>/day in Jan-2021 (Till 13.01.2021) of ground water from 04 borewells (refer *Table-3*), which is within the permitted abstraction of 743 m<sup>3</sup>/day.
3. The unit has installed 02 nos. of piezometers within the unit premises, reading of which were observed 5.13 meters and 5.64 meters respectively.

### 3.3 Process area and Effluent Treatment Plant (ETP)

1. The unit is engaged in production of sugar with consented capacity of 5000 TCD using sugarcane. On the day of inspection, the unit was found operational. The unit started cane crushing on 03<sup>rd</sup> November, 2020. On the date of 13.01.2021, the sugar plant was operated at 5350 TCD. The ETP was reported to be operational from 27.09.2020.
2. The unit has installed 33 flow meters in the sugar plant, out of which 30 flow meters are digital and remaining 03 meters are mechanical. Details of flow meters is placed at Annexure-7.
3. Unit has single UGR of capacity 600 m<sup>3</sup> for Hot and Cold-water recirculation.
4. The unit has installed Effluent Treatment Plant (ETP) of designed capacity 1000 KLD for the treatment of trade effluent from mill house, boiling house, Spray Pond Overflow etc. and the ETP consists of Screen chamber, Oil & grease trap, Equalization tank, Primary clarifier, Aeration tank-I (AT-I), Aeration tank-II (AT-II), Secondary clarifier, Clear water tank, Multi Grade Filter (MGF) & Activated Caron Filter (ACF) (2 nos.).
5. Unit has provided 2 stream of DM plant having capacity 20 m<sup>3</sup>/hr for water treatment for boiler use. Regeneration reject from DM plant goes to main ETP for treatment.
6. The Unit is having two low pressure boilers of 80 TPH and 50 TPH for steam generation facility. Separate wet scrubbers as air pollution control device are provided for both boilers followed by a common stack of 60 meters height.

7. For collection of wash water generated during chemical/mechanical cleaning of evaporators, the unit has provided a tank of 35 m<sup>3</sup> capacity. As informed by unit representative, collected wash water is reused/pumped to ETP for further treatment.
8. Unit has provided separate physio-chemical treatments system for treatment of spray pond overflow which comprises of flash mixer, flocculator and lamella clarifier, then the effluent is merged with ETP effluent into a common Aeration Tank, followed by Secondary Clarifier, Chlorine Dosing Tank, MGF & ACF.
9. At ETP, the unit has provided flow meter at inlet of secondary clarifier, inlet of lamella clarifier (spray pond overflow treatment), outlet of lagoon, following reading were observed during joint inspection:
  - a) Inlet of secondary clarifier: flow rate-30.28 m<sup>3</sup>/hour; totalizer-237211.29 m<sup>3</sup>
  - b) Inlet of lamella clarifier: flow rate-17.6 m<sup>3</sup>/hour; totalizer-133895.11 m<sup>3</sup>
  - c) Outlet of lagoon: flow rate-69.00 m<sup>3</sup>/hour; totalizer-129650.3 m<sup>3</sup>
10. Manual dosing of Poly Aluminum Chloride (PAC) solution as a coagulant observed in flash mixer without flow optimization. Clarified effluent than transferred to main ETP through Lamella Clarifier for further treatment.
11. Manual dosing of Lime observed in the pH correction tank for pH balancing before equalization tank.
12. Unit has provided two parallel units for secondary treatment (two aeration tanks and two secondary clarifiers) of varying design capacity & dimensions. However, provision is made, so that, aeration tank outlet from both tanks can be fed in any clarifier.
13. Aeration tank-II depth observed only 2.5 meter only against the typical depth of 4-5 meter. Low submergence greatly impacts on the air mixing & DO level of aeration tanks.
14. Diffuser along with air grid are provided for aeration in aeration tanks.
15. Unusual negative hydraulic gradient found exist between aeration tank & secondary clarifier because of which gravitation flow is not feasible. Provision of pumping from aeration tanks to secondary clarifiers are provided to counter the negative gradient. Pumping action may affect the performance of secondary clarifier as reflected in the analysis too.
16. Short circuiting (A part of influent/feed found falling directly in the clarifier section near effluent weir rather than central feed well) of feed flow was observed in the secondary clarifier-1.
17. Unit has installed a new secondary clarifier-2 but yet to be operational/commissioned. Overflow line modification work was in progress.
18. Unit has provided manual dosing of hypochlorite as a disinfectant in Filter Feed Tank.
19. Unit has provided 2 nos. Multi Grade Filter (MGF) and 2 nos. of Activated Carbon Filter (ACF) of different diameter for tertiary filtration. All filters are found operating in series.
20. Unit has provided 8 no. of sludge drying bed common for handling of sludge from lamella clarifier, primary clarifier and secondary clarifier.
21. Dried ETP sludge finally mixed with boiler ash and press mud and provided to farmer as a manure.
22. Unit has provided OCEMS at outlet of ETP for continuous monitoring of treated effluent parameters and found connected with CPCB server.
23. AT-I & AT-II receive effluent from filter backwash, overflow from lamella clarifier and primary clarifier.
24. Flow meter for measuring generated effluent installed at boiling house outlet was found defunct. No flow meter for effluent measurement was installed at mill house.
25. The unit has provided oil and grease skimmer between the collection tank and an oil and grease chamber, due to which removal of oil and grease from the effluent could not be achieved (Fig.5). Hence the unit shall place the oil and grease in the chamber to achieve proper oil and grease removal. Oil and grease is collected in HDPE tanks and then burned in boiler, as per hazardous waste authorization.

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26. As per the ETP logbook data from Nov-20 to Jan-21 (till 13.01.2021), submitted by the unit, quantity of influent fed in ETP, lamella clarifier inlet, ETP outlet and lagoon outlet is as below:

**Table 4: ETP logbook data from 3<sup>rd</sup> Nov-20 to 31<sup>st</sup> December -20 and 03<sup>rd</sup> Jan to 13<sup>th</sup> Jan-21, submitted by the unit**

Sr. No.	Month	ETP Inlet (KL)	Lamella clarifier Inlet (KL)	Total Inlet (KL)	ETP Outlet (KL)	Lagoon outlet (KL)
1	Nov-20	9739	9739	19478	18944	19184
2	Dec-20	10953	10336	21289	21274	20574
3	Jan-21 (from 3.1.21 to 13.01.2021)	4209	4198	8407	7800	7994
<b>Total</b>		<b>24901</b>	<b>24273</b>	<b>49174</b>	<b>48018</b>	<b>47752</b>
<b>Avg</b>		<b>355.73</b>	<b>346.76</b>	<b>702.49</b>	<b>685.97</b>	<b>682.17</b>
<b>Liter per ton of cane crushed i.e., 4967.143 TCD</b>				<b>141.42 L/T</b>	<b>138.10 L/T</b>	<b>137.33 L/T</b>

27. As per the logbook data from 3<sup>rd</sup> Nov-20 to 31<sup>st</sup> December -20 and 03<sup>rd</sup> Jan to 13<sup>th</sup> Jan-21 provided by the unit, treated effluent discharge from lagoon outlet is 682.17 KLD i.e., 137.33 liters per ton of cane crushed, which is within the prescribed limit of discharge.
28. As recommended by National Sugar Institute (NSI), Kanpur in validation report of ETP for season 2018-19. The Unit has installed flow meters at power turbine cooling, boiler, wet scrubber, B & C Masecuite cooling. The same has been verified by the joint inspection team on 14.01.2021.
29. The Unit has maintained logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
30. Samples were collected from ETP inlet, Primary outlet, Secondary outlet, Aeration tank-1, Aeration tank-2, Spray pond overflow, Lamella clarifier outlet (Spray pond outlet), ETP outlet, Additional sump for irrigation, Lagoon and from Irrigation pipeline of one farm for analysis purpose. Analysis results are as below:

**Table 5: Analysis result of samples collected from ETP**

Sampling location	Parameters (all values are in mg/l except colour & pH, colour in hazen)								
	Sulphur/ Sulphate	pH	COD	BOD	TSS	TDS	Color	MLSS/ MLVS S	O & G
ETP Inlet	21	7.0	849	426	81	1028	60	-	-
Primary Clarifier Outlet	25	7.1	671	384	154	404	25	-	-
Aeration tank-1	-	-	-	-	-	-	-	3006/1786	-
Aeration tank-2	-	-	-	-	-	-	-	2931/1654	-
Secondary Clarifier Outlet	75	7.2	263	74	100	732	34	-	-
Spray pond overflow	75	6.9	2713	1428	635	2564	65	-	-
Lamella clarifier outlet (Spray pond outlet) going to AT-II	73	6.8	2479	1257	314	2556	50	-	-
ETP Outlet	51	7.2	160	46	90	528	16	-	BDL
Additional Sump for irrigation	47	7.4	93	26	50	404	14	-	-

Lagoon	93	7.2	196	63	90	640	24	-	-
Irrigation pipeline of one farm	34	6.9	260	122	61	360	21	-	-

31. Analysis result of sample collected from ETP inlet shows pH-7.0, COD-849 mg/l, BOD-426 mg/l, TSS-81 mg/l, TDS-1028 mg/l, Color-60 Hazen, however primary clarifier outlet shows pH-7.1, COD-671 mg/l, BOD-384 mg/l, TSS-154 mg/l, TDS-404 mg/l, Color-60 Hazen; a sharp reduction of about 60 % in TDS is observed, however TDS again increased at secondary outlet (732mg/l), indicates possibility of dilution at primary clarifier/equalization tank level, as there, no TDS reduction unit was observed to be existing at present.
32. MLSS in AT-I and AT-II measured 3006 & 2931 ml/L respectively which indicate that both aeration tanks were in stabilized condition.
33. MLVSS/MLSS ratio in AT-I and AT-II measured 0.6 & 0.56 respectively which is below the typical optimum value i.e. 0.7-0.8, indicating that aeration tank is filled with dead sludge & waste sludge is not removed periodically as desired.

### 3.4 Lagoon & Irrigation System

1. The earlier reported bypass of untreated effluent through a pipeline laid underground up to Peelakhar river in Sindholi Village, found removed and a slope joining Peelakhar river also found dry during the inspection.
2. Previously, the unit had two lagoons of 5000 m<sup>3</sup> and 2200 m<sup>3</sup> capacity for storage of final treated effluent. However, during joint inspection, it was found that, the unit has kept only one lagoon of 5000 m<sup>3</sup> capacity for storage of final treated effluent and the second lagoon of 2200 m<sup>3</sup> capacity converted into aeration tank for spray pond overflow treatment.
3. The lagoon capacity of 5000 m<sup>3</sup> is adequate for only 6-7 days, which is less than the maximum permissible storage of 15. However, it is also mentioned in validation of ETP performance report performed by National Sugar Institute, Kanpur in the month of March, 2020.
4. As per the valid CTO under the Water (Prevention & Control of Pollution) Act, 1974 (Consent no. 6345432) the unit is allowed to discharge the treated effluent through one outlet only, however during joint inspection it was observed that, apart from a lagoon of 5000 m<sup>3</sup> capacity, the unit has provided an additional sump for irrigation (having capacity of 42 m<sup>3</sup>); for storage of treated effluent from ETP. This tank is also having provision to store and supply secondary treated effluent for irrigation, however, the same is dismantled by the unit on the day of joint inspection.
5. Treated effluent as claimed by unit was being provide to farmers via fixed HDPE pipeline but unit was not able to make the line operational and no flow was observed at the point of treated effluent supply to farm land. After about 3-4 hours the flow was observed at the point in farmland in the HDPE line from where sample was collected. This indicates that unit is not providing regularly for irrigation via HDPE pipeline. Sample analysis also shows high BOD (122 mg/l) and COD (196 mg/l) indicates no supply of treated effluent for irrigation regularly.
6. The unit has installed fixed HDPE pipelines to pump the ETP treated effluent to the farmer's farm lands. A sample from the outlet of a pipeline located at one farm was collected for analysis purpose. Sample analysis result is shown in *Table 5*.
7. The analysis results mentioned in *Table 5* shows that pH-6.9, COD-260 mg/l, BOD-122 mg/l, TSS-61 mg/l, TDS-360 mg/l against the discharge standards (pH- 5.5-8.5, COD 250 mg/l, BOD- 100 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l) for land disposal from irrigation pipeline of one farm. Analysis results of samples collected from additional sump for irrigation shows pH-7.4, COD-93 mg/l, BOD-26 mg/l, TSS-50 mg/l, TDS-404 mg/l

against the discharge standards (pH- 5.5-8.5, COD 250 mg/l, BOD- 100 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l) for land disposal. Analysis results of samples collected from lagoon shows pH-7.2, COD-196 mg/l, BOD-63 mg/l, TSS-90 mg/l, TDS-640 mg/l against the discharge standards (pH- 5.5-8.5, COD 250 mg/l, BOD- 100 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l) for land disposal. The analysis result indicates high BOD & COD in treated effluent storage lagoon and irrigation pipeline as compared to ETP outlet, however unit claimed that the treated effluent is used in the farm land of the unit.

### 3.5 Residential Colony

1. The unit has a residential colony with 35 houses and guest house with 14 rooms in the premises. To treat the domestic wastewater generated from this colony, the unit has installed 50 KLD Sewage Treatment Plant (STP) and laying of the pipeline connection was under progress. STP was not operational at the time of inspection.
2. Ponding of untreated sewage observed besides the boundary wall of the sugar mill. Samples were collected from the drain located outside of the unit and from the inside of the unit for analysis purpose. Analysis results are as below:

**Table 6: Analysis result of samples collected from sewage drain**

Sampling location	Parameters (all values are in mg/l except colour & pH, colour in hazen)						
	Colour	pH	BOD	COD	TSS	TDS	Sulfate
Sewage Drain from outside wall	27	7.2	23	63	50	412	12
Sewage Drain from inside	20	7.1	61	22	37	396	18

### 3.6 Hazardous waste & Fly ash generation and disposal

1. The unit has obtained hazardous waste authorization (Authorization no. H04611) from UPPCB, which is valid from 20.06.2017 to 19.06.2022.
2. As per the valid hazardous waste authorization (Authorization no. H04611) from UPPCB, allowed quantity of oil & grease to recycle/burn into own boiler is 2 MT/annum.
3. As per submitted record, quantity of oil and grease utilized in boiler for burning in Nov-2020, Dec-2020 and Jan-2021 (till 13.01.2021) is 6 kg, 18.5 kg and 9 kg respectively
4. The unit is also generating discarded containers, oily rags, cotton waste etc., for which the unit has not obtained hazardous waste authorization.
5. As per the log book data provided by the unit for the month of Nov-20 and Dec-20, average boiler ash generation is 209.36 Quintals and 247.90 Quintals respectively. Generated boiler ash is distributed to the farmers after mixing with press mud, as informed.
6. The unit is having 80 hectares of area as press mud yard for storage as well as mixing of press mud and ash. At the time of joint inspection, mixing of press mud and ash was observed.

### 3.7 Observations w.r.t. previous findings:

S.No.	Recommendations in previous inspection dated 29.11.2019	Observations w.r.t. previous recommendations/findings
1	The unit must dismantle the bypass line (PVC pipe) from the premises to the river Peelakhar and ensure that the untreated/partially treated	The bypass line of PVC pipe from the unit premises to the river Peelakhar is now being used as irrigation line for providing treated

	effluent shall not be discharged outside the premises in any case.	effluent to farmers by giving points at various locations.
2	Unit shall maintain the log book for the generation & disposal of ETP effluent, sludge, Boiler ash, hazardous waste and other solid wastes.	The unit has maintained the log book for the generation & disposal of ETP effluent, sludge, boiler ash (Avg. 224.5 Quintal/day as per log book record from 03.11.2020 to 30.11.2020), hazardous waste (Avg. 0.40 kg/day as per log book record from 01.11.2020 to 31.12.2020) and other solid wastes.
3	Unit shall install the flow meters at the places as recommended by National Sugar Institute (NSI), Kanpur.	The Unit has installed flow meters at power turbine cooling, boiler, wet scrubber, B & C Massecuite cooling as recommended by NSI, Kanpur in validation report of ETP for season 2018-19. The same has been verified by the joint inspection team on 14.01.2021.
4	All domestic waste water generated within the premises and colony shall be discharged after proper treatment. The unit shall install Sewage Treatment Plant (STP) for the treatment of domestic waste water.	The installation of Sewage Treatment Plant (STP for the treatment of domestic waste water generated from the colony was under progress on the day of joint inspection, however the unit has provided photographic evidence of operational STP via email dated 22.01.2021).

#### 4. Conclusion

1. Additional borewell was observed near residential colony of the unit for which no NOC from CGWA were permitted. However, the unit has dismantled the additional borewell and provided photographic evident for the same.
2. Flowmeter of ETP inlet were installed after equalization tank and not at ETP inlet.
3. Aeration tank-II depth observed only 2.5 meter against the typical depth of 4-5 meter. Low submergence greatly impacts on the air mixing & DO level of aeration tanks.
4. The unit has installed secondary clarifier prior to lamella which was not in operation at the time of inspection.
5. Provision of pumping from aeration tanks to secondary clarifiers are provided to counter the negative gradient existing between aeration tank & secondary clarifier.
6. Short circuiting (A part of influent/feed found falling directly in the clarifier section near effluent weir rather than central feed well) of feed flow observed in the secondary Clarifier-I.
7. MLSS/MLVSS ratio in AT-I and AT-II measured 0.6 & 0.56 respectively which is below the typical optimum value i.e. 0.7-0.8, indicating that aeration tank is filled with dead sludge & waste sludge is not removed periodically as desired.
8. Flow meter for measuring generated effluent installed at boiling house outlet was found defunct. No flow meter for effluent measurement was installed at mill house.

9. The unit has provided oil and grease skimmer between the collection tank and oil & grease chamber, due to which removal of oil & grease from the effluent could not be achieved.
10. Analysis results of sample collected from lagoon (BOD- 63 mg/l, COD- 196 mg/l, TDS- 640 mg/l, Sulphate- 93 mg/l, Color- 24 hazen) shows increase in BOD, COD, TDS, Sulphate, Color when compared with analysis results of ETP outlet (BOD- 46 mg/l, COD- 160 mg/l, TDS- 528 mg/l, Sulphate-51 mg/l, Color- 16 hazen).
11. High BOD (63 mg/l) and COD (196 mg/l) were observed in lagoon and irrigation pipeline (BOD- 122 mg/l, COD- 260 mg/l) w.r.t. ETP outlet which indicate that the unit has not supplying treated effluent to farmer's land for irrigation on regular basis.
12. To treat the domestic waste water generated from the colony, the installation work of 50 KLD Sewage Treatment Plant (STP) and the pipeline work was under progress at the time of inspection.
13. Drain of untreated sewage observed besides the boundary wall of the sugar mill. The analysis result of drain outside the unit beside the boundary wall of sugar mill (Color- 27 hazen, pH- 7.2, BOD-23 mg/l, COD- 63 mg/l, TSS- 50 mg/l, TDS- 412 mg/l) indicates direct discharge of domestic waste water from inside the unit premises near residential colony of the unit.
14. Additional sump (having capacity 42 m<sup>3</sup>) were observed for irrigation as well as for backwash purpose.
15. The unit was generating discarded containers, oily rags, cotton waste etc., for which the unit has not obtained hazardous waste authorization.
16. The bypass line of PVC pipe from the unit premises to the river Peelakhar is now being used as irrigation line for providing treated effluent to farmers by giving points at various locations and the slope towards Peelakhar river found dry and no physical color/contamination observed in the river water.
17. The unit is not regularly supplying treated effluent for irrigation purpose to farmer's land as observed during the inspection; the inspection team waited for more than 3-4 hours at one of the supply point of treated water for irrigation.
18. Analysis results of samples collected from irrigation pipeline was not complying w.r.t. BOD- 122 mg/l against 100 mg/l, COD- 260 mg/l against 250 mg/l, as per consent issued by Uttar Pradesh Pollution Control Board (UPPCB) dated 31.12.2021.

#### 5. Recommendations:

1. ETP inlet flowmeter should be installed at the main inlet of ETP.
2. Periodic removal of sludge be ensured.
3. Flow meter shall be installed at mill house and boiling house outlet for monitoring of generated effluent.
4. The oil skimmer shall be installed within a tank having approximate retention time of 45 min.
5. The treated effluent discharges for irrigation shall comply with MOEFF&CC Notification dated 14.01.2016 (G.S.R. (35E)) for land disposal.
6. Installed STP shall be made operational for treatment of generated sewage. Treated sewage shall be utilized for irrigation & other purposes.
7. The unit shall keep only single arrangement to pump the treated effluent from the lagoon to irrigation supply.
8. Unit shall obtain amended Hazardous waste authorization from UPPCB to handle and safe disposal of discarded containers, oily rags, cotton waste, O&G and spray pond ETP sludge.
9. All possible efforts shall be made to ensure consistent compliance of the standards referred.

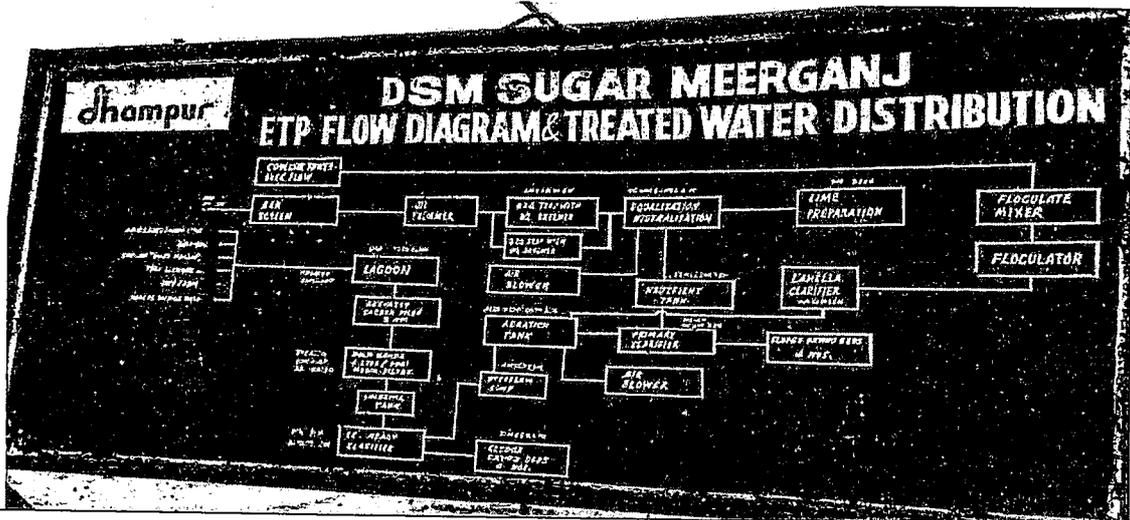
6. Photographs



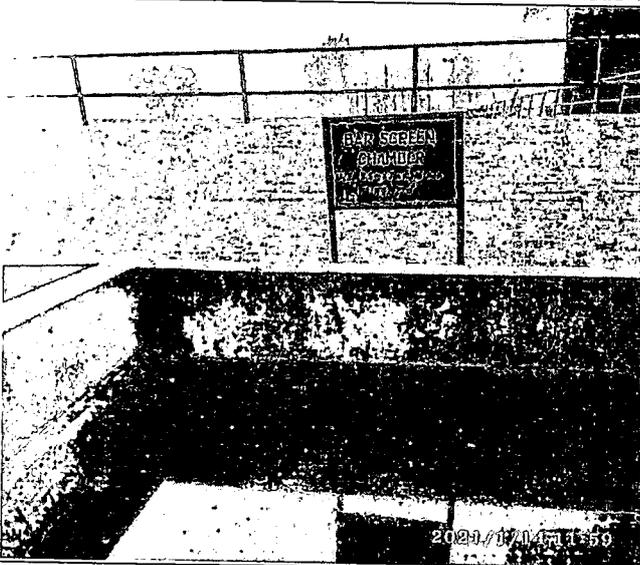
1. Main gate of the unit



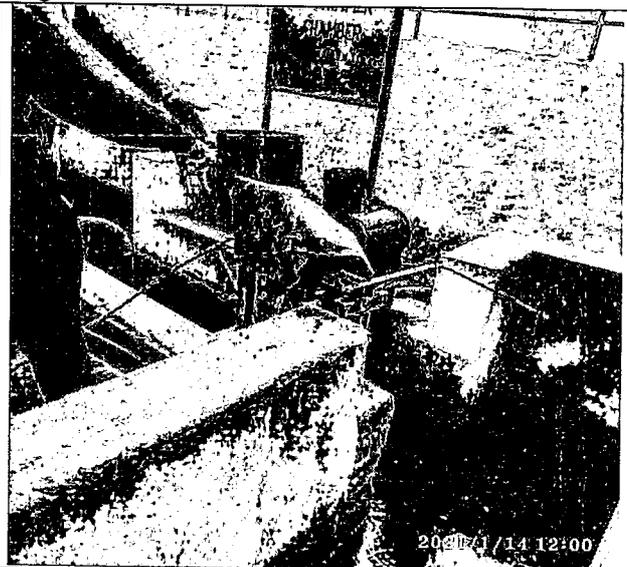
2. Environmental display board located at ETP area



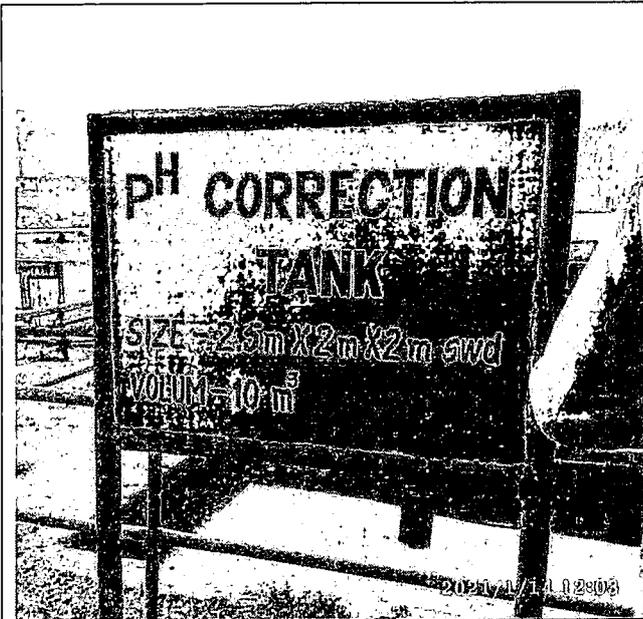
3. ETP flow diagram



4. Bar screen chamber



5. Oil & grease tank



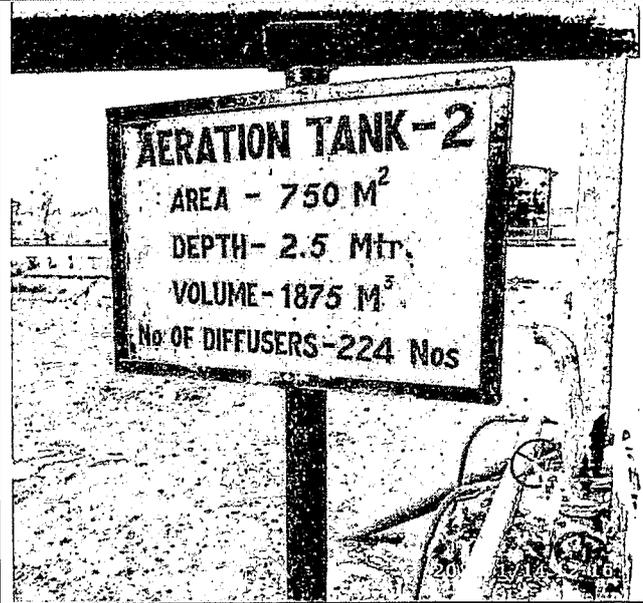
6. pH correction tank



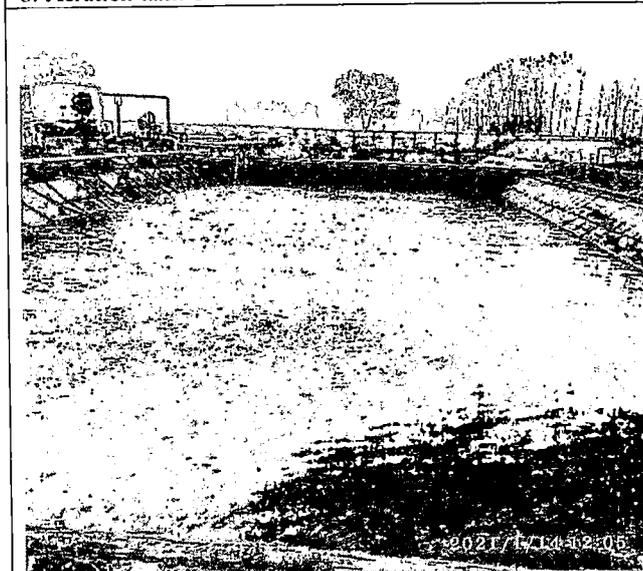
7. Equalization tank



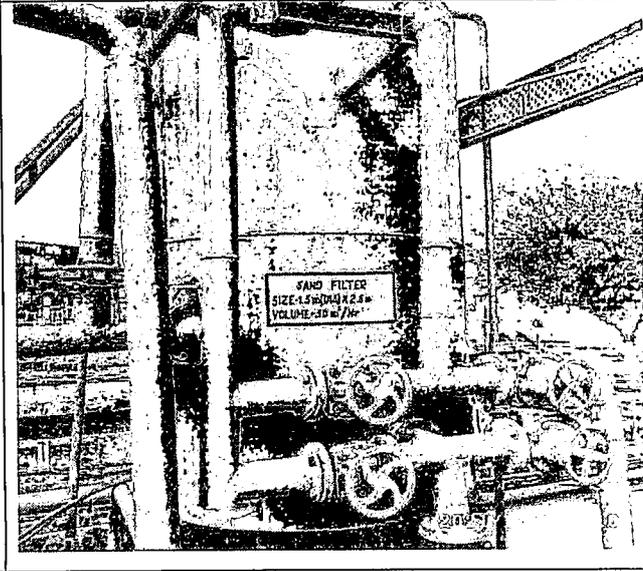
8. Aeration tank-1



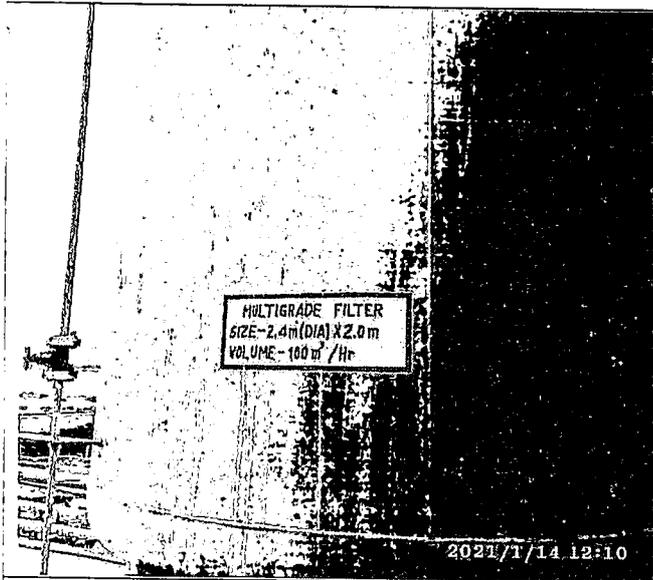
9. Aeration tank-2



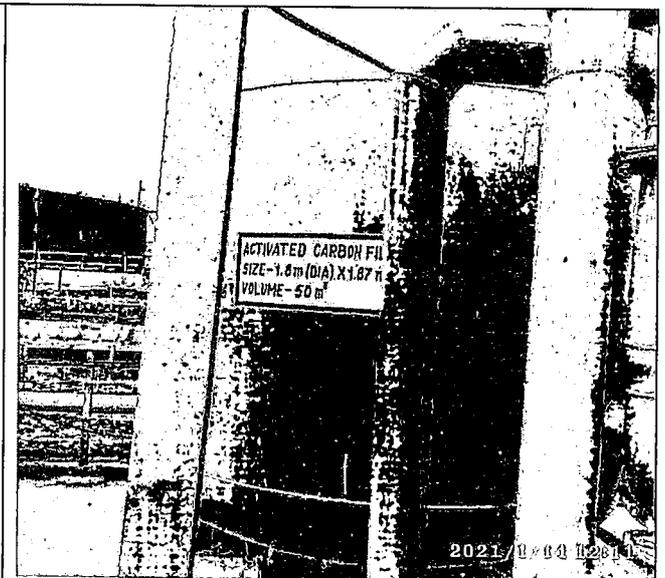
10. Storage lagoon



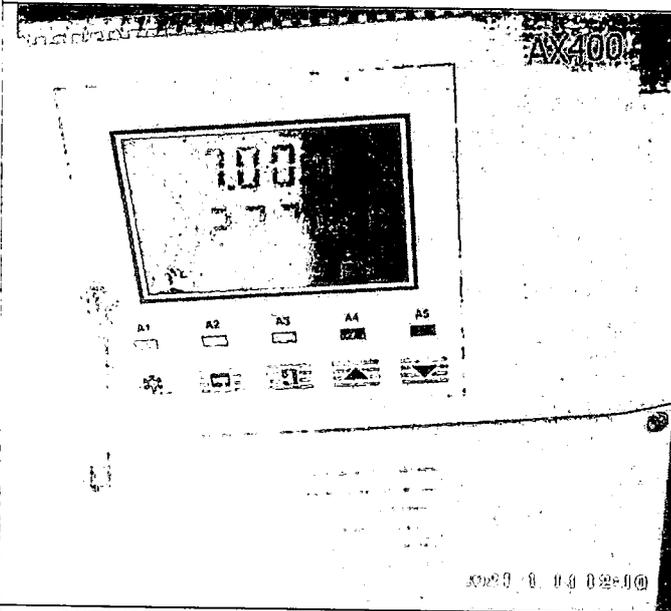
11. Sand filter



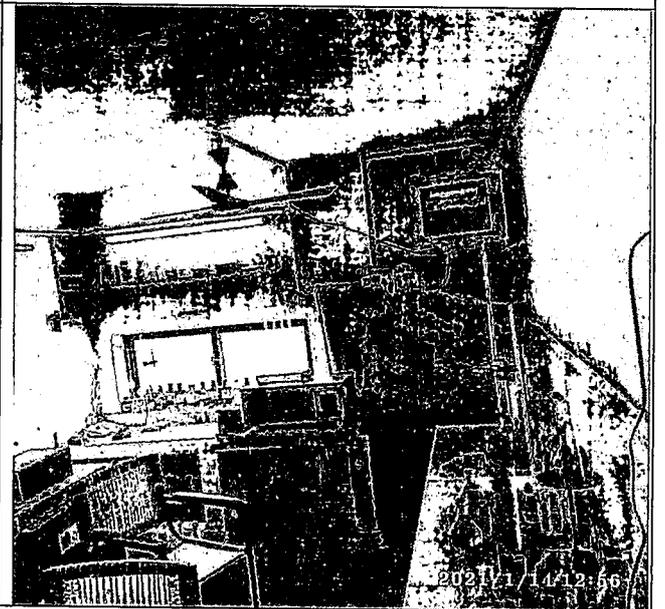
12. MGF



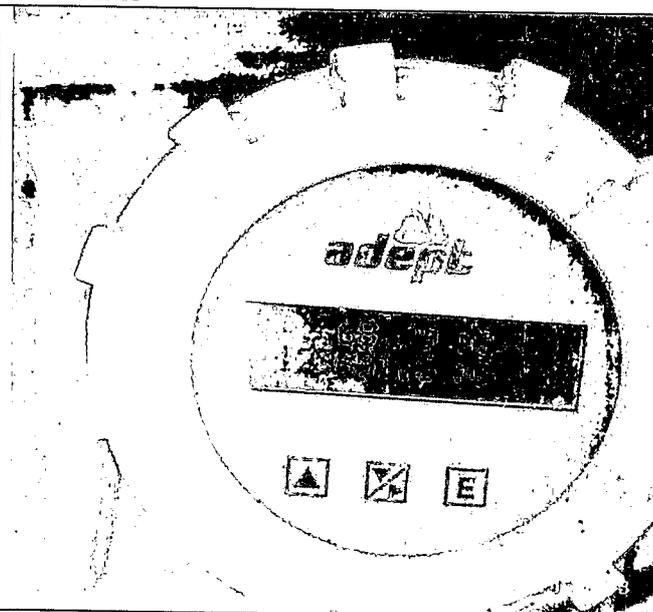
13. Activated carbon filter



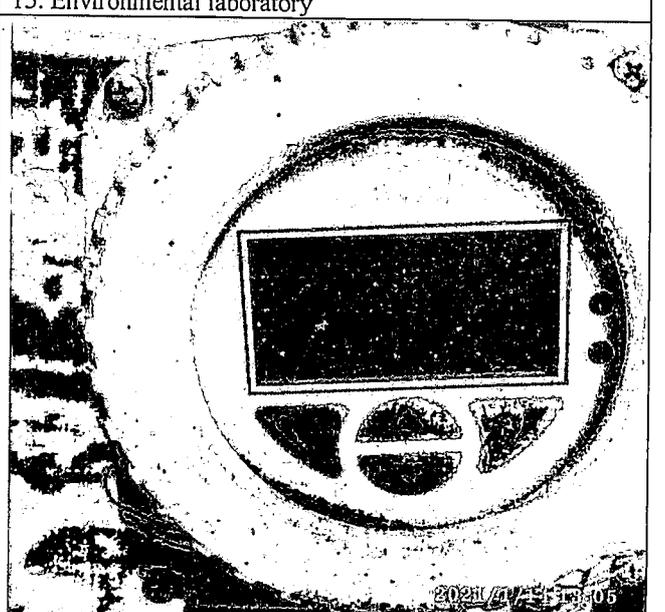
14. OCEMS



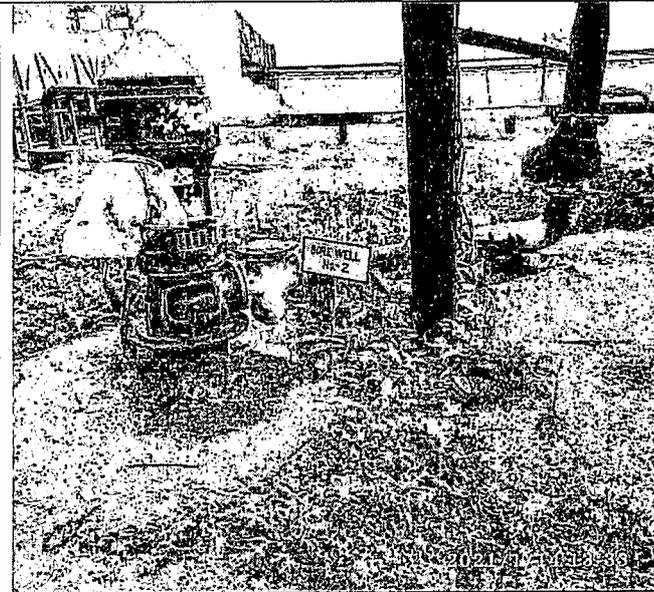
15. Environmental laboratory



16. Flow meter at ETP inlet



17. Lamella flow meter



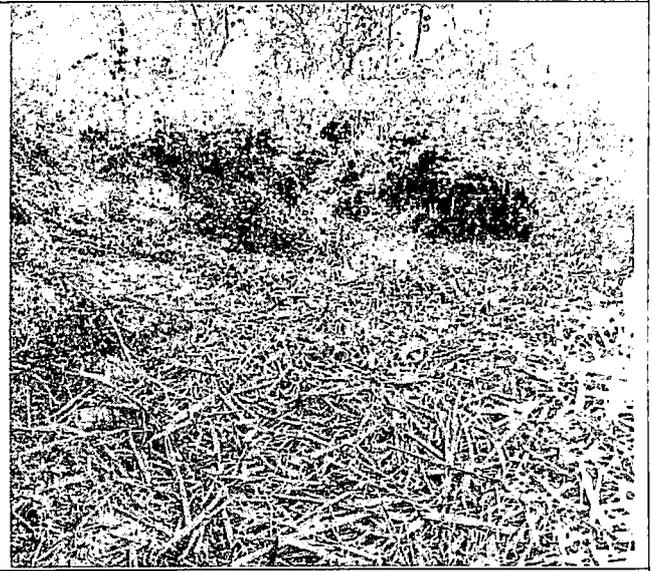
18. Borewell no-02



19. Ponding of waste water at outside the boundary wall



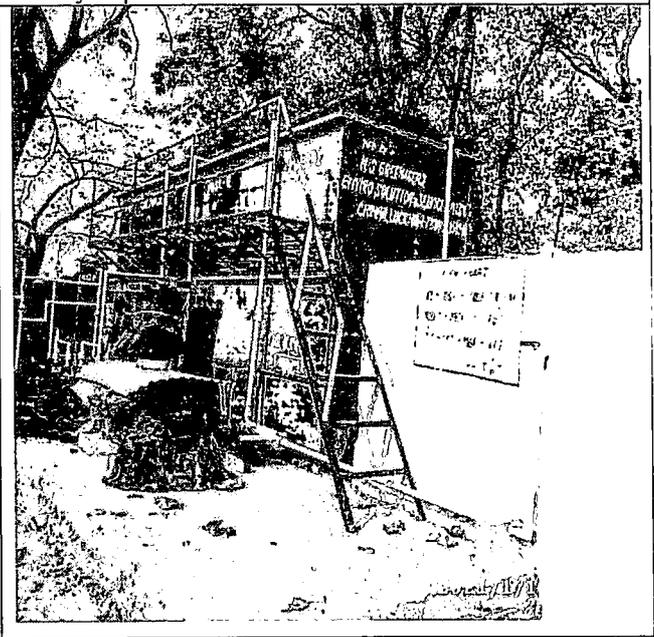
20. Peelakhar river



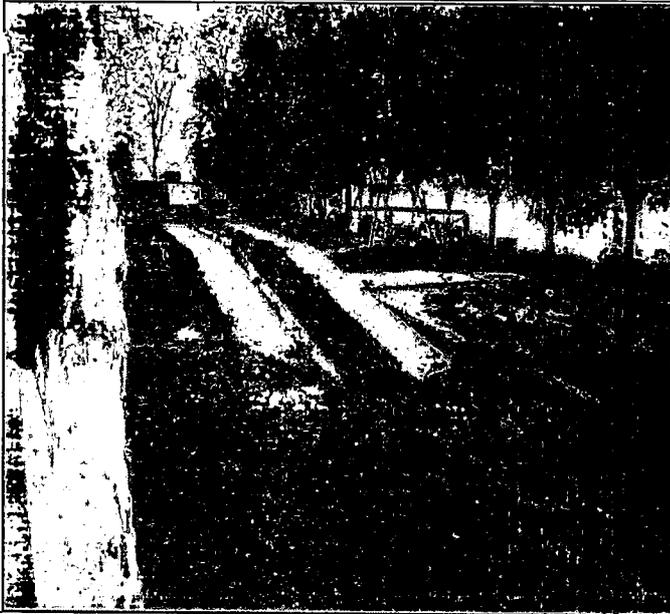
21. Dry slope towards Peelakhar river



22. Arrangement of pipe for irrigation



23. STP for colony waste water

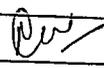
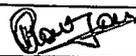
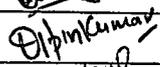
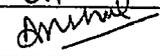
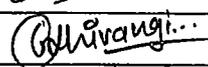
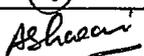
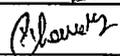


Additional bore-well near residential colony



25. Additional bore-well near residential colony which is now dismantled

7. Inspection Team

Sr. No.	Name of the inspecting officers	Signature
1.	Mrs. Reena Satavan, Sc. 'D' CPCB, Delhi	
2.	Sh. Rohit Singh, Regional Officer., Bareilly, UPPCB	
3.	Sh.S. Vinadkar, AEE, Regional Office, Bareilly, UPPCB	
4.	Dr. Prabhat Ranjan, Sc. 'B', CPCB, Delhi	
5.	Sh. Vipin Kumar, RA-III, CPCB, Delhi	
6.	Ms. Anshul Kumari, RA-III, CPCB, Delhi	
7.	Ms. Shivangi Goswami, RA-II, CPCB, Delhi	
8.	Sh. Ashwani K. Singh, RA-II, CPCB, Delhi	
9.	Sh. Muktesh Chaudhary, SRF, CPCB, Delhi	

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
71114/UPPCB/Bareilly(UPPCBRO)/CTO/air/BAREILLY/2019

Dated : 20/03/2020

To ,

Shri SANJAY SHARMA  
M/s DSM SUGAR MEERGANJ  
DSM SUGAR MEERGANJ, A UNIT OF DHAMPUR SUGAR MILLS LIMITED,  
SINDHAULI ROAD, MEERGANJ, BAREILLY, UP  
BAREILLY

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. DSM SUGAR MEERGANJ

Reference Application No. 6343158

Dated : 20/03/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DSM SUGAR MEERGANJ. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Amit  
Chandra  
Digitally signed by  
Amit Chandra  
Date: 2020.03.20  
17:29:51 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

Amit  
Chandra  
Digitally signed by  
Amit Chandra  
Date: 2020.03.20  
17:30:08 +05'30'

Chief Environment Officer

**U.P. Pollution Control Board**

Dated : 20/03 2020

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of cane crushing Cane Crushing Capacity- 5000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) . Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Pollution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	4. DG sets 625 KVA, 625 KVA and 125 KVA	diesel	02	Particulate Matter	stack height of 5 meter, 5 meter and 2.2 meter above the roof of nearest building
2	boilers of 80 TPH and 55 TPH	Baggaes-1296 TPD	01	Particulate Matter	The boilers are equipped with individual wet scrubber and common stack height of 50 meter from ground level

- 3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>
1	01	Particulate Matter	150mg/NM3
2	02	Particulate Matter	As per Environment(Protection) Rules 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon`ble Supreme court Hon`ble High Court, Hon`ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

**Specific Conditions:**

- 1.This Consent to operate air is valid for production of Sugar crystal at cane crushing capacity of 5000 TCD.
- 2.Unit shall operate and maintain the APCS i.e. individual wet scrubber and common stack height of 50 meter from ground level at the boilers of 80 TPH and 55 TPH
- 3.Unit shall install online emission monitoring system at the stack of boilers and ensure connectivity to the server of UPPCB.
- 4.DG sets 625 KVA, 625 KVA and 125 KVA shall always be in cannopy and adequate stack height of 5 meter, 5 meter and 2.2 meter above the roof of nearest building.
- 5.Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
- 6.Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
- 7.The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
- 8.Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
- 9.Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and O.A. No 539/2019 Adil Ansari Vs M/s Dhampur Sugar Mills Ltd and Ors.
- 10.Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
- 11.Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
- 12.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Amit  
Chandra

Digitally signed by Amit  
Chandra  
Date: 2020.03.20  
17:30:25 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
71145/UPPCB/Bareilly(UPPCBRO)/CTO/water/B  
AREILLY/2019

Dated : 20/03/2020

To ,

Shri SANJAY SHARMA  
M/s DSM SUGAR MEERGANJ  
DSM SUGAR MEERGANJ, A UNIT OF DHAMPUR SUGAR MILLS LIMITED,  
SINDHAULI ROAD, MEERGANJ, BAREILLY, UP  
BAREILLY

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. DSM SUGAR MEERGANJ

Reference Application No :6345432

Dated :20/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. DSM SUGAR MEERGANJ is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit  
Chandra  
Digitally signed by  
Amit Chandra  
Date: 2020.03.20  
15:11:27 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

Amit  
Chandra  
Digitally signed by  
Amit Chandra  
Date: 2020.03.20  
15:11:42 +05'30'  
Chief Environment Officer

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

Annexure to Consent issued to M/s.DSM SUGAR MEERGANJ vide

Consent Order No. 6345432/ Water

Dated : 20/03 2020

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of Cane Crushing Capacity-5000 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	18 KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 500 KLD and Cooling Tower blow down shall be restricted to 500 KLD, only one outlet is allowed	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100mg/l
2	Total Suspended Solids	30mg/l
3	BOD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	18 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l(For Discharge on land )/ 30 mg/l (for discharge in a surface water body)
2	Total Suspended Solids	100mg/l(For Discharge on land )/ 30 mg/l (for discharge in a surface water body)
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	Industrial effluent quantity shall be restricted to 500 KLD and Cooling Tower blow down shall be restricted to 500 KLD, only one outlet is allowed

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day
------	--------------	---------------------------

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

- 1.This Consent to operate is valid for production Sugar crystal at cane crushing capacity of 5000 TCD.
- 2.Industrial effluent quantity shall be restricted to 500 KLD and Cooling Tower blow down shall be restricted to 500 KLD, only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF&CC.
- 3.Unit shall comply with the directions issued Central Pollution Control Board, New Delhi.
- 4.Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
- 5.Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
- 6.Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and O.A. No. 539/2019 Adil Ansari Vs M/s Dhampur Sugar Mills Ltd & Ors.
- 7.Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
- 8.The Unit must ensure that no untreated/partially treated effluent be discharged outside the premises in any case.
- 9.Unit must take corrective measures to prevent the leaching of untreated effluent into the soil/ ground water.
- 10.Unit shall maintain the logbook for the generation and disposal of ETP effluent, sludge, Boiler Ash, hazardous waste and other solid wastes.
- 11.Unit shall ensure to implement the recommendations made by National Sugar Institute (NSI), Kanpur in validation report of ETP for session 2018-19.
- 12.Unit shall install the flow meters at the places as recommended by the National Sugar Institute (NSI), Kanpur.
- 13.All domestic wastewater generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of domestic waste water.
- 14.Unit shall obtain NOC from CGWA for ground water extraction. Unit must obtain registration under Section 10/ Section 11 of The Uttar Pradesh Ground Water (Management and Regulation) Act 2019.
- 15.Unit shall install sealed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation.
- 16.Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
- 17.Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
- 18.Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation or discharge in drain.
- 19.Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
- 20.Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
- 21.Unit should install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm<sup>2</sup>) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
- 22.The Unit must ensure the maximum reuse of treated effluent in process.
- 23.All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
- 24.Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
- 25.Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
- 26.Unit shall provide Hazardous tank in the Boiling house.
- 27.Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
- 28.The mechanical sludge dewatering/handling system for better management of wet sludge shall be

provided by the Unit.

29. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C. f ' ( UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

**Issued with the permission of competent authority .**

**Amit  
Chandra**

Digitally signed by  
Amit Chandra  
Date: 2020.03.20  
15:12:03 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environment Officer**



UTTAR PRADESH POLLUTION CONTROL BOARD  
T.C. 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: *IC-7/Haz./12/2017*

IC-7/Haz./12/2017

Dated: *27/11/17*

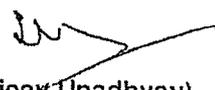
- 1 Number of authorisation and date of issue *27/11/17 Dt. As above*
- 2 Reference of application (No. and date) : DSM/PROD/UPPCB/45, Dt. Nil.
- 3 **M/s. D.S.M. Sugar, Sindhauli Raod, Meerganj, Distt-Bareilly** is hereby granted an authorisation based on the signed inspection report dated 13-04-2017 for generation, storage & disposal of hazardous wastes as per following details.

Details of Authorisation

Sl. No.	Category of Hazardous waste as per Schedule I,II and III of these rules	Authorised mode of disposal or Recycle or utilization or co-processing, etc.	Quantity
1.	Schedule-I, Category 5.1, 5.2 Oil & Grease	Mix with baggase & burn into own boiler.	02 M.T./Annum

1. The authorisation shall be valid for a period of **Five Year** from the date of issue, if not suspended or cancelled earlier.
2. The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):
- A. General conditions of authorisation:**
  1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
  2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
  3. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made thereunder.
  4. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U P Pollution Control Board.
  5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
  6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
  7. The person authorised shall not rent lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
  8. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
  9. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
  10. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule 11. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
  11. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
  12. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

13. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
14. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
15. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule – 7 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
16. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
17. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
18. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
19. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
20. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
21. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
22. Details of raw material which is (Hazardous waste) and product along with quantity shall be sent within one month.
23. You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat - permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only. or the hazardous waste (Lead Dross) through open heartn furnace may be sent to recycler facilities duly authorized by CPCB. The proof/document shall be submitted having three months. Lead slag shall not be generated in this unit.
24. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days/Six months of its generation.

  
 (Dr. Rajeev Upadhyay)  
 Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Bareilly for information and necessary action

  
 Environmental Engineer  
 Incharge – (Circle 7)

Regional Director



भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण मंत्रालय

Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

File No: - 21-4/4611/UP/IND/2017 - 1319

NOC No: - CGWA/NOC/IND/ORIG/2018/3734

Date: - 20 JUN 2018

To ✓

M/s DSM Sugar Meerganj  
(A Unit of Dhampur Sugar Mills Ltd.)  
Sindhali Road, Block Meerganj,  
District Bareilly, Uttar Pradesh - 243504

**Sub: - NOC for ground water withdrawal to M/s DSM Sugar Meerganj (A Unit of Dhampur Sugar Mills Ltd.) in respect of their existing Sugar manufacturing unit located at Sindhali Road, Village Nagaria Sadat, Block Meerganj, District Bareilly, Uttar Pradesh - reg.**

Refer to your application for grant of NOC for ground water withdrawal dated 24/12/2017. Based on recommendations of the Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 03/04/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s DSM Sugar Meerganj (A Unit of Dhampur Sugar Mills Ltd.) in respect of their existing Sugar manufacturing unit located at Sindhali Road, Village Nagaria Sadat, Block Meerganj, District Bareilly, Uttar Pradesh. The NOC is valid from 08/06/2018 to 07/06/2020 and is subject to the following conditions:-

1. The firm may abstract 743 cu.m/day (and not exceeding 99,356 cu.m/year) of ground water through four (4) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA
2. All the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter
3. M/s DSM Sugar Meerganj (A Unit of Dhampur Sugar Mills Ltd.), in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of 51,070 cu.m/year as proposed, for augmenting the ground water resources of the areas where post monsoon water level is more than 5 meter below ground level. Firm shall report the compliance within six months from the date of issuance of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board Northern Region, Lucknow for verification and under intimation to this office.

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

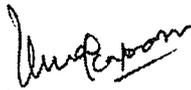
Phone : (011) 23383561 Fax : 23382051, 23386743

Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

5. The firm, at its own cost, shall construct one (1) observation well (piezometer) at suitable location and install digital water level recorder having telemetry system for monthly ground water level monitoring in consultation with the Regional Director Central Ground Water Board, Northern Region, Lucknow. The firm shall share the user ID and password of the telemetry system with the Regional Director Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored once in a year during pre- monsoon period.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tube well/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

  
Regional Director

Copy to: -

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Bareilly, Uttar Pradesh.
2. The District Magistrate, District Bareilly, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 03/04/2018.
4. Guard File 2018-19.

  
Regional Director

**Government of India**  
**Ministry of Jal Shakti**  
**Department of Water Resources, River Development and Ganga Rejuvenation**  
**Central Ground Water Authority (CGWA)**  
**Applications for Issue of NOC to Abstract Ground Water (NOCAP)**

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater**  
**(Application For Renewal of NOC)**

Application Number : 21-4/4611/UP/IND/2017

Applied For Renewal : 1st

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Sugar
(i) Name of Industry:	DSM SUGAR MEERGANJ (A UNIT OF DHAMPUR SUGAR MILLS LTD)
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	SINDHAULI ROAD
Address Line 2 :	MEERGANJ
Address Line 3 :	
State:	UTTAR PRADESH
District:	BAREILLY
Sub-District:	MIRGANJ
Village/Town:	Nagaria Sadat
Latitude:	
Logitude:	
Area Type :	Non-Notified
Area Type Category :	Safe
(iii) Communication Address	
Address Line 1:	DSM SUGAR MEERGANJ (A UNIT OF DHAMPUR SUGAR MILLS LTD)
Address Line 2:	SINDHAULI ROAD
Address Line 3:	MEERGANJ
State:	UTTAR PRADESH
District:	BAREILLY
Sub-District:	MIRGANJ
Pincode:	243504
Phone Number with Area Code:	
Mobile Number:	91-9837894082
Fax Number:	
E-Mail:	sultanahmad@dhampur.com
(v) Details of Existing NOC issued by CGWA (enclose copy)	
NOC Letter No:	CGWA/NOC/IND/ORIG/2018/3734
Date of Issuance:	08/06/2018
Vailidity (Start):	08/06/2018



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
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Effluent / Sewerage discharge after treatment:	0.00	125	0.00		0.00	0.00
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(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above

	Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)
Industrial Activity / Commercial Use	347.00	0.00	347.00
Domestic / Residential Use	0.00	0.00	0.00
Greenbelt development / Environment maintenance	25.00	0.00	25.00
Other Use / Flushing Req.	18.00	0.00	18.00
<b>Total</b>	<b>390.00</b>	<b>0.00</b>	<b>390.00</b>

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:

4

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 1995	60.00 / 150	10.00	155.00	2 / 125	Submersible Pump	50.00	Yes	Yes / NOC No: CGWA/NOC/IND/O RIG/2018/3734 DATED: 20/06/2018
2	Borewell / 1995	60.00 / 150	10.00	155.00	2 / 125	Submersible Pump	50.00	Yes	Yes / NOC No: CGWA/NOC/IND/O RIG/2018/3734 DATED: 20/06/2018
3	Borewell / 2001	60.00 / 150	10.00	50.00	2 / 125	Submersible Pump	10.00	Yes	Yes / NOC No: CGWA/NOC/IND/O RIG/2018/3734 DATED: 20/06/2018
4	Borewell / 2012	60.00 / 100	10.00	5.00	6 / 365	Submersible Pump	2.00	Yes	Yes / NOC No: CGWA/NOC/IND/O RIG/2018/3734 DATED: 20/06/2018

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures:

0

**Government of India**  
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**Department of Water Resources, River Development and Ganga Rejuvenation**  
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Applied For Renewal : 1st

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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**4. (a). Compliance to the Condition prescribed in the NOC**

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	COMPLIED
2	Domestic Water School Sanitation	Not Applicable	NOT APPLICABLE
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	COMPLIED
4	Maintenance of recharge structures	Yes	COMPLIED
5	Number of Pizometers as per NOC and Water Level Record	Yes	COMPLIED
6	Number of Tubewells Borewales as per NOC	Yes	COMPLIED
7	Pizometer fitted with AWLRs with telemetry as per NOC	Yes	COMPLIED
8	Quantum of Groundwater as per NOC	Yes	COMPLIED
9	Recharge through ponds	Yes	COMPLIED
10	Recycle and reuse of water	Yes	COMPLIED
11	RWH and AR structures implemented	Yes	COMPLIED
12	Submission of Compliance report to the Region	Yes	COMPLIED
13	Water conservation measures	Yes	COMPLIED
14	Water Security Plan of villages	Not Applicable	NOT APPLICABLE
15	Well monitored around the plant premises	Not Applicable	NOT APPLICABLE
16	Wells fitted with water meter and its Record	Yes	COMPLIED

**(b). Compliance to the Condition prescribed in the NOC - Other**

SNo.	Conditions given in NOC	Status of Compliance
------	-------------------------	----------------------

**Government of India**  
**Ministry of Jal Shakti**  
**Department of Water Resources, River Development and Ganga Rejuvenation**  
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5. **Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m<sup>3</sup>/day and / or having a Land Area of Greater Than 2 Ha.- (\$)**

NOT APPLICABLE

6. **Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)**

ATTACHED

**INDUSTRIAL USE- Self Declaration**

- I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.
2. Application is submitted online on website <http://cgwa-noc.gov.in> to following office.

**Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021**

3. Incomplete application will be summarily rejected.

**Scanned copy of last page of application with signature and seal should be attached at prescribed place before submission of application.**

4. Receipt of Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached along with hard copy of application.

**Processing Fee:-**

Bharat Kosh Transaction 2204200000713

Ref. No:-

Bharat Kosh Transaction 22/04/2020

Date:-

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

5. Hard copy of application required: No

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/4611/UP/IND/2017

Applied For Renewal : 1st

Attached Files:

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	NOC Copy from CGWA	NOC Copy from CGWA.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

No Attachment Found!

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	Recharge Calculation	Recharge Calculation.pdf
2	POND RECHARGE	POND RECHARGE.pdf

8). Authorization :

S.No	Attachment Name	File Name
1	authrazation letter	authrazation letter.jpg

9). Extra Attachment :

S.No	Attachment Name	File Name
1	SITE PLAN	SITE PLAN .pdf
2	Water Consent	Water Consent.pdf
3	Compliance Report	Compliance Report.pdf

10). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Attachments
		S.No. Attachment Name File Name
1	Area Specific Plantation	1 PLANTATION PLANTATION.pdf
2	Domestic Water School Sanitation	No Attachment Found!

**Government of India**  
**Ministry of Jal Shakti**  
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**Applied For Renewal : 1st**

3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Pre monsoon report	Pre monsoon report.pdf
		2	Post monsoon report	Post monsoon report.pdf
4	Maintenance of recharge structures	1	Recharge Structures	Recharge Structures.pdf
5	Number of Pizometers as per NOC and Water Level Record	1	Piezometer Pics	Piezometer Pics.pdf
		2	Piezo Reading Boiling House	Piezo Reading Boiling House.pdf
		3	Piezo Reading Colony	Piezo Reading Colony.pdf
6	Number of Tubewells Borewales as per NOC	1	TUBEWELL PICS	TUBEWELL PICS.pdf
7	Pizometer fitted with AWLRs with telemetry as per NOC	1	Piezometer Pics	Piezometer Pics.pdf
8	Quantum of Groundwater as per NOC	1	NOC Copy from CGWA	NOC Copy from CGWA.pdf
9	Recharge through ponds	1	POND RECHARGE	POND RECHARGE.pdf
10	Recycle and reuse of water	1	ETP PICS	ETP PICS.pdf
		2	etp out let lab report	etp out let lab report.pdf
11	RWH and AR structures implemented	1	RWH Structures	RWH Structures.pdf
12	Submission of Compliance report to the Region	1	Action Taken Report	Action Taken Report.pdf
		2	SelfCompliance	SelfCompliance.pdf
		3	Compliance Report	Compliance Report.pdf
13	Water conservation measures	1	ETP PICS	ETP PICS.pdf
		2	Water Consent	Water Consent.pdf
14	Water Security Plan of villages	No Attachment Found!		
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	1	FLOW METER PICS	FLOW METER PICS.pdf
		2	One month logbook	One month logbook.jpg

**11). Compliance to the Condition prescribed in the NOC - Other**

SNo.	Conditions given in NOC	Attachments	
		S.No.	Attachment Name

**12). Bharat Kosh Reciept (Porcessing Fee):**

S.No	Attachment Name	File Name
1	TransactionReceipt	TransactionReceipt.pdf

**13). Application with Signature and Seal:**

**Government of India**  
**Ministry of Jal Shakti**  
**Department of Water Resources, River Development and Ganga Rejuvenation**  
**Central Ground Water Authority (CGWA)**  
**Applications for Issue of NOC to Abstract Ground Water (NOCAP)**

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**(Application For Renewal of NOC)**

**Application Number : 21-4/4611/UP/IND/2017**

**Applied For Renewal : 1st**

<b>S.No</b>	<b>Attachment Name</b>	<b>File Name</b>
1	Self Declaration	Self Declaration.jpg

Date :

Name & Signature of the applicant

Place :

(With official seal)

**Associated User :** sultandsm

**Submitted By User :** sultandsm

**Submission Date :** 28/04/2020

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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# DSM SUGAR MEERGANJ BAREILLY

## TUBE WELL RECORDING LOG BOOK

MONTH *December-2020*

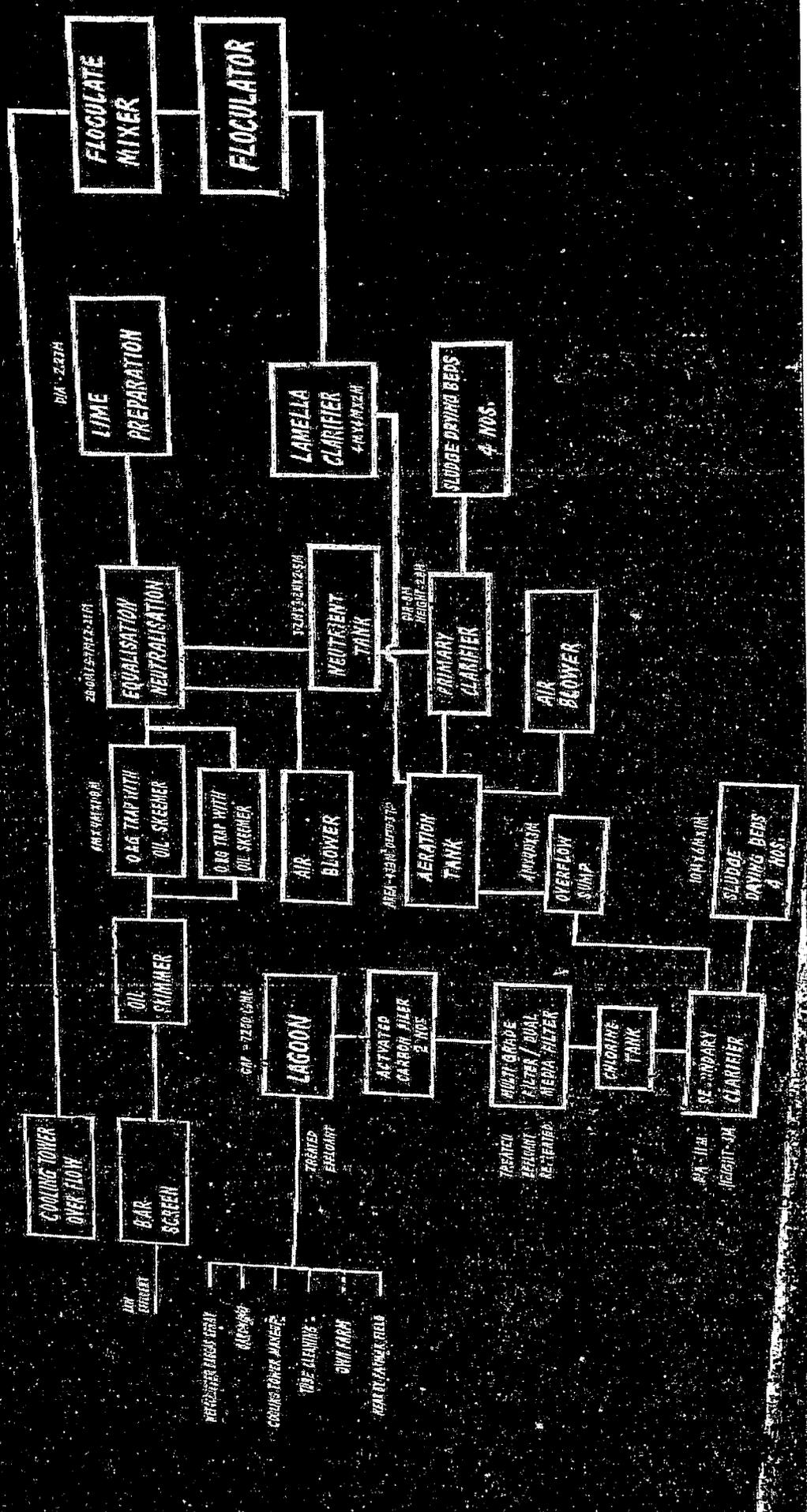
Sl. No.	DATE	TUBE WELL NO-1			TUBE WELL NO-2			TUBE WELL NO-3			TUBE WELL NO-4			REMARKS
		PROCESS			BOILER			GATE			CUMULATIVE			
		OPENING READING	CLOSING READING	DAY CONSUMPTION	OPENING READING	CLOSING READING	DAY CONSUMPTION	OPENING READING	CLOSING READING	DAY CONSUMPTION	OPENING READING	CLOSING READING	DAY CONSUMPTION	
1	11/12/20	16533	16533	00	332244	332596	352	21686	21694	08	52772	52780	08	
2	12/12/20	16533	16533	00	332596	332894	298	21694	21698	04	52780	52784	04	
3	13/12/20	16533	16533	00	332894	333274	380	21698	21705	07	52784	52791	07	
4	14/12/20	16533	16533	00	333274	333752	478	21705	21710	05	52791	52796	05	
5	15/12/20	16533	16533	00	333752	334167	415	21710	21716	06	52796	52802	06	
6	16/12/20	16533	16533	00	334167	334535	368	21716	21722	06	52802	52808	06	
7	17/12/20	16533	16533	00	334535	334841	306	21722	21727	05	52808	52813	05	
8	18/12/20	16533	16533	00	334841	335279	438	21727	21734	07	52813	52820	07	
9	19/12/20	16533	16533	00	335279	335608	329	21734	21740	06	52820	52826	06	
10	20/12/20	16533	16533	00	335608	336071	463	21740	21745	05	52826	52831	05	
11	21/12/20	16533	16533	00	336071	336479	408	21745	21749	04	52831	52835	04	
12	22/12/20	16533	16533	00	336479	336869	390	21749	21755	06	52835	52841	06	
13	23/12/20	16533	16533	00	336869	337267	398	21755	21760	05	52841	52846	05	
14	24/12/20	16533	16533	00	337267	337657	390	21760	21764	04	52846	52850	04	
15	25/12/20	16533	16533	00	337657	337997	340	21764	21769	05	52850	52855	05	
16	26/12/20	16533	16533	00	337997	338389	392	21769	21777	08	52855	52863	08	
17	27/12/20	16533	16533	00	338389	338785	396	21777	21783	06	52863	52869	06	
18	28/12/20	16533	16533	00	338785	339162	377	21783	21790	07	52869	52876	07	
19	29/12/20	16533	16533	00	339162	339548	386	21790	21795	05	52876	52881	05	
20	30/12/20	16533	16533	00	339548	339943	395	21795	21799	04	52881	52885	04	
21	31/12/20	16533	16533	00	339943	340335	392	21799	21806	07	52885	52892	07	
22	01/01/21	16533	16533	00	340335	340721	386	21806	21814	08	52892	52899	07	
23	02/01/21	16533	16533	00	340721	341102	381	21814	21819	05	52899	52904	05	
24	03/01/21	16533	16533	00	341102	341487	385	21819	21825	06	52904	52910	06	
25	04/01/21	16533	16533	00	341487	341872	385	21825	21831	06	52910	52916	06	
26	05/01/21	16533	16533	00	341872	342257	385	21831	21837	06	52916	52922	06	
27	06/01/21	16533	16533	00	342257	342642	385	21837	21843	06	52922	52928	06	
28	07/01/21	16533	16533	00	342642	343027	385	21843	21849	06	52928	52934	06	
29	08/01/21	16533	16533	00	343027	343412	385	21849	21855	06	52934	52940	06	
30	09/01/21	16533	16533	00	343412	343797	385	21855	21861	06	52940	52946	06	
31	10/01/21	16533	16533	00	343797	344182	385	21861	21867	06	52946	52952	06	
32	11/01/21	16533	16533	00	344182	344567	385	21867	21873	06	52952	52958	06	
33	12/01/21	16533	16533	00	344567	344952	385	21873	21879	06	52958	52964	06	
34	13/01/21	16533	16533	00	344952	345337	385	21879	21885	06	52964	52970	06	
35	14/01/21	16533	16533	00	345337	345722	385	21885	21891	06	52970	52976	06	
36	15/01/21	16533	16533	00	345722	346107	385	21891	21897	06	52976	52982	06	
37	16/01/21	16533	16533	00	346107	346492	385	21897	21903	06	52982	52988	06	
38	17/01/21	16533	16533	00	346492	346877	385	21903	21909	06	52988	52994	06	
39	18/01/21	16533	16533	00	346877	347262	385	21909	21915	06	52994	53000	06	
40	19/01/21	16533	16533	00	347262	347647	385	21915	21921	06	53000	53006	06	
41	20/01/21	16533	16533	00	347647	348032	385	21921	21927	06	53006	53012	06	
42	21/01/21	16533	16533	00	348032	348417	385	21927	21933	06	53012	53018	06	
43	22/01/21	16533	16533	00	348417	348802	385	21933	21939	06	53018	53024	06	
44	23/01/21	16533	16533	00	348802	349187	385	21939	21945	06	53024	53030	06	
45	24/01/21	16533	16533	00	349187	349572	385	21945	21951	06	53030	53036	06	
46	25/01/21	16533	16533	00	349572	349957	385	21951	21957	06	53036	53042	06	
47	26/01/21	16533	16533	00	349957	350342	385	21957	21963	06	53042	53048	06	
48	27/01/21	16533	16533	00	350342	350727	385	21963	21969	06	53048	53054	06	
49	28/01/21	16533	16533	00	350727	351112	385	21969	21975	06	53054	53060	06	
50	29/01/21	16533	16533	00	351112	351497	385	21975	21981	06	53060	53066	06	
51	30/01/21	16533	16533	00	351497	351882	385	21981	21987	06	53066	53072	06	
52	31/01/21	16533	16533	00	351882	352267	385	21987	21993	06	53072	53078	06	



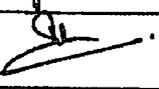
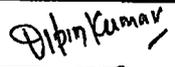
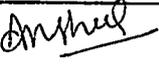
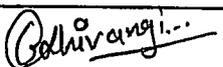
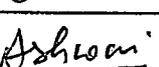
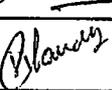
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# DSM SUGAR MEERGANJ ETP FLOW DIAGRAM & TREATED WATER DISTRIBUTION

## Shompur



## 7. Inspection Team

Sr. No.	Name of the inspecting officers	Signature
1.	Mrs. Reena Satavan, Sc. 'D' CPCB, Delhi	
2.	Sh. Rohit Singh, Regional Officer., Bareilly, UPPCB	
3.	Sh.S. Vinadkar, AEE, Regional Office, Bareilly, UPPCB	
4.	Dr. Prabhat Ranjan, Sc. 'B', CPCB, Delhi	
5.	Sh. Vipin Kumar, RA-III, CPCB, Delhi	
6.	Ms. Anshul Kumari, RA-III, CPCB, Delhi	
7.	Ms. Shivangi Goswami, RA-II, CPCB, Delhi	
8.	Sh. Ashwani K. Singh, RA-II, CPCB, Delhi	
9.	Sh. Muktesh Chaudhary, SRF, CPCB, Delhi	

**JOINT INSPECTION REPORT  
(02.02.2021 and 03.02.2021)**

**OF**

**M/s DHAMPUR SUGAR MILLS LTD.,  
SUGAR UNIT- DHAMPUR  
BIJNOR – 246761  
(U.P.)**

**In the Matter Of  
ADIL ANSARI Vs M/s DHAMPUR SUGAR MILLS  
LTD. & ORS.  
OA NO. 539/2019**

**-Prepared by-  
The Joint Committee of CPCB & UPPCB  
Constituted by  
Hon'ble National Green Tribunal  
(Order dated 09<sup>th</sup> November, 2020)**

**JOINT INSPECTION OF M/S DHAMPUR SUGAR MILLS LTD., SUGAR UNIT-DHAMPUR, BIJNOR, (U.P.) ON 02.02.2021 and 03.02.2021 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN OA NO. 539/2019, IN THE MATTER OF ADIL ANSARI Vs M/s DHAMPUR SUGAR MILLS LTD. & ORS. – REG.**

**1.0 Background**

Hon'ble NGT vide order dated 09.11.2020 in the matter of Adil Ansari vs M/s Dhampur Sugar Mills Ltd. & Ors, OA No. 539/2019, had directed following:

*“Accordingly, we direct that the State PCB to take further appropriate action by way of prohibiting any activity in violation of law, initiating prosecution and recovering compensation as per applicable norms, following due process of law. The State PCB may also respond to the IA filed by the applicant with particulars in the table annexed to the application, reproduced above and file an action taken report before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF. The CPCB and State PCB may undertake necessary inspection for the purpose.”*

In compliance to the aforesaid direction, a joint team of officials from Central Pollution Control Board (CPCB), Delhi and Regional Office- Bijnor, Uttar Pradesh Pollution Control Board (UPPCB) surveyed the domestic drain all along the boundary wall of M/S Dhampur Sugar Mills Ltd., Sugar Unit-Bijnor, Uttar Pradesh (hereinafter referred as 'the unit') and its confluence with Ikra Drain with upstream & downstream stretches, visited the premises of the unit as well as carried out the inspection of the unit on **02.02.2021 and 03.02.2021**.

**1. Inspection of M/s Dhampur Sugar Mills Ltd., Sugar Unit- Dhampur, Bijnor, (U.P.) on 02.02.2021 and 03.02.2021 by Joint team of officials from CPCB and Regional Office, Uttar Pradesh Pollution Control Board (UPPCB), Bijnor.**

- In compliance to the Hon'ble NGT order dated 09.11.2020 inspection of M/S Dhampur Sugar Mills Ltd., Sugar Unit-Bijnor, Uttar Pradesh, was carried out on 02<sup>nd</sup> Feb and 03<sup>rd</sup> February, 2021 by a joint team comprising of the officials from Central Pollution Control Board (CPCB), Delhi and Regional Office, Uttar Pradesh Pollution Control Board (UPPCB), Bijnor.
- Prior to the entry into the sugar mill premises, the joint team surveyed the surrounding areas and boundary wall of sugar mill till the interior locations in the adjoining agriculture field to trace any bypass/ effluent discharge point from the Unit.
- Inspection team has observed three drain around the premises of the unit:
  1. Ikara drain from Dhampur city, found flowing adjacent to the back boundary of the unit and mostly carries the sewage from Dhampur city and ultimately meet to river

- Ramganga via Karula river. (waste water sample collected from Ikara Drain at Up Stream and Down Stream of the unit).
2. Local drain found flowing from colony in front of unit and carries the sewage from front colony as well as drains from sugar mill & distillery unit. Drains carries the smell of sugar effluent. Grab sampling was conducted for analysis of wastewater quality.
  3. Local drain behind the spray pond overflow treatment system meeting into Ikara drain (waste water sample collected from local drain meeting into Ikara Drain opposite side of spray pond overflow).
- Both the local drains i.e. Local drain from colony in front of unit (along the boundary wall) and Local drain behind the spray pond overflow treatment system ultimately discharges into Ikara drain.
  - The team has not observed good housekeeping at the surroundings along the boundary wall of the unit.

**2.1 Analysis results of samples were collected from drain along the boundary wall, Ikara drain at u/s & d/s locations and local drain behind the spray pond overflow treatment system.**

1. The Joint Team at the time of survey experienced the fresh smell of molasses coming from the drain, flowing along the boundary wall of the unit. The sample were collected from the drain flowing along the boundary wall of the unit; downstream & upstream of Ikara drain and also from Local drain behind the spray pond overflow treatment system which meet to Ikara drain behind the spray pond overflow treatment system of the unit. Analysis results are presented in Table-1.
2. A tap of fresh water was observed at the channel/drain, flowing along the boundary wall of the unit, is used by labours of the unit for washing/ drinking purpose.

**Table-1 Analysis results of samples were collected from drain along the boundary wall, Ikara drain at u/s & d/s locations and local drain behind the spray pond overflow treatment system.**

S.N	Sample location	Parameters								
		pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Color (Haze n unit)	NH <sub>3</sub> -N (mg/l)	TC (MPN)	FC (MPN)
1	Drain from colony along boundary wall of sugar mill	4.6	2448	1604	28	508	21	-	-	-
3	Ikara Drain at Up Stream of the unit	6.9	296	125	146	684	53	17	23x10 <sup>6</sup>	45x10 <sup>5</sup>
2	Ikara Drain at Down Stream of the unit	6.4	536	296	74	628	29	44	17x10 <sup>6</sup>	49x10 <sup>5</sup>
4	Local drain behind the spray pond	5.8	606	342	194	712	47	-	-	-

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	overflow treatment system									
Prescribed standards for irrigation [as per the Consent granted by UPPCB]	5.5 to 8.5	250	100	100	2100	-	-	-	-	-

**Observations on above analysis result:**

- The analysis result of sample collected from drain coming from colony along front boundary wall of sugar unit shows **pH- 4.6, COD-2448 mg/l, BOD-1604 mg/l**, which are on higher side of typical sewage characteristics i.e. **pH** in range of 6.5 to 8.5, **BOD** in range of 200 mg/l -300 mg/l, **COD** in range of 400 mg/l -550 mg/l which indicates that the Sugar effluent got mixed with the domestic sewage drain, however no bypass of effluent/waste water was observed from the boundary wall into the drain as the drain was covered.
- Analysis result of sample collected from local drain opposite to spray pond overflow treatment system, shows **pH- 5.8** against 6.5 to 8.5, **COD-606 mg/l** against 250 mg/l, **BOD-342 mg/l** against 100 mg/l, **TSS-194 mg/l** against 100 mg/l.
- Analysis results of samples collected from U/s of Ikara drain shows **pH- 6.9, COD-296 mg/l, BOD-125 mg/l, TSS-146 mg/l** which indicates sewage characteristics. Analysis of samples collected from D/s of Ikara drain shows **pH- 6.4, COD-536 mg/l, BOD-296 mg/l, TSS-74 mg/l**.
- It is evident that discharges from both the local drains have greatly impacted on the downstream water quality of Ikara drain & increased the pollution load of the Ikara drain to almost doubled as compared with upstream location and possess a potential threat to environment.

**2.2 Analysis results of groundwater sample collected from borewell installed in industrial premises and hand-pump outside the unit.**

- The joint team also collected groundwater sample from hand-pump at bio-compost yard, the bore-well installed in industrial premises and hand-pump outside the unit. Analysis results are presented in **Table 2**.

**Table- 2 Analysis results of groundwater sample collected from hand-pump at bio-compost yard borewell installed in industrial premises and hand-pump outside the unit.**

Sampling Locations Parameters	Hand-pump at Bio-compost yard	Bore well No.1 installed in unit premises	Hand-pump outside the unit	(Permissible limit in the absence of alternate source) Drinking water standards (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012
Colour	BDL	BDL	BDL	15
pH	7.5	7.4	7.5	6.5-8.5
Conductivity	424	486	430	-

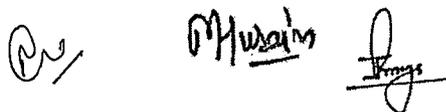
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Total Alkalinity	228	245	228	600
Total Hard-ness	213	224	198	600
COD	BDL	BDL	BDL	-
TDS	252	290	256	2000
Cl-	14	20	10	1000
F-	0.4	0.5	0.5	1.5
NO <sub>3</sub>	BDL	BDL	BDL	45
SO <sub>4</sub>	BDL	BDL	BDL	400
As	BDL	BDL	0.01	0.05
Cd	BDL	BDL	BDL	NR*
Co	BDL	BDL	BDL	-
Cr	BDL	BDL	BDL	NR*
Cu	BDL	BDL	BDL	1.5
Fe	0.14	0.07	0.15	NR*
Mn	0.14	0.17	0.09	0.3
Ni	BDL	BDL	BDL	NR*
Pb	BDL	BDL	BDL	NR*
Zn	0.02	BDL	0.10	15
Sb	BDL	BDL	BDL	-
Se	BDL	BDL	BDL	NR*
V	BDL	BDL	BDL	-

\*No Relaxation

**Observations w.r.t. Ground water sample analysis results:**

- Groundwater samples collected from hand-pump at bio-compost yard, borewell no.1 installed in the unit premises and hand-pump outside the unit, shows all the parameter within limit as per the Permissible limit of Drinking Water Standards (BIS) IS 10500:2012.





**INSPECTION REPORT OF M/s DHAMPUR SUGAR MILLS LTD.,  
SUGAR UNIT- DHAMPUR, BIJNOR, (U.P.)- 246761**

**1. GENERAL INFORMATION**

1.	Date of Inspection	02.02.2021 and 03.02.2021	
2.	Name of the unit with complete postal address	M/s Dhampur Sugar Mills Ltd., Sugar Unit- Dhampur, Bijnor, (U.P.)- 246761	
3.	Spatial Co-ordinates Latitude and longitude (in Decimal format only)	29.288674 78.514256	
4.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Integrated	
5.	Year of commissioning	Year 1933	
6.	License capacity of sugar Mill	14000 TCD	
7.	Average actual crush rate (TCD)	11619.03 TCD (As per RT-7 (C) for the month of Nov-20, Dec-20, DMR for the month of Jan-21 and Feb-21)	
8.	Consent status & its Validity with date (Expired/Applied for renewal/First time applied/Never applied) a. Air Consent b. Water consent c. Hazardous Waste Authorization	Valid upto 31.12.2021, Annexure-I Valid upto 31.12.2024, Annexure-II Valid upto 28.12.2025, Annexure-III	
9.	NOC from CGWA & its Validity with date (Expired/Applied for renewal/First time applied/Never applied)	Valid upto 26.04.2022, Annexure-IV	
10.	Start period of crushing season	31.10.2020	
11.	Operational status during visit (operational/ closed/ temporary closed/ permanent closed) If non-operational: a. Self-closed then collect copy of unit shut down letter duly certified by regional officer of concerned SPCB. b. Closure notice by CPCB or SPCB then collect copy of notice and copy of unit shut down letter duly certified by regional officer of concerned SPCB. c. Any other reason, then specify and attach supporting documents	Operational	
12.	Name of contact person	Designation	Contact No & E- mail
	Sh. M.R. Khan	Unit Head (Sugar)	7895003687 mrkhan@dhampur.com
	Mr. Anil Sharma	G.M. (Production)	9624019860 anilsharma@dhampur.com

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*Sharma*

	Mr. Arun Kumar	Manager (ETP)	9760366927 Arun.kr@dampur.com

## 2. OPERATIONAL STATUS

S.No.	Particulars		
1.	<b>Sources of fresh water</b>		
	a. Bore well/Tube well/ Any other & its No's	Bore well, 04 nos.	
	b. Flow meter Installation at wells (Yes/No)	Yes	
	c. Reading of Flow Meter during visit	Yes, Bore well – I= $\Sigma$ 101994.23 m <sup>3</sup> Bore well – II= $\Sigma$ 58604.15 m <sup>3</sup> Bore well – III= Out of order Bore well – IV= $\Sigma$ 58604.15 m <sup>3</sup>	
	d. Any Logbook maintained (Yes/No), if yes, attach.	Yes, logbook for fresh water withdrawal maintained	
	e. Quantity of water withdrawal (KLD)	(Avg. withdrawal quantity from log book for the month of Nov-20, Dec-20, Jan-21 and Feb-21) Bore well – I= 155.9 KLD Bore well – II= 151.6 KLD Bore well – III= 0.0 KLD Bore well – IV= 1156 KLD <b>Total Avg. withdrawal = 1463.97 KLD</b>	
2.	<b>Fresh water consumption (m<sup>3</sup>/hr)</b>		
	a. Sugar plant	1354.636 KLD	
	b. co-generation	-	
	c. Residential etc.	109.3 KLD	
	d. Total fresh water Consumption (m <sup>3</sup> /hr)	<b>1463.97 KLD</b>	
	e. Log book maintained	Yes, log book for water consumption in sugar plant is maintained.	
3.	<b>Details of Hot &amp; Cold-water recycling system (Yes/No.)</b>	<b>Number</b>	<b>Capacity</b>
	a. Details of Hot water UGR.	01	500 m <sup>3</sup>
	b. Cold water UGR and cooling towers	02	350 m <sup>3</sup>
	c. <b>Hot water-</b> Location of flow meter & its Installation (Yes/No)	<b>Flow meter installed (m<sup>3</sup>/hr)</b>	<b>Totalizer Reading (m<sup>3</sup>)</b>
	1. Imbibition water at mills	237 m <sup>3</sup> /hr	$\Sigma$ =1543946 m <sup>3</sup>
	2. Filter cake wash water at rotary vacuum filter (OC-Filter)	29.33 m <sup>3</sup> /hr	$\Sigma$ = 226927.9 m <sup>3</sup>
	3. Sugar melting, pan boiling, molasses conditioning	PAN -A= 0 m <sup>3</sup> /hr	$\Sigma$ = 11557m <sup>3</sup>

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		PAN -B= 0 m <sup>3</sup> /hr	Σ= 7195m <sup>3</sup>
		PAN -B= 0 m <sup>3</sup> /hr	Σ=13801m <sup>3</sup>
4. Wash water at Centrifugal		BC Centrifugal Machine = 1.4 m <sup>3</sup> /hr	Σ=23403m <sup>3</sup>
		A Centrifugal Machine = 4.7 m <sup>3</sup> /hr	Σ=18448m <sup>3</sup>
d. Cold water -Location of flow meter & its Installation.			
1. Power turbine cooling			
	Power Turbine – 1	1897 m <sup>3</sup> /hr	Σ= 18901294 m <sup>3</sup>
	Power Turbine – 2	2265 m <sup>3</sup> /hr	Σ= 10409722 m <sup>3</sup>
			Recycled through Co-gen Cooling Tower
2. Mills, fibrizer bearing, pumps cooling		Mill Fibrizer cooling=7.267 m <sup>3</sup> /hr	Σ=86731.6 m <sup>3</sup>
3. Cooling tower of co-generation			
4. SO <sub>2</sub> gas cooling (Sulphur Furnace)		2.2 m <sup>3</sup> /hr	Σ=80849 m <sup>3</sup>
5. B massecuite cooling		0 m <sup>3</sup> /hr	Σ=45750 m <sup>3</sup>
C massecuite cooling		94.4 m <sup>3</sup> /hr	Σ=133152 m <sup>3</sup>
6. Final molasses cooling		6.412 m <sup>3</sup> /hr	Σ=63928.6 m <sup>3</sup>
7. Make water for shortfall at any point operation including spray pond/process cooling tower.			
	Cooling Tower Make-up Water	0 m <sup>3</sup> /hr	Σ=239343 m <sup>3</sup>
	Spray Pond Make-up Water	0 m <sup>3</sup> /hr	Σ=31938.3 m <sup>3</sup>
8. Others (Yes/No)			
4. Waste water (Influent) generation (m <sup>3</sup> /hr) (Avg. quantity from log book for the month of Nov-20, Dec-20, Jan-21 and Feb-21)			
a. Spray pond/cooling tower over flow (for double sulphitation)		Spray pond over flow=239.066 KLD (Faulty meter showing error)	
b. Mills, boiling house, D.M./ R.O. Plant boilers etc.		Mill & Boiling House=1934.52 KLD (For mill and boiling house common flowmeter installed)	
c. Co-generation			
h. Common / total influent generation.		2173.58 KLD	
5. Waste water (Influent) generation, Liter/ton of cane		187.07 Liter/ton	
6. Spray pond overflow		Flow meter reading	Totalizer Reading (m <sup>3</sup> )

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	a. Flow meter Installation	Yes, Flow meter showing error/ Fluctuating reading	
	b. Provision of separate spray pond overflow treatment	Yes	
	c. Brief description of spray pond overflow treatment process (mention technology as per charter) 1. Separate treatment of spray pond overflow through micro settlers followed by secondary aerobic treatment. 2. Combined treatment of entire effluent through micro settlers after removal of Oil & grease followed by secondary aerobic treatment. 3. Spray pond overflow treatment using anaerobic filters followed by secondary aerobic treatment. 4. Combined treatment of entire effluent using anaerobic filters followed by secondary aerobic treatment.	Spray pond overflow waste water collection pit → Chemical dosing → Reaction tank cum settler → Primary clarifier → Aeration tank → Secondary clarifier → Multigrade Filter → Activated Carbon Filter → Treated effluent collection pit	
7.	<b>Details of Flow meters</b>	<b>Flow meter reading (m<sup>3</sup>)</b>	<b>Quantity of water (Avg. quantity from log book for the month of Nov-20, Dec-20, Jan-21 and Feb-21)</b>
	a. Outlet of mill house and boiling house to ETP-1.	Flow= 131.68 m <sup>3</sup> /hr Σ= 76893.63m <sup>3</sup>	1934.52 KLD
	b. Outlet of cooling tower/spray pond i.e. over flow to ETP-2	Flow= 44.48 m <sup>3</sup> /hr Σ=228200 m <sup>3</sup>	239.06 KLD
	c. Common ETP outlet	Flow=116.7m <sup>3</sup> /hr Σ=90207.5m <sup>3</sup>	2131.21 KLD
8.	<b>Details of tube cleaning method adopted (chemical/ hydrojet/ any other appropriate method if any), provide details</b>	Chemical (by Caustic and Sulfamic Acid)	
9.	<b>Availability of Hazardous tank to collect wash water generated during chemical/Mechanical cleaning of evaporator tubes. (Yes/No), if Yes give Details.</b>	Yes, (07 nos.)	
10.	<b>Total waste water (effluent) generation, (Liters/ton of cane)</b>	187.07 L/T of cane crushed	

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	(ETP outlet/Discharge ration with average Cane Crushed)		
11.	<b>Condensate polishing system adopted by the factory (for boilers &gt;45 kg/cm<sup>2</sup> steam pressure)</b>	CPU installation is under process. Unit provided purchase order of CPU (P.O.- No.-4100007975)	
	If yes, then provide the details of condensate polishing system		
	Recycled water from CPU		
12.	<b>Construction of small pits with smooth inner surface with ceramic tiles near to boiler feed pumps, condensate pumps, Injection pumps and RVF vacuum to collect gland cooling water</b>	Yes	
13.	<b>Aeration in equalization tank</b>	Yes	
14.	<b>Type of aeration in aeration tank Diffused/ surface/ any other</b>	Diffused	
15.	<b>Tertiary treatment (Yes/No), give Details</b>	Yes, MGF and ACF	
16.	<b>Schematic diagram of ETP (flow chart to be collected)</b>	Mill & boiling house effluent collection pit→ Oil skimmer→ DSM screen→ Chemical dosing tank (milk of lime and other nutrients)→ Equalization tank →Primary clarifier→ Aeration tank→ Secondary clarifier→ collection pit→ Multigrade filter→ Activated carbon filter→ Decanter→ Treated effluent lagoon	
17.	<b>Rain water harvesting system adopted</b>	No	Storm water channelized to ETP
18.	<b>Treatment capacity of ETP (KLD)</b>	4500 KLD (3000 KLD for Mill & Boiling House and 1500 KLD for Spray Pond)	
19.	<b>Retention time (Min/hr)</b>	<b>Retention Time/Contact Time (Mentioned in CPCB charter)</b>	<b>As per Industry at licensed crush rate of 14000 TCD</b>
	1. Bar screen Chamber	30 minutes	30 minutes
	2. Oil & grease tank	45 minutes	67 minutes
	3. Equalization tank with aeration	6 hrs	7.3 hrs
	4. Primary Clarifier	5-6 hrs	5.6 hrs
	5. Aeration tank	24-28 hrs	39 hrs

	6. Secondary Clarifier	7-8 hrs	7 hrs
	7. Sand/multi grade filter	20-25 minutes	20.1 minutes
	8. Activated carbon filter	20-25 minutes	20.1 minutes
	9. Sludge drying bed	Not <0.03 m <sup>3</sup> per ton of cane	250 m <sup>3</sup>
	10. Decanter	5 m <sup>3</sup> /hr	
20.	Any further treatment after ETP (Yes/No)	No; only storage in lagoon before irrigation	
21.	Brief processing details (flow chart)	Attached as Annexure-V	
22.	ETP Analysis (Performance Parameters) TDS, O&G (Table - 05)	pH, BOD, COD, TSS,	
23.	Number of Piezometric wells available in the unit premises: Yes, o1 Piezometric well available in sugar unit at the depth of 6.0 meter (lat: 29.290599, long:78.512944)		
24.	Storage of treated Effluent	<b>-Lagoon</b>	
	a. No. & size of lagoons, Lagoon type-permeable/impermeable b. Retention time	a. No. of lagoon=02 <b>Size/Capacity</b> 1. Capacity (New lagoon) =10000 m <sup>3</sup> , impermeable 2. Capacity = 4000 m <sup>3</sup> , Polythene lined b. Retention Time = 15 days	
25.	Sludge Handling Process (Yes/No), gives details: Quantity=40276.94 kg/d (as per log book for the month of Dec-2020 to Jan-2021)		
	a. Sludge Digestion Method	None	
	b. Sludge Drying Process	Yes, sludge drying bed but not in operation	
	c. Final Disposal of Sludge	Mixed with boiler ash + press mud & given to farmers	
	d. Whether mechanical sludge handling system installed	Decanter	
26.	Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)	Yes, Schedule I (Category 5.1) waste oil The unit is registered member of BHARAT OIL & WASTE MANAGEMENT LTD. (BOWML)	
27.	Manpower employed for ETP operation & maintenance	18	
28.	Details of irrigation system & treated effluent used quantity		
	1. Own land area for irrigation	Yes, 50 acres	
	2. Farmer land area and their agreement	Yes	
	3. Flow meter to measure amount of water used for irrigation.	Yes, Flow rate - 0.0 m <sup>3</sup> /hour; Totalizer - 16384.90 m <sup>3</sup>	



	4. Distance of land Area from the Unit (Km)	~0.5 Km
	5. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	Sandy loam
29.	Cleaning mechanism at ETP and factory floor	Dry cleaning
30.	Color coding of pipelines for water distribution network	Yes
31.	Mode of disposal (route to reach Ganga)	No discharge, treated effluent used for irrigation

### 3. OBSERVATIONS

1. The unit is engaged in production of sugar by Double Sulphitation process with consented capacity of 14000 TCD using sugarcane.
2. The unit has started cane crushing for the current season on 31<sup>st</sup> October, 2020.
3. Unit has two no of ETPs i.e. ETP-1 for boiling & mill house effluent treatment & ETP-2 for spray pond overflow treatment. Both the ETPs were reported to be operational, one month prior to start of cane crushing.
4. ETPs were found operational at the time of visit.
5. Unit is having valid Consent to Operate under Air (Prevention & Control of Pollution) Act, 1981 (as amended), which is valid up to 31.12.2021 and Water (Prevention & Control of Pollution) Act, 1974 (as amended), valid up to 31.12.2024. The unit is also having valid Authorization under Hazardous Waste (Management & Transboundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to 28.12.2025.

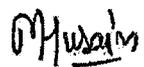
#### 3.1 Sources of Fresh Water

1. The Unit has total of 4 nos. bore wells located at different places within the premises for sugar unit as below:

**Table 3: Co-ordinates of borewells installed at M/s Dhampur Sugar Mills Ltd., Bijnor**

Borewell Details			
Sr. No.	Borewell No.	Coordinates	
		Latitude	Latitude
1	Borewell No. 1	28.5502343	79.2129414
2	Borewell No. 2	28.5502717	79.214153
3	Borewell No. 3	28.55263	79.215370
4	Borewell No. 4	28.5513166	79.2220848

2. The borewell no. 04 is used for providing fresh water to DM plant as well as to the residential colony of the unit. Fresh water consumption in residential colony is 109.3 KLD as per the average withdrawal quantity from log book for the month of Nov-20, Dec-20, Jan-21 and Feb-21.


3. Out of 04 borewell, one borewell was found out of order.
4. NOC issued by Central Ground Water Authority (CGWA), which was valid up to 26.04.2022 for the abstraction of ground water from 04 tube wells of total quantity 1500.00 m<sup>3</sup>/day (not exceeding 333000.00 m<sup>3</sup>/year) (Annexure-IV).

### 3.2 Fresh Water Consumption

1. As per the record (logbook data) of borewell meters provided by the Unit, total average freshwater withdrawal quantity from log book for the month of Nov-20, Dec-20, Jan-21 and Feb-21 are as below:

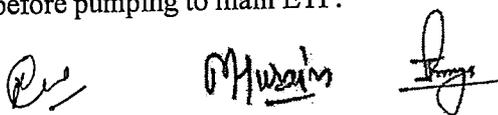
**Table 4: Month wise (from Nov-20 to Feb-2021-till 01.02.2021) fresh water abstraction**

Sr. No.	Borewell No.	Month wise water abstraction (as per logbook data from 3 <sup>rd</sup> Nov-20 to 31 <sup>st</sup> December - 20 and 03 <sup>rd</sup> Jan to 13 <sup>th</sup> Jan-21)			
		Nov-2020	Dec-2020	Jan-2021	Feb-2021
1	Borewell No. 1	4622	1649	2150	0
2	Borewell No. 2	0	3345	2994	180
3	Borewell No. 3	0	0	0	0
4	Borewell No. 4	33528	35552	36107	1204
	<b>Total</b>	<b>38150</b>	<b>40546</b>	<b>41251</b>	<b>1384</b>
	<b>Average (m<sup>3</sup>/day)</b>	<b>1271.66</b>	<b>1307.93</b>	<b>1330.67</b>	<b>1384</b>

2. As per the logbook record of borewells, the unit has extracted avg. of 1271.66 m<sup>3</sup>/day in Nov-2020, 1307.93 m<sup>3</sup>/day in Dec-2020, 1330 m<sup>3</sup>/day in Jan-2021 and 1384 m<sup>3</sup>/day in Feb-2021 (01.02.2021) of ground water from 04 borewells (refer Table-4), which is within the permitted abstraction of 1500.00 m<sup>3</sup>/day as per CGWA NOC.
3. The unit has installed 01 nos. of piezometer (latitude: 29.290599, longitude:78.512944) within the unit premises, having depth of 6.0 meters.

### 3.3 Process Area and Effluent Treatment Plant (ETP)

1. The unit has installed two ETPs with design capacity of 3000 KLD for the treatment of effluent generated from Mill & Boiling house (ETP-1) and 1500 KLD for effluent generated from Spray Pond Overflow treatment system (ETP-2).
2. ETP-1 comprises of effluent collection pit → Oil skimmer & Bar screen → pumping station → outfall structure → Equalization tank → Chemical dosing tank (Lime dosing) → Primary Clarifier → Aeration tank → Secondary Clarifier → Common filtration system.
3. Flow received to ETP-1 is via pumping rather than gravitational flow. Two pumping stations; one in boiling area and another at near mill gate observed for pumping of generated effluent to ETP area. Oil skimmer and provision of lime dosing observed in the process area boiling house before pumping to main ETP.



4. At outfall structure in ETP 1, one 150 mm pipeline is observed other than main ETP inlet line. As per operator that line is not in use now and they are going to dismantle the same soon.
5. ETP-2 consists of pumping station → chemical dosing → Reaction tank cum settler → Primary clarifier → Aeration tank → Secondary clarifier → collection pit → Common filtration system.
6. Small collection pit is provided for collecting the clarified effluent from both ETPs before filtration rather than filter feed tank with typical retention time of 2-3 hrs.
7. Unit has provided common filtration system consists of 2 sand filter and 2 carbon filter for further polishing of treated effluent from both ETPs.
8. No filtered/treated water tank is provided for backwashing of filtration system. Fresh water line with valve arrangement was observed at the common header of filter feed pump for the same as reported by operator.
9. Unit has provided flow meter at the inlet of both ETPs, common ETP outlet and lagoon outlet.
  - a. ETP-1 inlet: Flow= 131.68 m<sup>3</sup>/hr, totalizer reading= 76893.63m<sup>3</sup>
  - b. ETP-2 inlet: Flow= 44.48 m<sup>3</sup>/hr, totalizer reading= 228200 m<sup>3</sup>  
Rapid fluctuation in reading observed in the flow meter.
  - c. Outlet of lagoon: Flow rate- 0.0 m<sup>3</sup>/hour; Totalizer - 16384.90 m<sup>3</sup>
10. Unit has provided OCEMS at common outlet of ETPs for continuous monitoring of treated effluent and found it connected with CPCB server showing flow rate - 116.7 m<sup>3</sup>/hour; totalizer- 90207.5 m<sup>3</sup>, TSS – 21.578 mg/l; BOD – 11.6 mg/l and COD 102.6 mg/l.
11. The unit has provided purchase order (P.O.- No.-4100007975, dated 16.10.2020) for the installation of Condensate Polishing Unit (CPU) with RO membrane for feed 72 cum/hr and permeate 50 cum/hr.
12. The unit has not installed Sewage Treatment Plant (STP) for sewage generated from colony located inside the unit premises, however the unit provided purchase order of STP (P.O. No.-4100007977) dated 16.10.2020 with capacity of 220 KLD which was under installation.
13. The unit has two boiler having capacity of 170 Tonne each for steam generation.
14. Unit has provided 3 stream of DM plant having capacity 30 m<sup>3</sup>/hr, 30 m<sup>3</sup>/hr. & 50 m<sup>3</sup>/hr. for water treatment for boiler use. All units consist of MGF, RO unit, degasser, cationic and anionic resin unit.
15. Regeneration reject from DM plant was found collected in a 100 KL tank near DM plant. As informed by DM plant operator reject water is utilized in ash silos, boiler floor washing, fire hydrant and in bagasse yard rather than sent to ETP for further treatment.
16. Samples were collected from Mill House effluent, ETP inlet, Primary clarifier outlet, Aeration tank-1, Secondary clarifier outlet, Aeration tank-2, Spray pond overflow, Spray pond primary outlet, Spray pond treatment secondary outlet, ETP outlet, New lagoon and Old lagoon. Analysis results are as below:

*Bel*

*M. Husain*

*J. Ramesh*

**Table 5: Analysis result of samples collected from ETP**

S.No.	Locations	Sulphur/ Sulphate (mg/L)	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	TDS (mg/L)	Color	MLSS/ MLVSS (mg/L)	O & G
1.	Mill House effluent	101	4.3	15680	9050	503	9340	151	-	-
2.	ETP Inlet	47	10.7	849	426	81	1028	60	-	-
3.	Primary Clarifier Outlet	36	10.9	2520	1532	185	1864	18	-	-
4.	Secondary Clarifier Outlet	20	6.8	86	22	23	524	15	-	-
5.	ETP Outlet	23	6.9	46	13	20	472	12	-	BDL
6.	Aeration tank 1	-	-	-	-	-	-	-	4840/25 18	-
7.	Aeration tank 2	-	-	-	-	-	-	-	5256/28 73	-
8.	Spray pond overflow	14	6.9	1990	1357	504	1160	88	-	-
9.	Spray pond Treatment Pri. outlet	16	6.8	2220	1053	403	1228	78	-	-
10.	Spray pond Treatment Sec. outlet	17	6.7	70	31	30	384	25	-	-
11.	New Lagoon	68	6.8	370	187	68	776	45	-	-
12.	Old Lagoon	21	6.7	218	117	62	584	24	-	-
<b>Prescribed standards for irrigation [as per the Consent granted by UPPCB]</b>		-	5.5 to 8.5	250	100	100	2100	-	-	-

17. The analysis result of sample collected from ETP outlet shows pH- 6.9 (norms: 5.5 to 8.5), COD-46 mg/l (against 250 mg/l), BOD-13 mg/l (against 100 mg/l), TSS-20 mg/l (against 100 mg/l), TDS-472 mg/l (against 2100 mg/l) and O&G- BDL, which indicates that the unit is complying with stipulated discharge norms for irrigation purpose.

### 3.4 Lagoon & Irrigation System

1. The unit had two lagoons for storage of treated effluent. One with impermeable base having capacity of 10000 m<sup>3</sup> and second having PVC sheets with 4000 m<sup>3</sup> capacity and retention time of 15 days. The second lagoon was a Kachcha lagoon with improper lining of PVC sheets also mentioned in previous finding. Treated effluent is being used for irrigation purpose.

*Pur*      *M. Hussain*      *Sharma*

2. The analysis results of new lagoon (having capacity of 10,000 m<sup>3</sup>) in Table 5 shows pH-6.8 against 5.5-8.5, COD-370 mg/l against 250 mg/l, BOD-187 mg/l against 100 mg/l, TSS-68 mg/l against 100 mg/l, TDS- 45 mg/l against 2100 mg/l which indicate non-compliance w.r.t. BOD and COD as per notified standards under E(P) Rules, 1986.
3. Similarly, analysis results of sample collected from old lagoon (having capacity of 4000 m<sup>3</sup>) shows pH-6.7 against 5.5-8.5, COD-218 mg/l against 250 mg/l, BOD-117 mg/l against 100 mg/l, TSS-62 mg/l against 100 mg/l, TDS- 584 mg/l against 2100 mg/l which indicate non-compliance w.r.t. BOD as per notified standards under E(P) Rules, 1986.

### 3.5 Residential Colony

1. The unit has no STP to treat the waste water generated from residential colony located in the unit premises, however, the unit has provided purchase order (PO No.-4100007977 dated-16.10.2020) of 220 KLD STP, which was found under installation.

### 3.6 Hazardous waste & Fly ash generation and disposal

1. The unit has obtained hazardous waste authorization (Authorization no. 9837398) from UPPCB, which is valid from 28.12.2020 to 28.12.2025.
2. The unit is registered member of Bharat Oil & Waste Management Ltd. (BOWML). The unit has provided manifest (Form-10) for disposal of hazardous waste (oily sludge) for the month of Jan-2021.
3. The unit has seven number of hazardous tanks.
4. The Unit has two piezo-well, one in the sugar unit and another one in the bio-compost yard of 10 acres area.
5. The ETP sludge is mixed with boiler ash, press mud and is given to farmers and also being used for gardening & bio-composting by the unit.

### 3.7 Observations w.r.t. previous findings:

1. Primary clarifier was found operational during the inspection.
2. The unit has installed seven hazardous tanks for storing the effluent generated during hydrojet tube cleaning/ chemical cleaning by caustic and sulfamic acid (2- caustic solution storage tank and 2 -sulfamic acid solution storage tank and 3- wash storage tank) in the boiling house.
3. The unit has provided purchase order (P.O.- No.-4100007975, dated 16.10.2020) for the installation of Condensate Polishing Unit (CPU) with RO membrane for high pressure boilers (105 kg/cm<sup>2</sup>).
4. The unit has installed decanter for better management of sludge handling system.
5. The unit has maintained proper log book for the generation and disposal of ETP sludge, boiler ash, and other solids.
6. No bypass arrangement in the unit premises was observed during the inspection.

### 4.0 Conclusion

1. The unit was operational from 31<sup>st</sup> October, 2020 and found under consented capacity with valid air, water consent and HW authorization.
2. Specific wastewater generation and discharge was reported as 187.07 and 183.42 liter/ Ton of cane crushed respectively.

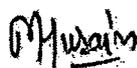


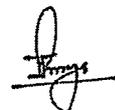
3. The unit is withdrawing fresh water from 04 nos of borewell and total withdrawal was under permitted quantity by CGWA.
4. Analysis result of samples collected from drain coming from city along boundary of sugar unit shows **pH- 4.6, COD-2448 mg/l, BOD-1604 mg/l, TSS- 28 mg/, TDS- 508 mg/l and colour-21 hazen**, clearly indicates spillage/surface runoff/discharge of waste water from industrial premises.
5. The analysis of samples collected from upstream of Ikara drain shows domestic sewage characteristics but analysis result of sample collected from Local drain behind the spray pond overflow treatment system, are on higher side and indicates effluent dilution in the drain.
6. The analysis of samples collected from downstream of Ikara drain indicates that industrial effluent increased the pollution load of the Ikara drain as compared with upstream location which is a serious threat to environment.
7. Both the drains i.e. drain coming from city along boundary wall of sugar unit and local drain behind the spray pond overflow treatment system have adverse effect on the water quality at downstream of Ikara drain.
8. Installation of CPU for high pressure boiler is under progress by the unit.
9. Installation of Sewage Treatment Plant (STP) for sewage, generated from colony is under progress.
10. The storage lagoon with capacity of 10,000 m<sup>3</sup> (New Lagoon) shows non-compliance w.r.t. COD and BOD as per notified discharge standards by MOEF&CC vide Order dated 14.01.2016. for irrigation purpose.

#### 5.0 Recommendations:

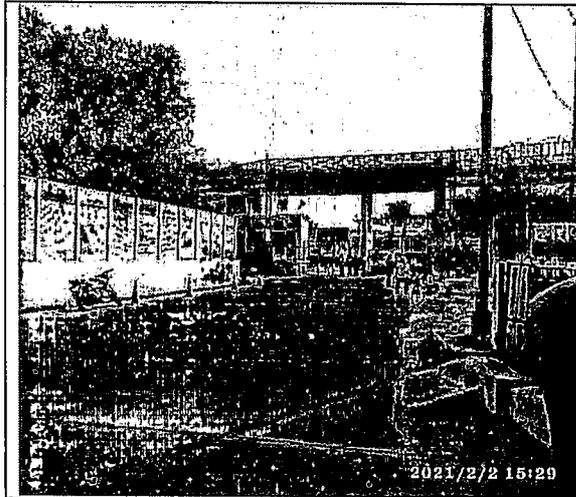
1. The unit shall take measures to stop discharge of spillage/surface runoff containing waste water from industrial premises into drain (Ikra drain and drain coming from city along boundaries of sugar unit) and shall maintain water quality of the drain.
2. The unit shall maintain and calibrate the flow meter installed at Spray pond overflow.
3. The unit shall install the CPU for high pressure boiler at earliest.
4. The unit shall install the Sewage Treatment Plant (STP) for sewage generated from colony at the earliest.
5. The unit shall convert the 4000 m<sup>3</sup> capacity storage lagoon in to lined impermeable lagoon to avoid any possibility of leakages and must ensure the compliance of stored treated effluent w.r.t. notified discharge standards under E(P) Rules, 1986.
6. Unnecessary lines for ETP feed near falling structure shall be dismantled immediately.
7. Abandoned old pumping station along with connecting line shall be dismantled.
8. Filter backwashing tank of suitable design capacity shall be installed for filter backwashing. Existing fresh water line in ETP area shall be dismantled.
9. Provision shall be made for DM plant CIP reject shall be treated in ETP only.
10. Unit shall ensure the proper marking of electromechanical items and connected pipe line. Proper color coding shall be adopted.



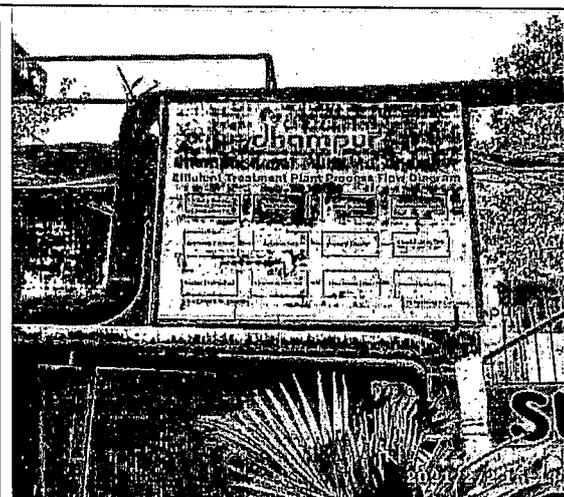




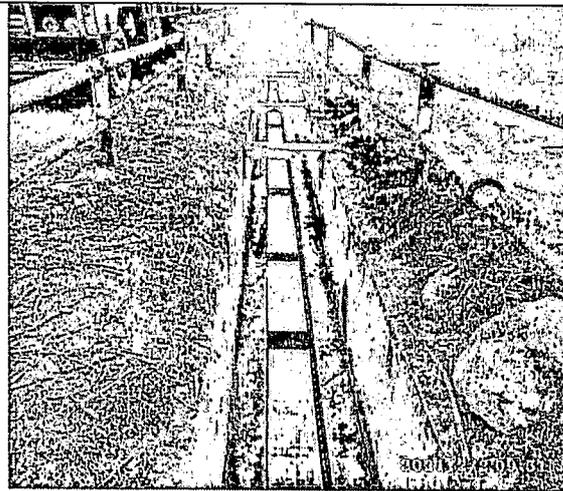
6.0 Photographs



1. Main gate of the unit



2. ETP flow chart at the gate of ETP



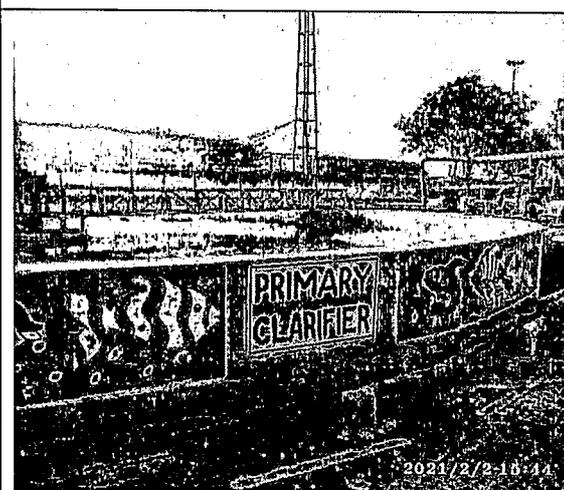
3. Drain coming from city along the boundary wall of unit



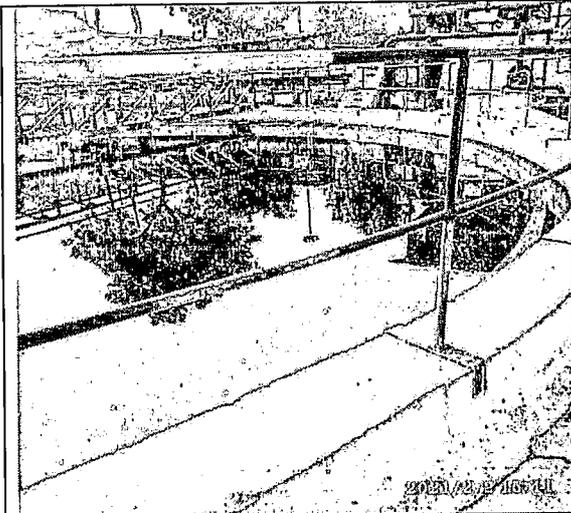
4. Ikara drain at downstream location



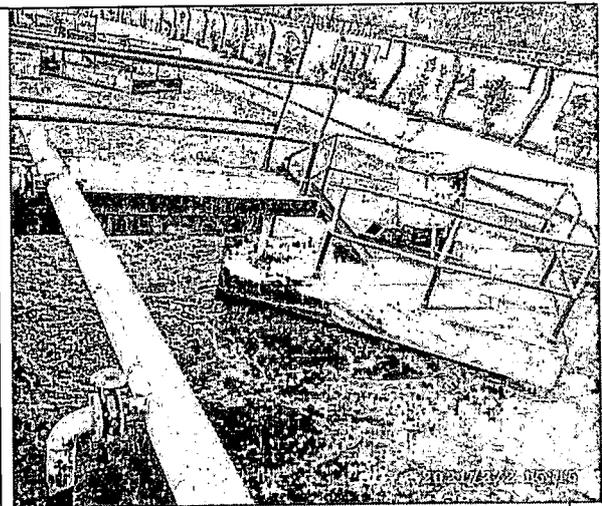
5. Ikara drain at upstream location



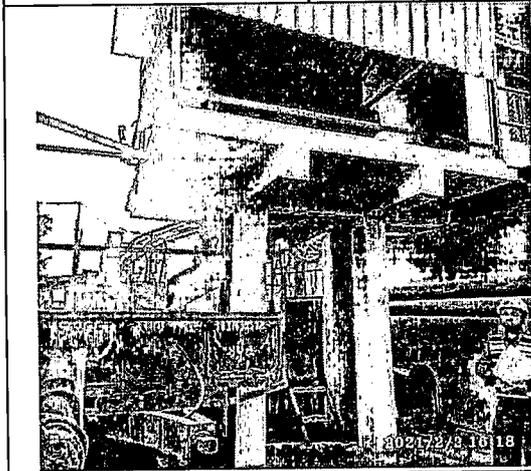
6. Primary clarifier



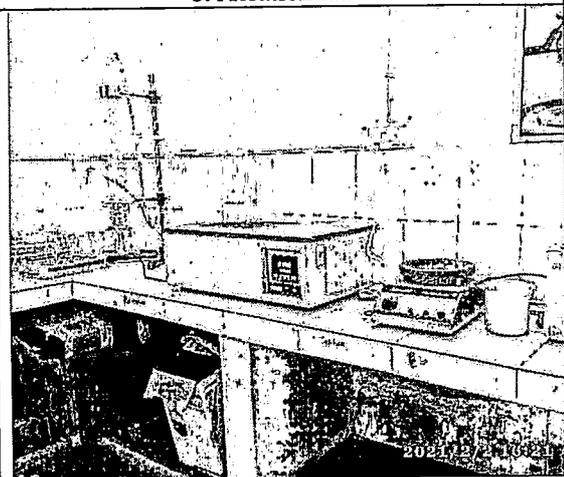
7. Secondary clarifier



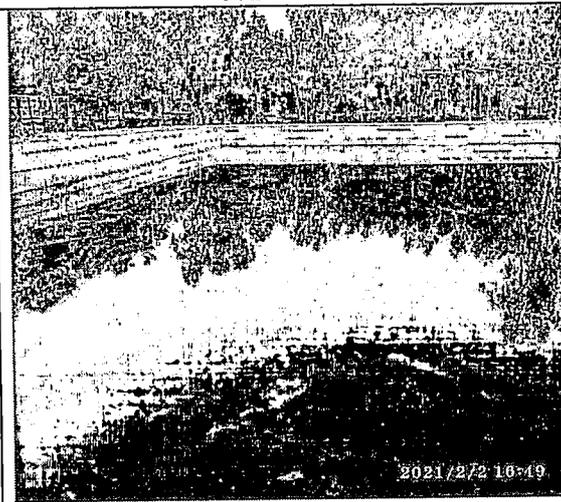
8. Aeration tank



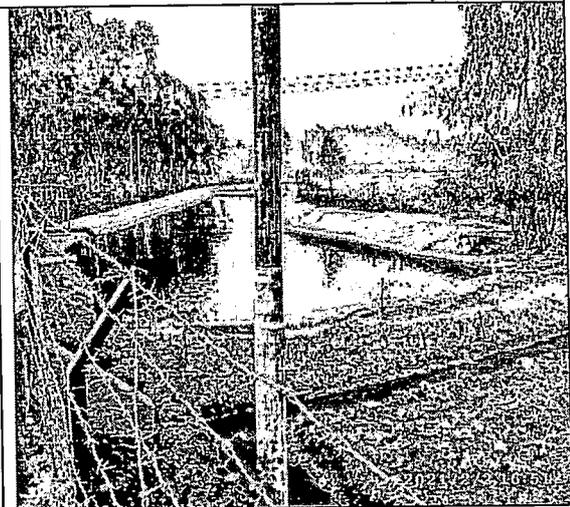
9. Decanter



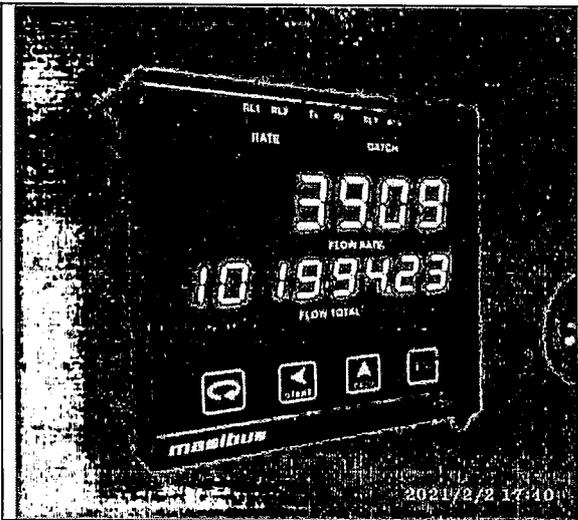
10. Environmental Laboratory



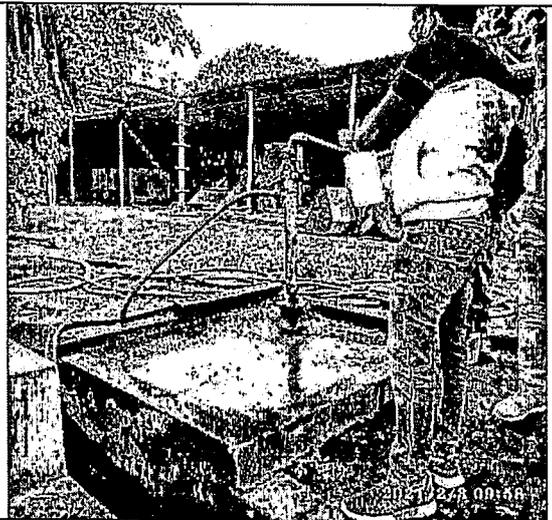
11. Treated water lagoon (10000 m3)



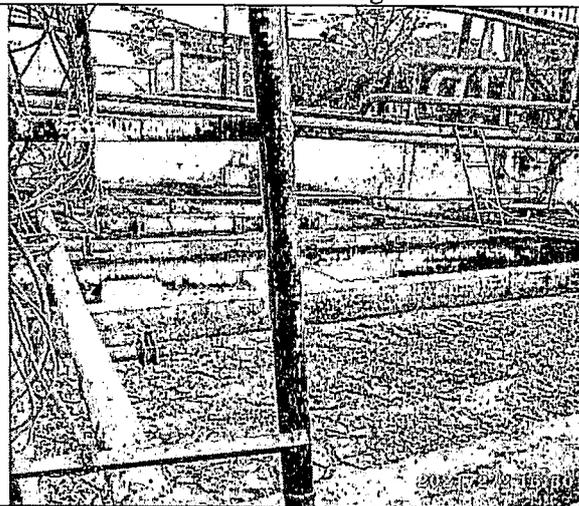
12. Treated water lagoon (4000 m3)



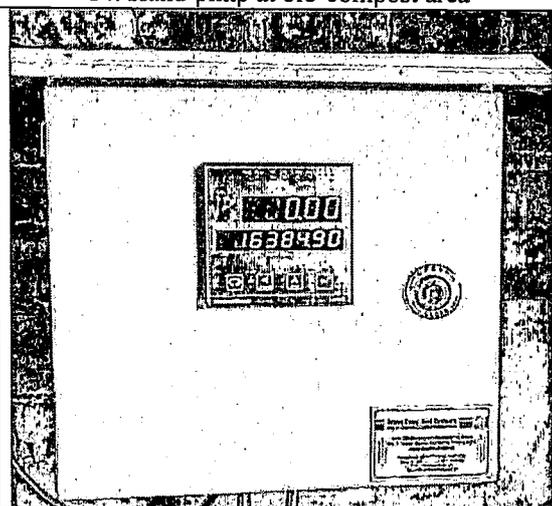
13. Flow meter at lagoon



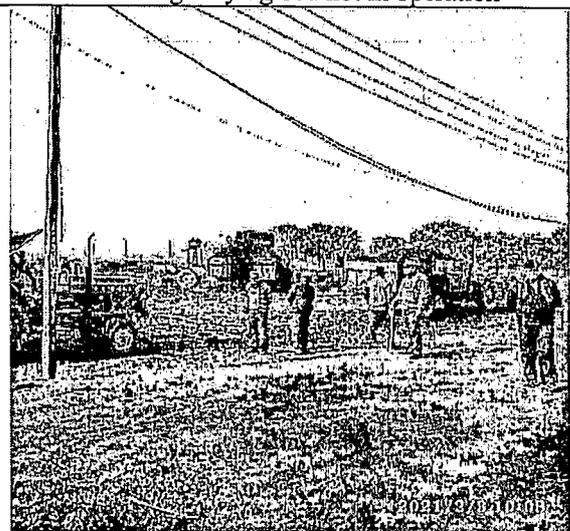
14. Hand-pump at bio-compost area



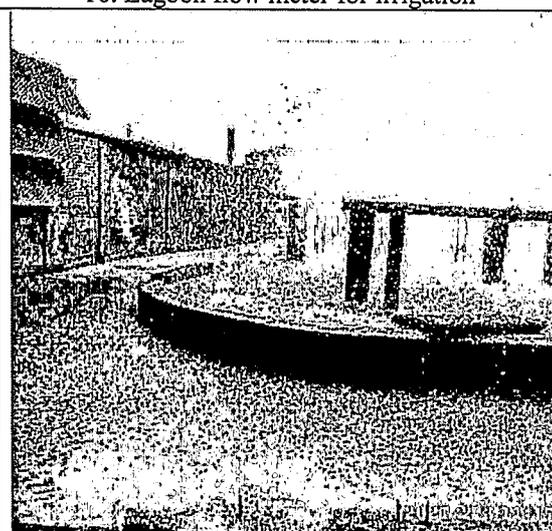
15. Sludge drying bed not in operation



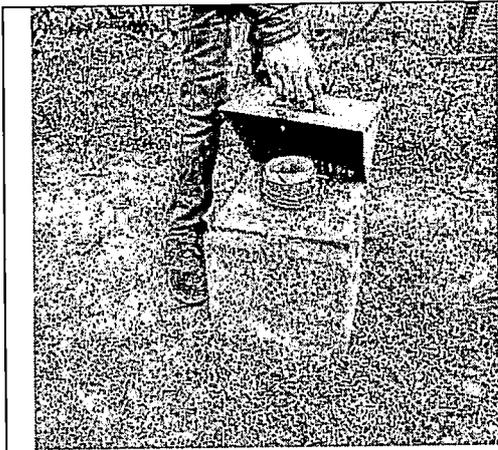
16. Lagoon flow meter for irrigation



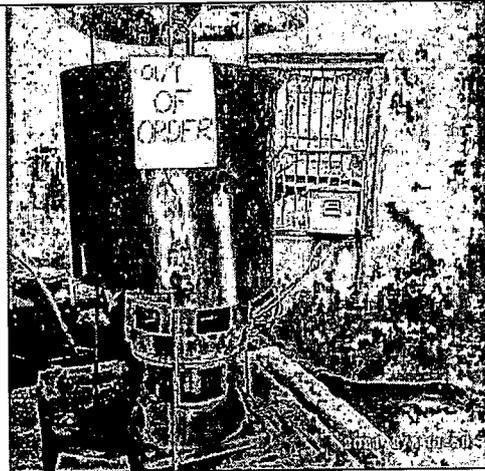
17. Bio-compost yard



18. Spray pond overflow treatment system

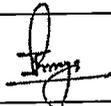
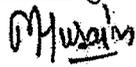
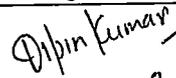
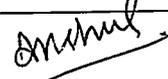


19. Piezometer well



20. Bore-well (out of order)

## 7.0 Inspection Team

Sr. No.	Name of the inspecting officers	Designation	Signature
1.	Mrs. Reena Satavan	Sc. 'D' CPCB, Delhi	
2.	Sh. J.P. Maurya	R.O., Bijnor, UPPCB	
3.	Sh. Mahir Husain	AEE, Bijnor, UPPCB	
4.	Dr. Prabhat Ranjan	Sc. 'B', CPCB, Delhi	
5.	Sh. Vipin Kumar	RA-III, CPCB, Delhi	
6.	Ms. Anshul Kumari	RA-III, CPCB, Delhi	
7.	Ms. Shivangi Goswami	RA-II, CPCB, Delhi	
8.	Sh. Ashwani K. Singh	RA-II, CPCB, Delhi	

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. - 69295/UPPCB/Bijnore(UPPCBRO)/CTO/air/BIJNOR/2019

Dated : 27/03/2020

To,

Shri AMIT SHARMA SHARMA  
M/s DHAMPUR SUGAR MILLS LTD SUGAR UNIT  
DHAMPUR SUGAR MILLS LTD SUGAR UNIT, BIJNOR, 246761  
BIJNOR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DHAMPUR SUGAR MILLS LTD SUGAR UNIT

Reference Application No. 6217421

Dated : 27/03/2020

With reference to the application for consent for emission of air pollutants from the plant of M/s DHAMPUR SUGAR MILLS LTD SUGAR UNIT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions.

This consent is valid for the period from 30/12/2019 to 31/12/2021.

In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority.

Amit  
Chandra  
Digitally signed by  
Amit Chandra  
Date: 2020.03.27  
16:05:08 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Cop to: Regional Officer Bijnore to ensure the compliance of the conditions imposed in the consent order

Amit  
Chandra  
Digitally signed by Amit  
Chandra  
Date: 2020.03.27  
16:05:23 +05'30'

Chief Environment Officer

## U.P. Pollution Control Board

Dated : 27/03/88

### CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing cane crushing capacity 14000 TCD and 60 MW co generation power plant .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 175 TPH and 175 TPH	bagasse - 100 MTH	01	Particulate Matter	separate ESP as APCS and common stack height of 90 meter
2	DG set of 750 KVA	Disel oil	02	Particulate Matter	6 meter above from the roof of nearest building

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	150mg/NM3
2	02	Particulate Matter	As per standards stipulated in E(P)Rules 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .

If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

#### **Specific Conditions:**

1. This Consent to Operate Air is valid for production of Sugar crystal at Cane crushing capacity of 14000 TCD and 60 MW cogeneration power plant.

2. This consent shall be effected by the orders passed by Hon'ble NGT in OA no 539/2019 Adil Ansari vs Dhampur sugar Mill Ltd &ors.

3. Unit shall operate and maintain the APCS i.e ESP at the boilers of 170 TPH each and common stack height of 90 meter from ground level at the boilers. The stack emission shall be as per the prescribed norms

4. DG sets of 750 KVA is equipped with canopy and stack height shall be 6 meter above from the roof of nearest building.

5. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.

6. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).

7. The Ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.

8. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

9. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

10. Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.

11. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Digitally signed  
by Amit Chandra  
Date: 2020.03.27  
16:05:36 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environment Officer**

Amit Chandra - U

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -  
69304/U.P.PCB/Bijnore(U.P.PCBRO)/CTO/water/B  
BINOR/2019

Dated : 27/03/2020

To,

Shri AMIT SHARMA SHARMA  
M/s DHAMPUR SUGAR MILLS LTD SUGAR UNIT  
DHAMPUR SUGAR MILLS LTD SUGAR UNIT, BIJNOR, 246761  
BIJNOR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DHAMPUR SUGAR MILLS LTD SUGAR UNIT

Reference Application No :6217798

Dated :27/03/2020

For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. DHAMPUR SUGAR MILLS LTD SUGAR UNIT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .

This consent is valid for the period from 30/12/2019 to 31/12/2024 .

In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit Chandra  
Digitally signed by  
Amit Chandra  
Date: 2020.03.27  
16:02:54 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer Bijnore to ensure the compliance of the conditions imposed in the consent order.

Amit Chandra  
Digitally signed by  
Amit Chandra  
Date: 2020.03.27  
16:03:07 +05'30'

Chief Environment Officer

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.DHAMPUR SUGAR MILLS LTD SUGAR UNIT vide**

Consent Order No. 6217798/ Water

Dated : 27/03/2016

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of cane crushing capacity 14000 TCD
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	50KLD	Septic Tank
2	Industrial	Industrial effluent quantity shall be restricted to 1400 KLD and Cooling Tower blow down shall be restricted to 1400 KLD, only one outlet is allowed	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharge outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	Oil & Grease	10 mg/l
4	COD	250 mg/l
5	Quantity of Discharge	50KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its G.O. No. GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg.l.(for disposal on land), 30 mg/l(for disposal on surface water)
2	BOD	100 mg.l.(for disposal on land), 30 mg/l(for disposal on surface water)
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	1400 KLD and cooling tower blow down shall be restricted to 1400 KLD, only one outlet is allowed.

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m <sup>3</sup> /Ha/Day
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5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board & UPPCB for protection and safe guard of environment from time to time. (

**Specific Conditions:**



# UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13196/UPPCB/Bijnore(LAB)/HWM/BIJNOR/2020

Dated :28/12/2020

To,  
M/s DHAMPUR SUGAR MILLS LTD SUGAR UNIT  
DHAMPUR SUGAR MILLS LTD SUGAR UNIT,BIJNOR,246761  
Tehsil :Bijnor  
District :BIJNOR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13196 and 28/12/2020 .
2. Reference of application (No. and date) 9837398 and 17/10/2020 .
3. Mr AMIT SHARMA SHARMA of M/s DHAMPUR SUGAR MILLS LTD SUGAR UNIT is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at DHAMPUR SUGAR MILLS LTD SUGAR UNIT,BIJNOR,246761 .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I (Category 5.1)waste oil	TSDF	6 KL Per Annum

1. The authorization shall be valid for a period of 28/12/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## B Specific Conditions of Authorization

1. Unit shall ensure compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.

( Authorized Signatory )

Amit  
Chandra

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Bijnore for information and necessary action .

Amit  
Chandra  
CEO/EE, I/C Circle



# BHARAT OIL & WASTE MANAGEMENT LTD. (BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

## MEMBERSHIP CERTIFICATE

**Dhampur Sugar Mills Ltd.**

M / s.

**Dhampur, Northern Railway Bijnor-246761, UP**



BOWML/K/4029/20

is a registered member of our facility  
**Gate No. 672. Vill. Kumbhi, Akbarpur Road, NH - 2 Kanpur-Dehat-209101, UP**

for safe, legal & scientific Disposal of Hazardous  
**BOWML/K/4029/20**



Scan & Verify

Member #

**October 29, 2021**

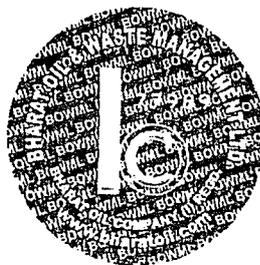
Expiry Date :

One may verify 'active' membership by calling  
Bharat Oil & Waste Management Ltd. at  
011-4100 0710, 2981 6466 or Email : sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohlagi  
Sales Coordinator  
sales@bharatoil.com  
Digitally Signed By:Pragati Rohlagi  
Date: 2020-11-18 16:09:09  
IP: 122.161.199.235  
ID: S/ruvJp9PXQCLe8CBvShSQ==  
Click here to E-verify

Authorized Signatory



For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja  
GM (Admin & Fin.)  
sales@bharatoil.com  
Digitally Signed By:Sunder K Kukreja  
Date: 2020-11-18 16:10:30  
IP: 122.162.212.171  
ID: S4FTN04gAWYmPhQ6aYLX2A==  
Click here to E-verify

Authorized Signatory



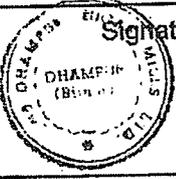
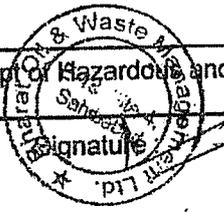
\*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML upon non-payment of dues / payment.

**FORM 10**  
[See rule 19 (1)]

Copy No. \_\_\_\_\_

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

**S.No.:** 4470

1 Occupier's Name & Mailing Address (including Phone No. and email)	M/S Dhampur Sugai Mills Unit - Dhampur District Bijnor		
2 Sender's Authorization No.			
3 Manifest Document No.	S.No: 6994 Dt 18/01/21		
4 Transporter's Name & Address (including Phone No. and email)	Dhampur		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration	UP/20AL/4299		
7 Vehicle Registration No.			
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) <b>BHARAT OIL COMPANY (I) REGIONAL OFFICE</b> E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com		
(II) <b>BHARAT OIL &amp; WASTE MANAGEMENT LTD.</b> Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) <b>BHARAT OIL &amp; WASTE MANAGEMENT LTD.</b> Plot# 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-228500 e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023		
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023		
10 Waste Description	Oily Sludge		
11 Total Quantity No. of Containers	100 Nos. m' or MT Nos.		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, labeled and labeled, and are in all respects in proper condition for transport according to applicable national government regulations.		
Typed Name & Stamp : 	Signature : 		
15 Transporter Acknowledgement of Receipt of Waste	Month Day Year 01 19 2021		
Typed Name & Stamp : Signature :	Month Day Year 01 19 2021		
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year 01 19 2021		
Typed Name & Stamp : 	Signature :		



सत्यमेव जयते

भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास

और गंगा संरक्षण विभाग

केन्द्रीय भूमि जल प्राधिकरण

Government of India

Ministry of Jal Shakti

Department of Water Resources,

River Development &amp; Ganga Rejuvenation

Central Ground Water Authority

Amara - (V)

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTIC**

Project Name:	M/s Dhampur Sugar Mills Ltd. (Dhampur Unit)		
Project Address:	Dhampur, District - Bijnor, Uttar Pradesh		
Town:	Dhampur (NPP)	Block:	Dhampur
District:	Bijnor	State:	Uttar Pradesh
Pin Code:	246761		
Communication Address:	M/s Dhampur Sugar Mills Ltd.(Dhampur Unit), Dhampur, District - Bijnor, U 246761		
Address of CGWB Regional Office :	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B III Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/REN/1/2020/5636					
2. Application No.:	21-4/1256/UP/IND/2016	3. Category:	Industry			
4. Project Status:	Existing Project	5. NOC Type:	1st Renewal			
6. Valid from:	28/04/2019	7. Valid up to:	26/04/2022			
8. Ground Water Abstraction Permitted:						
	Fresh Water		Saline Water	Dewatering		Total
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
	1500.00	333000.00				1500.00

9. Details of ground water abstraction /Dewatering structures	Total Existing No.:4					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	4	0	0	0	0	0	0

\*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit

10. Quantum of ground water recharge/harvesting(m <sup>3</sup> /year):	194630.00			
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
		Manual	DWLR**	DWLR WI
**DWLR - Digital Water Level Recorder	2	0	1	

(Compliance Conditions given overleaf)

Digitally signed by  
NANDAKUMARAN P  
Date: 2020.01.27 18:35सदस्य (केन्द्रीय भूमि जल  
अधिकरण (CGWA)

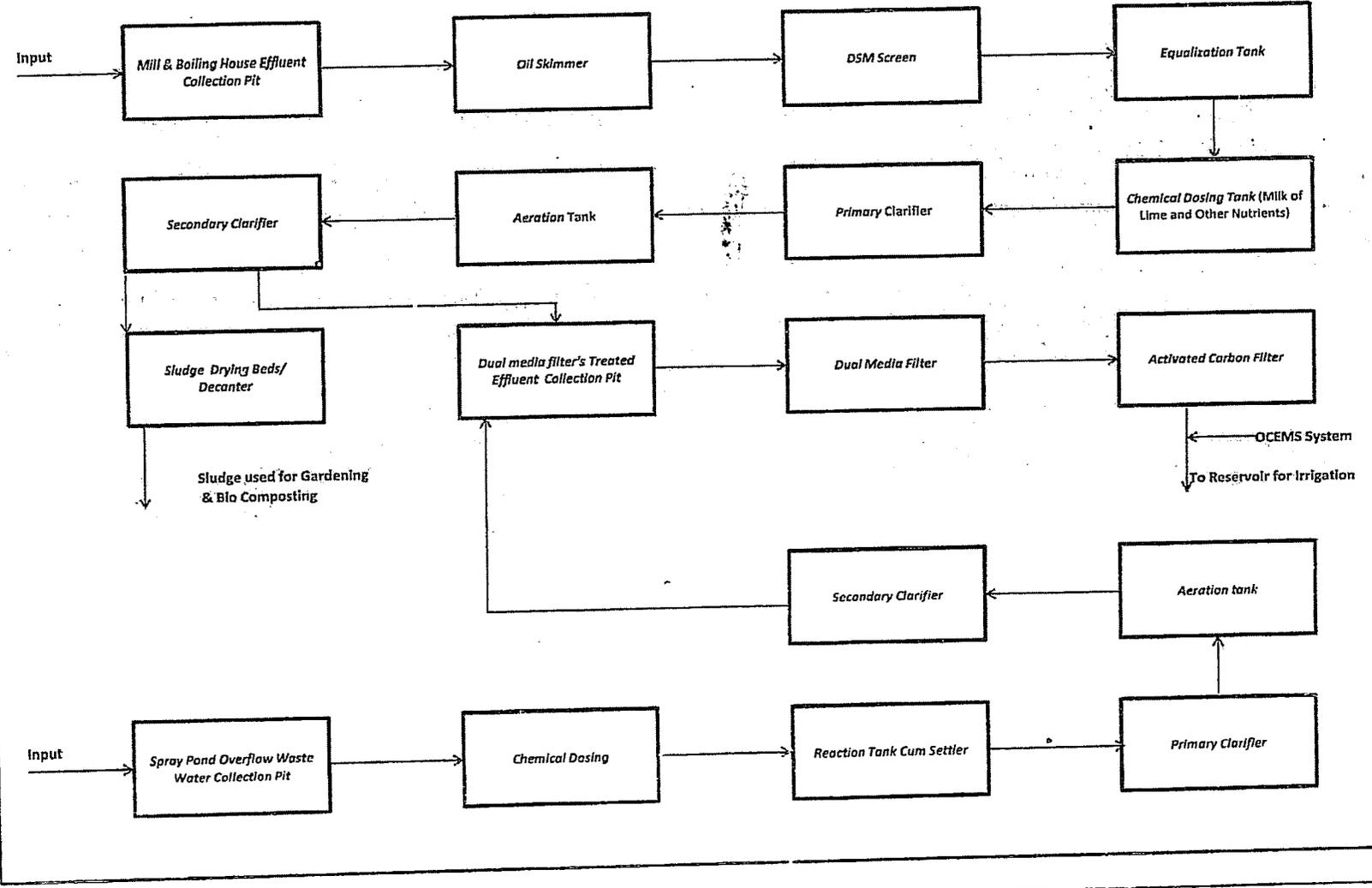
Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m<sup>3</sup>/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m<sup>3</sup>/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m<sup>3</sup>/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m<sup>3</sup>/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring: four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act,1986.
20. In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986 as and when decided by statutory authorities.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



### Dhampur Sugar Mills. Ltd, Dhampur Effluent Waste treatment Stream Mill & Boiling House and Spray Pond Overflow Effluent treatment Plant Process Flow Diagram



**JOINT INSPECTION REPORT  
(02.02.2021)**

**OF**

**M/s DHAMPUR SUGAR MILLS LTD.,  
DISTILLERY UNIT- DHAMPUR  
BIJNOR – 246761, UP**

**In the Matter Of  
ADIL ANSARI Vs M/s DHAMPUR SUGAR  
MILLS LTD. & ORS.  
OA NO. 539/2019**

**-Prepared by-  
The Joint Committee of CPCB & UPPCB  
Constituted by  
Hon'ble National Green Tribunal  
(Order dated 09<sup>th</sup> November, 2020)**

**Joint Inspection Report of M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor, UP-246761**

S.No.	Name & Address of the Industry:	M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor, UP-246761
1.	Type of Industry Sector	Distillery
2.	Date of Inspection	02.02.2021
3.	Operational Status	Operational
4.	Name of main Raw Material	Molasses
5.	Name of Final Product (s)	Spirit (ENA)/Absolute alcohol
6.	Consented Production Capacity	220 KLD Rectified Spirit/220 KLD Absolute Alcohol/120 KLD Extra Neutral Alcohol and 140 KLD Ethyl Acetate
7.	Production during inspection (based on Excise data)	248 KLD
8.	Air and water consent	Valid up to 31.12.2021
9.	Authorization under Haz. and Other Wastes Rules, 2016	Never applied
10.	Permission from CGWA for abstraction of Ground Water	Valid from 08.04.2019 to 06.04.2024
11.	Sources of Water Supply	Bore wells: 03 Numbers Water Meters: -installed Working status of Water meters: Operational Logbook maintained:- Yes
12.	Consumption of Fresh Water (KLD)	1757.04 KLD (as per the ground water withdrawal data submitted by the unit from Aug-2020 to Jan-2021)
13.	Wastewater Stream	<b>Industrial effluent:</b> Spent wash, spent lees, process condensate, cooling tower blow down and boiler blow down <b>Domestic:</b> Sewage
14.	Method of Treatment, concentration and Utilization of Wastewater	<b>For Industrial effluents to achieve ZLD:</b> Spent wash Management: Multi Effect Evaporator (SMEE) & Integrated MEE (IMEE) followed by Incineration boiler. Unit has installed <b>Condensate Polishing Unit (CPU)</b> of capacity 2500m <sup>3</sup> /day for treatment of IMEE condensate, MEE condensate, cooling tower blowdown and spent lees. <b>For Domestic waste water:</b> Sewage Treatment Plant (STP) found under construction.
15.	Mass flow meters at inlet and outlet of MEE	Installed and found operational
16.	Online monitoring system connected	Unit has installed total 02 PTZ cameras and both are connected to CPCB server (As verified by respective SPCB)

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#### 4.1 Consented production capacity of the unit;

- M/s Dhampur Sugar Mills Ltd. (Distillery Unit), Dhampur, Bijnor, UP is a molasses based distillery unit having consented capacity of 220 KLPD and installed capacity of 350 KLPD.
- The unit has consent to operate (CTO) under the Water (Prevention & Control of Pollution) Act (Consent No. 6189722) and the Air (Prevention & Control of Pollution) Act (Consent No. 6188660) issued by Uttar Pradesh Pollution Control Board (UPPCB) having validity upto 31.12.2021 (**Annexure-4a** and **Annexure-4b**).
- As per the consent condition, the approved production capacity is 220 KLD Rectified Spirit/220 Absolute Alcohol/120 KLD Extra Neutral Alcohol and 140 KLD Ethyl Acetate.

**Detailed inspection report of Distillery plant is as below;**

#### 4.2 Fresh Water Consumption

##### 4.2.1 Sources of Fresh Water

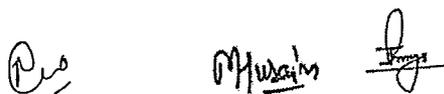
- To meet the requirement of fresh water, the distillery unit has total 03 nos. of tube wells located at different places within the campus.
- As informed by the unit representative the unit is operating only two tube wells i.e., tube well no. 1 (**Fig. 1**) & tube well no. 2 to meet the requirement of fresh water and flow meters are also installed on both operational tube wells (**Fig. 2**).
- A common pipe line was observed for tube well no. 3 (non-operational) & tube well no. 1. (operational). The unit has installed flow meter on non-operational tube well no. 3, but reading was not visible (**Fig. 3**).
- Flow meters reading (Totalizer) and flow rate observed during joint inspection is mentioned below:

**Table 1: Tube well meter reading and Co-ordinates**

Tube well No.	Meter reading at time of inspection (m <sup>3</sup> )	Flow rate (m <sup>3</sup> /hr)	Latitude	Longitude
1.	30795.3	46.6	29.288	78.516
2.	2739282.6	0.0	29.289	78.513
3.	Meter was installed but reading was not visible	Nil	29.288	78.517

##### 4.2.2 Freshwater Consumption

1. As per log book of tube wells provided by the unit, freshwater consumption in distillery plant of the unit is presented below for time period from Aug-2020 to Jan-2021:



**Table 2: Ground water withdrawal from two operational tube wells (from Aug-2020 to Jan-2021)**

Month	Tube well No. 1	Tube well No. 2	Total fresh water consumption (m <sup>3</sup> )	No. of days of abstraction
Aug-20	18240.9	29250.8	47491.7	29
Sep-20	5506	32380.8	37886.8	24
Oct-20	0	58337.9	58337.9	31
Nov-20	1550	58153.8	59703.8	30
Dec-20	4479	39571.1	44050.1	29
Jan-21	16479.9	41774	58253.9	31
<b>Total ground water withdrawal from Tube well-1 &amp; 2 from Aug-2020 to Jan-2021</b>			305724.2	174
<b>Average Daily consumption</b>			<b>1757.04 m<sup>3</sup>/day</b>	

#### 4.3 Piezometers Details

- The unit has provided 02 nos. of Piezometers for measurement of groundwater depth at the following locations:

**Table 3: Piezometers locations**

S. No.	Piezometer No.	Location	Latitude	Longitude
1	Piezometer No. 1	Inside the unit premises (Fig. 4)	29.2866	78.5142
2	Piezometer No. 2	At bio-compost yard (Fig. 5)	29.287387	78.506727

#### 4.4 Characteristics of the Ground Water

- The analysis results of ground water samples collected from the distillery plant is as below:

**Table 4: Characteristics of Ground water samples of the unit**

Sample location → Parameters ↓	Tube well no. 1	Hand Pump at compost yard	Hand Pump outside unit	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.3	7.5	7.5	6.5-8.5
Conductivity (µmho/cm)	585	424	430	-
Color (Hazen)	BDL	BDL	BDL	15
COD (mg/l)	BDL	BDL	BDL	-
TDS (mg/l)	342	352	256	2000
Total hardness as CaCO <sub>3</sub> (mg/l)	297	213	198	600
Total alkalinity as CaCO <sub>3</sub> (mg/l)	274	228	228	600
Chloride (mg/l)	30	14	10	1000
Sulfate (mg/l)	09	BDL	BDL	400
Fluoride (mg/l)	0.4	0.5	0.5	1.5

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NO <sub>3</sub> -N (mg/l)	BDL	BDL	BDL	45
As (mg/l)	0.01	BDL	BDL	0.05
Cd (mg/l)	BDL	BDL	BDL	0.003
Co (mg/l)	BDL	BDL	BDL	-
Cr (mg/l)	BDL	BDL	BDL	0.05
Cu (mg/l)	0.03	BDL	BDL	1.5
Fe (mg/l)	<b>2.03</b>	0.14	0.15	0.3
Mn (mg/l)	0.18	0.14	0.09	0.3
Ni (mg/l)	BDL	BDL	BDL	0.02
Pb (mg/l)	BDL	BDL	BDL	0.01

#### 4.5 Observations on freshwater withdrawal, piezometer wells installations and analysis results of ground water samples

1. The distillery plant of the unit has CGWA NOC for abstraction of ground water from two tube wells, which is valid from 08.04.2019 to 06.04.2024. As per the valid CGWA NOC, the unit is permitted to withdraw 2400 m<sup>3</sup>/day (6,48,000 m<sup>3</sup>/year). Copy of valid CGWA NOC is placed at **Annexure-4c**.
2. As per the fresh water consumption data from Aug-2020 to Jan-2021, provided by the unit, average daily ground water withdrawal from two tube wells is 1757.04 m<sup>3</sup>/day which is within the CGWA permissible limit of 2400 m<sup>3</sup>/day.
3. Fe in sample collected from tube well no. 1 is found 2.03 mg/l against BIS-IS 10500:2012 standards of 0.3 mg/l (refer table 4).

#### 4.6 Existing Spent Wash and other effluent management system

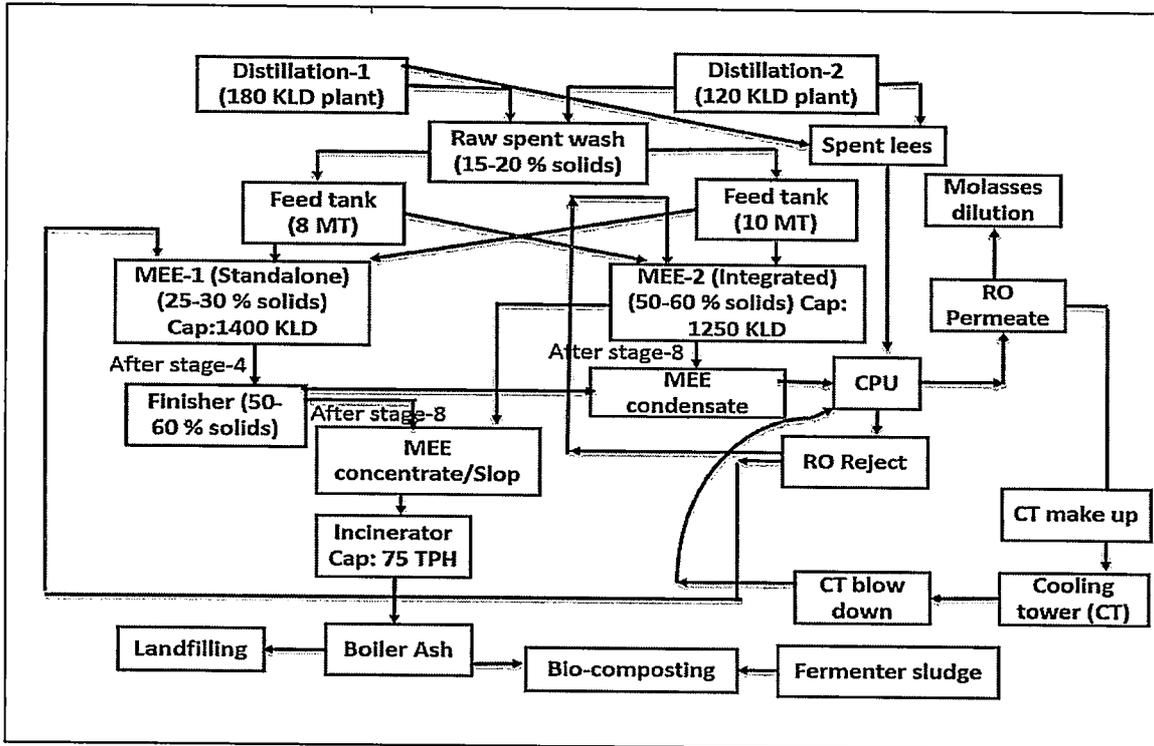
1. For the management of spent wash, the unit has installed following systems:
  - i. One Standalone Multiple Effect Evaporator (SMEE) of 06 stages (05+01) + 04 stage finisher (03+01),
  - ii. One Integrated Multi Effect Evaporator (IMEE) of total 09 stages (08+01),
  - iii. Condensate Polishing Unit (CPU) and
  - iv. Incineration boiler

**Table 5: Details of existing spent wash management system**

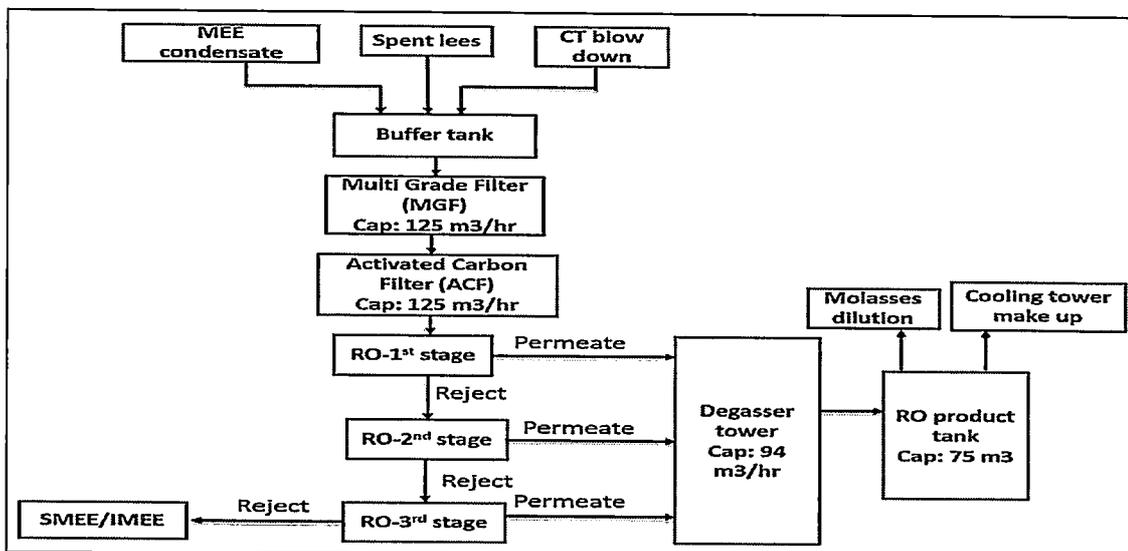
S. No.	Particulars	Nos.	Capacity	Type of operation
1.	Standalone Multi Effect Evaporator (SMEE) of 06 stages (05+01) + 04 stage finisher (03+01), connected with 180 KLPD distillation plant	01	1400 m <sup>3</sup> /day	Continuous
2.	Integrated Multi Effect Evaporator (IMEE) of total 09 stages (08+01), integrated with 120 KLPD distillation plant	01	1260 m <sup>3</sup> /day	Continuous
3.	Condensate Polishing Unit (CPU) - RO based technology	01	2500m <sup>3</sup> /day	Continuous
4.	Incineration boiler	01	75 TPH	Continuous

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- 4 Flow chart of spent wash and other effluent management system of the distillery unit is mentioned below;



- 5 For treatment of condensate generated from both MEEs (finisher condensate of SMEE and condensate of IMEE) and other non-process low strength effluents like spent lees, cooling tower blow down, the unit has installed Condensate Polishing Unit (CPU) of 2,500 m<sup>3</sup> capacity.
- 6 CPU is comprising of Multi Grade Filter (MGF), Activated Carbon Filter (ACF), three stage RO and degasser tower. Treated effluent/RO permeates from the CPU is being used in molasses dilution/cooling tower make up and RO-3 reject of the CPU is feed to SMEE/IMEE for evaporation. Flow diagram of CPU is as below:



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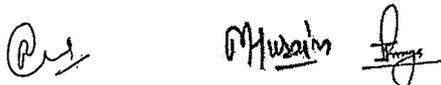
#### 4.7 Observations on Distillery plant

1. On the day of inspection, the unit was found operating at production capacity of 248 KLD using B-heavy molasses as raw material.
2. On the day of inspection, all the spent wash management system i.e., both MEEs, Incineration boiler and CPU were found operational.
3. The distillery unit has two plants of capacity 180 KLPD and 120 KLPD, which are based on common batch type fermentation and separate Multi Pressure Distillation technology to produce Rectified Spirit/Extra Neutral Alcohol (ENA)/Absolute Alcohol.
4. The unit has total 12 nos. of fermenters with variable capacities- 1.25 lakh liters (2 nos.), 2.5 lakh liters (6 nos.), 5 lakh liters (3 nos.) and 6 lakh liters (1 no).
5. The unit has provided two storage tanks in series i.e., one of 3500 m<sup>3</sup> capacity for settling of raw spent wash (RSW) generating from 180 KLPD distillation plant as well as 120 KLD distillation plant and other one is of 2500 m<sup>3</sup> capacity for mixing/setting of raw spent wash + RO reject of CPU. From this settling tank of 2500 m<sup>3</sup> capacity, the unit has provision to feed raw spent wash either to SMEE (capacity 1400 m<sup>3</sup>/day) or to IMEE (capacity of 1260 m<sup>3</sup>/day) for concentration.
6. As per the logbook data submitted by the unit, month wise total alcohol production, total raw spent wash generation, spent wash generation per KL of alcohol production and alcohol production per quintal of molasses is as below:

**Table 6: Month wise Alcohol Production, spent Wash generation and SW generation per KL of alcohol production**

Month	Total Production using (in KL)	Total raw spent wash generation (KL)	Avg. Spent wash generation per KL of alcohol production (KL/KL)	Molasses consumed (Quintals)	
				C-Heavy	B-Heavy
Aug-2020	5805.057	45327	7.81	84550	140550
Sept-2020	4396.67	34942	7.95	97900	78500
Oct-2020	7164.178	54647	7.63	84050	191550
Nov-2020	7325.904	53362	7.28	152375	132075
Dec-2020	5780.354	42860	7.41	13550	186300
Jan-2021	7706.866	62073	8.05	93250	181575
<b>Average of 06 months (from Aug-2020 to Jan-2021)</b>	<b>6363.17</b>	<b>48868.5</b>	<b>7.69</b>	<b>87612.5</b>	<b>151758.3</b>

7. As per the MEEs operation data submitted by the unit from Aug-2020 to Jan-2021, the unit is achieving average volume reduction of 78.13 % and 72.84 through SMEE and IMEE, however the overall volume reduction of both MEEs is 75.69 %.
8. After both MEEs, the unit has provided two tanks of 275 m<sup>3</sup> and 400 m<sup>3</sup> capacity for storage of concentrated spent wash (CSW) with 55 to 60 °Brix (slop) generated from



SMEE and IMEE respectively. From these two tanks (of 275 m<sup>3</sup> and 400 m<sup>3</sup> capacity), slop is pumped to a storage cum pump sump tank of 270 m<sup>3</sup> capacity before feed to incineration boiler. This slop is then feed to incineration boiler along with supporting fuel i.e., bagasse.

9. As informed, CIP (Cleaning in Process) of both the MEEs is fed to MEEs after mixing with raw spent wash.
10. The unit has incineration boiler of design capacity 75 TPH followed by bag filter as Air Pollution Control Measure device (APCD) having stack height of 84 meters.
11. As per the logbook data submitted by the unit, month wise total concentrated spent wash (slop) generation, total concentrated spent wash (slop) and subsidiary fuel feed to Incineration boiler is as below:

**Table 7: Month wise concentrated SW (slop) generation, concentrated SW and subsidiary fuel feed to incineration boiler**

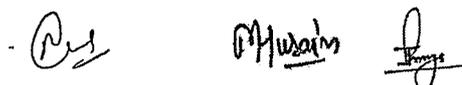
Month	Slop generation (MT)	Slop feed to incineration boiler (MT)	Subsidiary fuel (bagasse) feed to incineration boiler (MT)	Total Feed (MT)	Ratio of Slop: Bagasse feed to Incineration boiler
<b>Aug-20</b>	14984	14929	10108.3	25037.3	1.47
<b>Sept-20</b>	12255	12283	7917	20200	1.55
<b>Oct-20</b>	18407	18424	11534.9	29958.9	1.59
<b>Nov-20</b>	18502	18507	10920.8	29427.8	1.69
<b>Dec-20</b>	13980	14006	7242.4	21248.4	1.93
<b>Jan-21</b>	18813	18776	10512	29288	1.78
<b>Total</b>	<b>96941</b>	<b>96925</b>	<b>58235.4</b>	<b>155160.4</b>	<b>Average: 1.67</b>

12. The unit representative informed that, they are maintaining 70:30 ratio for concentrated spent wash (slop) and subsidiary fuel in incineration boiler, however from the above data, it can be concluded that, the unit is maintaining 60:40 ratio for concentrated spent wash (slop) and subsidiary fuel in incineration boiler.
13. As informed, ash generated from the incineration boiler is distributed to the farmers at free of cost through open trolleys after mixing with press mud.
14. The Unit has installed mass flow meters with totalizer at inlet and outlet of SMEE, IMEE and at incineration boiler feed. All mass flow meters are connected to CPCB server. At the time of inspection, the reading of mass flow meters (totalizer and flow rate) were noted and are as follows:
  - a. Reading of mass flow meter (totalizer and flow rate) at IMEE;
    - i. At inlet of IMEE: totalizer reading-527719 T, flow rate-52.2 T/hr (49.24 m<sup>3</sup>/hr, considering Sp.Gr.1.06)
    - ii. At outlet of IMEE (IMEE Concentrate): totalizer reading-151864 T, flow rate-13.56 T/hr (11.69 m<sup>3</sup>/hr, considering Sp.Gr.1.16)

- b. Reading of mass flow meter (totalizer and flow rate) at SMEE;
- i. At inlet of SMEE: totalizer reading-1693558 T, flow rate-54.8 T/hr (51.69 m<sup>3</sup>/hr, considering Sp.Gr.1.06)
  - ii. At outlet of SMEE (SMEE Concentrate): totalizer reading-371896 T, flow rate-12.20 T/hr (10.52 m<sup>3</sup>/hr, considering Sp.Gr.1.16)
- c. Reading of mass flow meter (totalizer and flow rate) at Incineration boiler;
- i. At inlet of incineration boiler: totalizer reading-587 T, Slop (Concentrate) flow rate-26 T/hr (20.15 m<sup>3</sup>/hr, considering Sp.Gr.1.29)
15. In CPU, the unit has installed flow meter at RO-Feed, RO-Permeate and RO-Reject, at the time of inspection flow meter totalizer reading were found 66827.5 m<sup>3</sup> (flow rate: 116.5 m<sup>3</sup>/hr), 61918.3 m<sup>3</sup> (flow rate: 71 m<sup>3</sup>/hr) and 3072.2 m<sup>3</sup> (flow rate: 39 m<sup>3</sup>/hr) respectively.
16. The unit has following settling tanks as well as lagoons used for different purposes. Capacity (as provided by the unit), condition observed during joint inspection and purpose of all the settling tanks/lagoons is presented below:

**Table 8: Capacity (as provided by the unit), status observed during joint inspection and purpose of all the tanks and lagoons**

S. No.	Identification	Condition observed during joint inspection	Capacity (as provided by the Unit)	Purpose
1.	Settling tank-1	Filled with approx. 2000 m <sup>3</sup> of raw spent wash	3492 KL~3500 KL	Used as Settling Tank for raw spent wash only
2.	Settling tank-2	Filled with approx. 2000 m <sup>3</sup> of raw spent wash	2499.84 KL~2500 KL	Used as Settling Tank for raw spent wash + RO reject (from CPU)
3.	Buffer Tank	Completely filled	501.33 KL	Used as buffer tank before SMEE (as informed)
4.	Tank	Filled with finisher product	275 KL	Finisher product generated from SMEE and IMEE respectively.
5.	Tank	Filled with finisher product	400 KL	
6.	Tank	Closed tank for concentrated spent wash (slop)	207 KL	Storage cum pump sump of MEE concentrate before incineration.
7.	Tank at bio-compost yard	Filled with rain water (Fig. 6)	100 KL	Pump sump of MEE concentrate before bio-composting. (located at bio-compost yard of 10 acres)
8.	Lagoon 1	Dismantling work by filling with boiler ash was found in progress. Approx. 70 % of lagoon was found filled with ash. (Fig. 7)	6159.60 KL	Previously, it was used as lagoon for storage of concentrated spent wash, but now it is under dismantling by filling with boiler ash
9.	Lagoon 2	Dismantling work by filling with boiler	10,173 KL	Previously, it was used as lagoon for storage of



		ash was found in progress. Approx. 70 % of lagoon was found filled with ash. (Fig. 8)		concentrated spent wash, but now it is under dismantling by filling with boiler ash
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17. The unit has dismantled its 02 lagoon of capacity 10173 m<sup>3</sup> and 6159 m<sup>3</sup>. The supply pipeline of spent wash to these tanks has also been dismantled and disconnected. The unit has filled both the lagoons with distillery boiler ash.

18. Previously, the unit had opted bio-composting as well as incineration boiler for achieving Zero Liquid Discharge (ZLD), however as informed by the unit representative that the process of bio-composting has been discontinued from June-2020 and presently the unit has opted for concentration incineration system. During joint inspection, the bio-composting operation was found not in operation.

19. The unit has four bio-compost yards as listed below:

Bio-compost yard	Area (in acres)	Previously used for	Current status
Bio-compost yard-1	20.46	10 acres-for Bio-composting	Mixing of boiler ash (from distillery & sugar unit) with press mud was observed.
		10.46 acres used for press mud storage	
Bio-compost yard-2	1.28	Bio-composting	This 7.91 acres of bio-composting area was found dry and empty.  No bio-composting or any other activity was observed on these land.
Bio-compost yard-3	2.93		
Bio-compost yard-4	3.7		
<b>Bi-furcation of total bio-compost area is as below:</b>			
<b>Total bio-compost area=28.37 acres</b>			
Total active bio-compost area = 16.91 acres			
Area used for storage of press mud = 10.46 acres			
Area previously used for storage of ready bio-compost yard = 1.0 acres			

20. Presently, in 10 acres of active bio-compost yard, the unit is mixing boiler ash coming from distillery & sugar plant with press mud and after mixing, the prepared mixture is distributed to the farmers at free of cost through open trolleys.

21. The Unit has one piezo well in the bio-compost yard of 10 acres' area.

22. At active bio-compost yard of 10 acres, the unit has one tank of capacity 100 KL (refer Fig. 6), which was previously being used as pump sump for MEE concentrate (with 30% solids) before bio-composting. Presently the unit has dismantled the pipe line which was earlier use to pump conc. spent wash (i.e. with 30% solids) from MEE to bio-compost yard.

23. At bio-compost yards, total 04 nos. of MS tanks of 08 KL, 10 KL, 12 KL and 12 KL capacity (Fig. 9 & Fig. 10) were observed. The unit representative has informed that these tanks

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were earlier used for spraying of concentrated spent wash on bio-compost. These tanks are currently not in use as the process of bio-composting has been stopped by the unit from June 2020.

24. The unit has informed that to achieve ZLD, previously the system consisted of Bio-methanation followed by MEE followed by Incineration and bio-composting both. However, from last 4-5 years the unit has stopped the use of bio-digesters and directly feeding the raw spent wash to SMEE and IMEE for concentration.
25. The unit is planning to dismantle these bio-digesters. As informed by the unit representative, these bio-digester contains approx. 30000 KL of bio-methanated sludge containing spent wash. The unit is planning to completely exhaust/utilize this bio-methanated sludge containing spent wash in bio-composting by 30, June 2021. In this context the unit has submitted a letter dated 04.01.2021 to MS, UPPCB requesting for temporary permission of bio-composting upto 30 June, 2021 for utilization of surplus of bio-methanated sludge containing spent wash, which is stored in the bio-digester of the distillery. (letter to UPPCB is enclosed at **Annexure-4d**).
26. To utilize the bio-methanated sludge containing spent wash in bio-composting, the unit has built a new pipe line from the distillery plant to bio-compost yard, however the pipe line is not in use and will come in use only after the unit received permission from UPPCB.
27. The unit representative also informed that after utilization of bio-methanated sludge, bio-composting operation will be discontinued after 30 June, 2021 under supervision of the concerned Regional Office of UPPCB and the temporary pipe line built for supply of bio-methanated sludge containing spent wash will also be dismantled permanently.
28. For treatment of domestic waste water generating from the residential colony, sugar plant and distillery plant, the unit is going to install a Sewage Treatment Plant (STP) of 220 KLD capacity and during joint inspection the STP construction work was found under progress (**Fig. 11 & Fig. 12**). The unit has provided purchase order PO No. 4100007977 dated 16.10.2020 for STP.
29. As per the submitted purchase order, STP will be comprising of bar screen, equalization tank, oil & grease trap, chemical dosing system, tube settler, aeration tank, multi grade sand filter, activated carbon filter, chlorine dosing system and treated water storage tank.

#### 4.8 Characteristics of samples collected from various locations of the distillery unit

1. At the time of inspection, samples were collected from various locations of the distillery unit to verify the efficiency of the ZLD system. Analysis results are represented below:

**Table 9: Characteristics of spent wash and other effluents samples collected from the distillery unit**

Sr. No	Sample location	Parameters						
		pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	TS (mg/l)	Color (hazen)
1.	Raw spent wash from distillation unit	4.6	94400	39667	-	-	113712	-

2.	Raw spent wash Feed to IMEE and SMEE	4.8	92000	29500	-	-	126448	-
3.	IMEE Concentrate (Integrated)	4.7	614400	208000	-	-	640892	-
4.	IMEE Condensate (Integrated)	3.1	5320	3990	BDL	160	-	13
5.	SMEE Concentrate (Stand Alone)	4.6	467200	142000	-	-	425784	-
6.	SMEE Condensate (Stand Alone)	3.0	9360	5886	BDL	132	-	19
7.	SW in buffer tank	4.5	323200	104000	-	-	366416	-
8.	Lees	3.5	648	167	BDL	180	-	12
9.	Feed to Boiler	4.6	550400	200000	-	-	495472	-
10.	CPU feed	4.2	4120	1933	BDL	1096	-	12
11.	CPU permeate	5.2	1272	833	BDL	156	-	BDL
12.	CPU reject	4.3	9760	6333	15	2776	-	27

- Analysis of effluent samples collected from inlet of Condensate Polishing Unit shows pH- 4.2, COD – 4120 mg/l and BOD-1933 mg/l, TDS-1096 mg/l and colour-12 Hazen. Sample collected from the outlet of CPU permeate shows pH- 5.2, COD – 1272 mg/l and BOD-833 mg/l, TDS-156 mg/l and colour-BDL.
- Analysis of samples collected from the inlet of SMEE and IMEE (common) shows pH- 4.8, COD – 92000 mg/l and BOD-29500 mg/l and TS- 126448 mg/l (12%). Sample collected from the outlet of SMEE and IMEE shows pH- 4.6, COD – 467200 mg/l and BOD-142000 mg/l, TS-425784 mg/l (42%) and pH- 4.7, COD – 614400 mg/l and BOD-208000 mg/l, TS-640892 mg/l (64%).
- At the time of inspection, it was informed by the unit representative that the settling tank is provided for storage of raw spent wash + CPU RO reject, which is being fed to MEEs, however the analysis result of sample collected from this settling tank indicates concentrated spent wash and not raw spent wash.
- Concentrated spent wash (slop) collected from the feed line of the boiler shows pH- 4.6, COD – 550400 mg/l and BOD-200000 mg/l and TS- 495472 mg/l (49%).

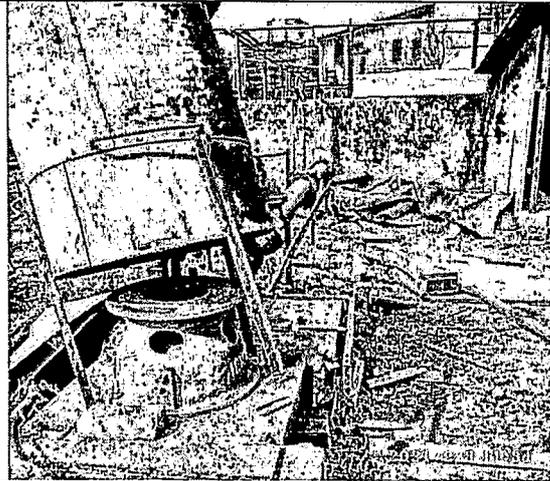
**Table 10: Characteristics of samples collected from the drain adjacent to the distillery unit**

Sample location	Parameters							
	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Color (hazen)	NH <sub>3</sub> -N (mg/l)	TC/FC (MPN/100 ml)
Ikra drain at Up Stream of the unit	6.9	296	125	146	684	53	17	Total Coliforms- 23x10 <sup>6</sup> MPN/100ml Fecal Coliforms- 45x10 <sup>5</sup> MPN/100ml
Ikra drain at Down	6.4	536	296	74	628	29	44	Total Coliforms- 17x10 <sup>6</sup> MPN/100ml

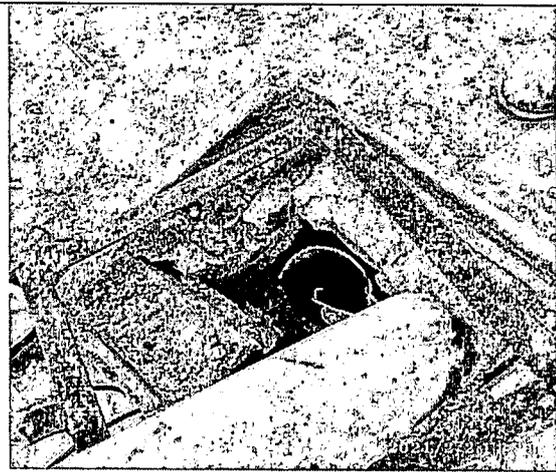
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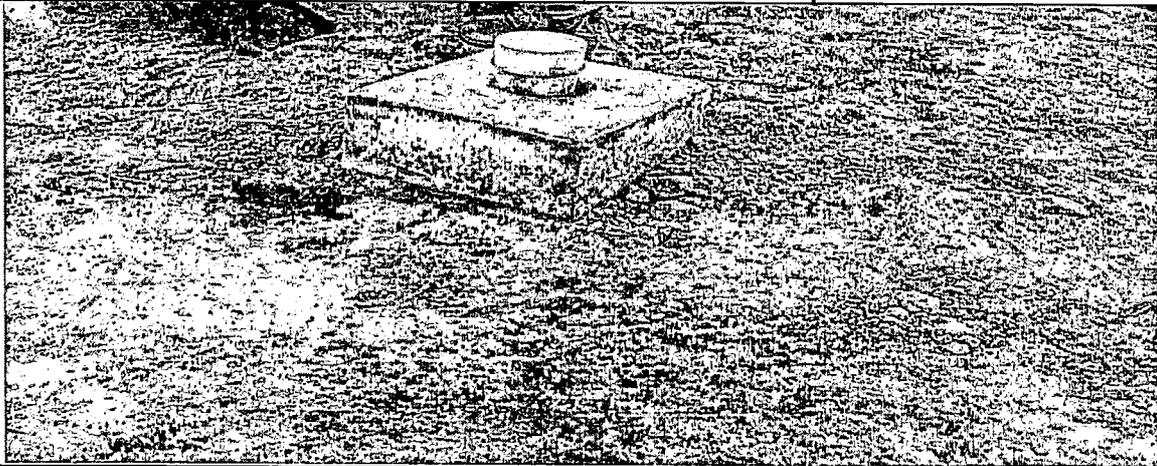




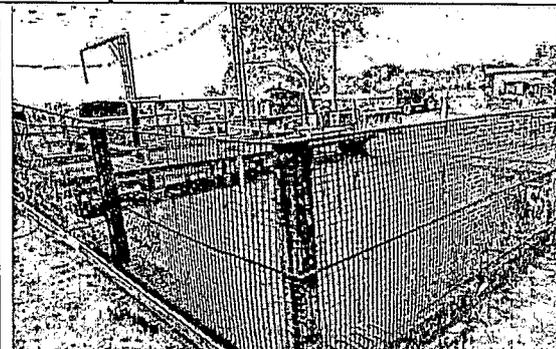
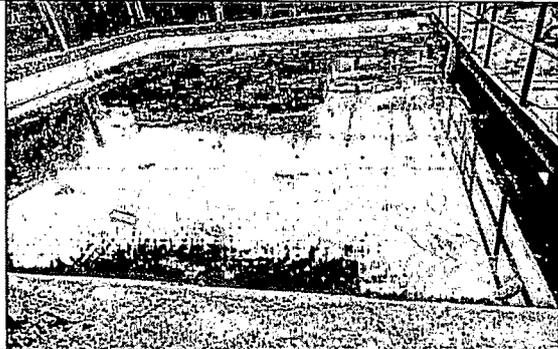
**Fig. 3: Tube well no. 3 (Non-operational)**



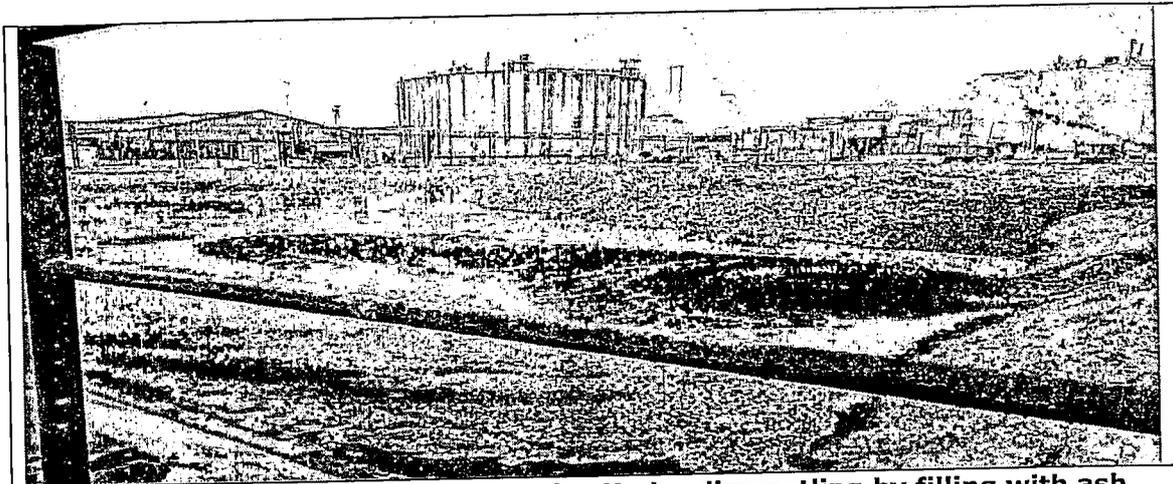
**Fig. 4: Piezometric well no. 1 located inside the unit premises**



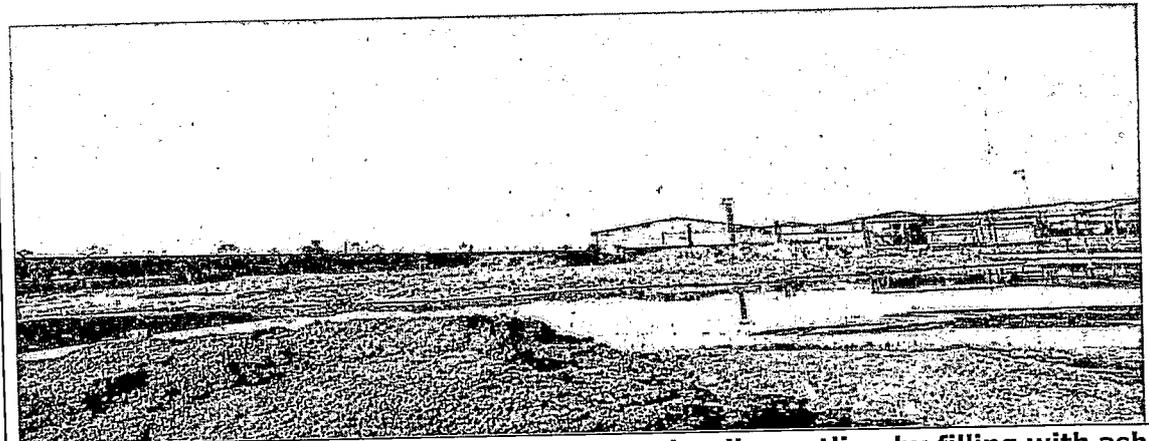
**Fig. 5: Piezometric well no. 2 located at bio-compost yard**



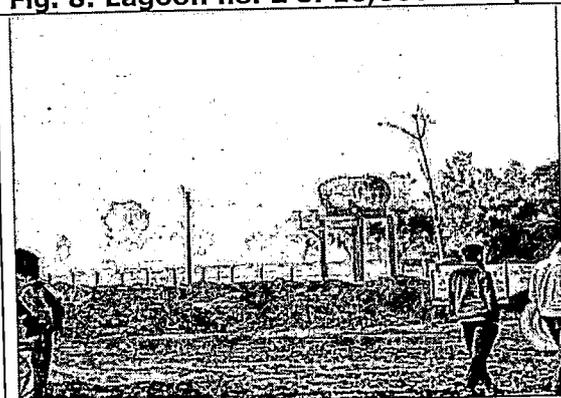
**Fig. 6: Tank/lagoon filled with rain water at bio-compost yard**



**Fig. 7: Lagoon no. 1 of 6159 KL capacity-Under dismantling by filling with ash**



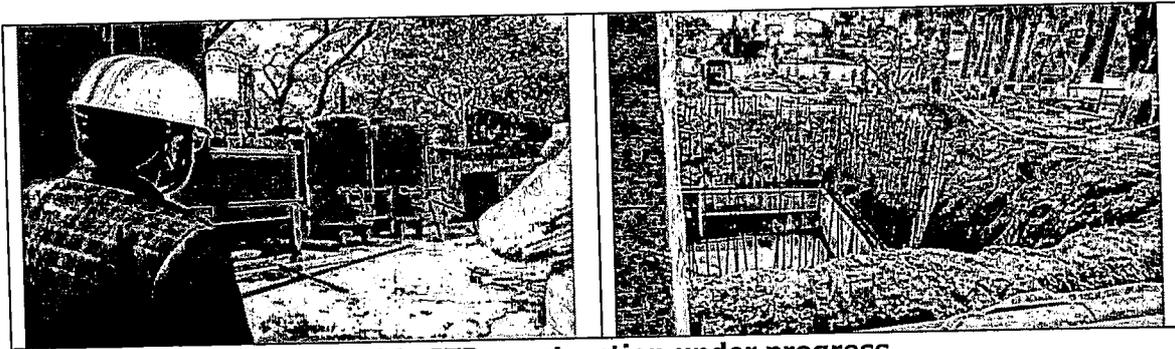
**Fig. 8: Lagoon no. 2 of 10,000 KL capacity-Under dismantling by filling with ash**



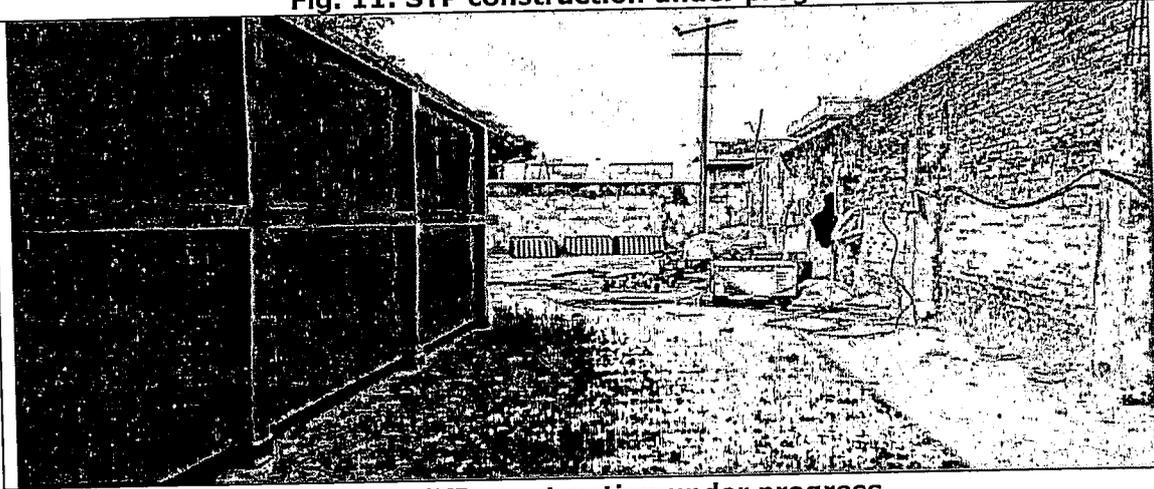
**Fig. 9: MS tank to spray concentrated SW at bio-compost yard**



**Fig. 10: MS tank to spray concentrated SW at bio-compost yard**



**Fig. 11: STP construction under progress**



**Fig. 12: STP construction under progress**

**4.11 Signature of Joint Inspection team**

Sr. no.	Name of Inspecting officer	Signature
1.	Mrs. Reena Satawan, Sc. 'D', CPCB, Delhi	<i>Reena</i>
2.	Sh. J.P Maurya, Regional Officer, RO-Bijnor, UPPCB	<i>J.P Maurya</i>
3.	Sh. Mahir Hussain, AEE, RO-Bijnor, UPPCB	<i>Mahir</i>
4.	Dr. Prabhat Ranjan, Sc. 'B', CPCB, Delhi	<i>Prabhat Ranjan</i>
5.	Sh. Vipin Kumar, RA-III, CPCB, Delhi	<i>Vipin Kumar</i>
6.	Miss Anshul Kumari, RA-III, CPCB, Delhi	<i>Anshul</i>
7.	Mrs. Shivangi Goswami, RA-II, CPCB, Delhi	<i>Shivangi Goswami</i>
8.	Sh. Ashwani Kumar, RA-II, CPCB, Delhi	<i>Ashwani</i>
9.	Sh. Muktesh Chaudhary, SRF, CPCB, Delhi	<i>Muktesh</i>



## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
68854/UPPCB/Bijnore (UPPCBRO)/CTO/water/B  
I/NOR/2019

Dated: 17/07/2020

To,

Shri AMIT SHARMA SHARMA  
M/s. DHAMPUR SUGAR MILLS LTD. DISTILLERY DIVISION  
Dhampur Sugar Mills Ltd. Dhampur Distt. Bijnor. PINOR-246761  
BIIINOR.

Sub: Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DHAMPUR SUGAR MILLS LTD DISTILLERY DIVISION

Reference Application No. 6189722

Dated: 17/07/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. DHAMPUR SUGAR MILLS LTD DISTILLERY DIVISION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure in reference to their foresaid application.
2. This consent is valid for the period from 01/01/2020 to 31/12/2021.
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

This consent is being issued with the permission of competent authority.

Amit Chandra  
Digitally signed by  
Amit Chandra  
Date: 2020.07.17  
13:01:26 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed: As above  
(condition of consent):

Copy to: Regional Officer, Bijnore to ensure the compliance of the conditions imposed in the consent order.

Amit Chandra  
Digitally signed by  
Amit Chandra  
Date: 2020.07.17  
13:01:22 +05'30'

Chief Environment Officer

**UP POLLUTION CONTROL BOARD, LUCKNOW**

Annexure to Consent issued to M/s. DHAMPUR SUGAR MILLS LTD. DISTILLERY DIVISION vide

Consent Order No. 6189722/Water

Dated: 17/07/2020

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of 220 KLD Rectified Spirit / 220 Absolute Alcohol / 120 Extra Neutral Alcohol and 140 KLD Ethyl Acetate.
2. The quantity of maximum daily effluent discharge should not be more than the following:

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KLD/day	Treatment facility and discharge point
1	Domestic	20 KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms:

Domestic Effluent		
S.No	Parameter	Standard

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which this consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/fivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio-composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

**Specific Conditions:**

- 4
1. The Consent to Operate Water is valid for production of 220 KLD Rectified Spirit/ 220 Absolute Alcohol (Ethanol)/ 120 Extra Neutral Alcohol and 140 KLD Ethyl Acetate, for operation throughout the year.
  2. The Show Cause Notice issued under section 33 A of Water Act 1974 vide letter no H/40035/C/7/ Jal-195/ Ka. Ba. No./2019 dated 13.8.2019 is hereby revoked.
  3. Unit shall regularly operate the installed Zero Liquid discharge system comprising of MEB, Slope boiler of 75 TPE and CPU. The MEB condensate, reject and Cooling tower blow down shall be treated in Condensate Polishing Unit and treated water is used for Molasses dilution and Cooling tower make up water. The plant shall strictly operate on Zero Liquid discharge. No waste/ treated water shall be discharged outside the premises. Operation of Bio Compost yard is not permitted and ZLD must be achieved through Incineration Boiler.
  4. Other effluent streams from MEB Condensate, Spent Lees, Cooling Tower and Boiler blow downs shall be treated through Condensate Polishing unit, the RO permeate shall be used in activities like Molasses dilution, Cooling Tower make up and reject shall be circulated back to the MEB Zero Liquid Discharge shall be maintained.
  5. In the matter of OA no. 539/2019 Adil Ansari vs Dhampur Sugar Mills Ltd. & Ors. in compliance of order of Hon'ble NGT, the joint committee of CPCB and UPPCB inspected the unit and has recommended that the utilization of CPU permeate having pH of 4.3, COD- 1013 mg/l against 250 mg/l and BOD-323 mg/l against 100 mg/l in non process activities like gardening, is a violation of ZLD norms and should be stopped immediately. Unit must ensure compliance.
  6. In the matter of OA 1007 of 2019 Priyanka Modern Sr. Secondary School vs Uttar Pradesh Pollution Control Board & Ors. in compliance of order of Hon'ble NGT, the joint committee constituted by District Magistrate, Bijnore inspected the unit and has made following recommendations-
    - a. The operation and maintenance of air pollution control system should be ensured in such a way that ambient air quality remains in accordance with the prescribed norms.
    - b. Unit should make permanent wall/ structure of adequate height and automatic water sprinkler to ensure dust control towards Priyanka Modern School.
    - c. Conveyor belt of Bagasse should be kept 100 percent covered.
    - d. Vehicles carrying bagasse in the industrial premises should be covered with green net.
    - e. Proper water sprinkler on bagasse be done.
    - f. Unit should develop dense green belt towards Priyanka Modern School boundary.
  - Unit must ensure compliance.
  7. The automatic water sprinkler shall be commissioned within 15 days.
  8. Unit shall obtain approval shall be obtained from Petroleum and Explosives Safety Organization (PESO) for the site and layout plan.
  9. Unit shall be using 2500 cubic meter lagoon with 2000 cubic meter spentwash and 3500 cubic meter lagoon with 2400 cubic meter spentwash. The 500 cubic meter lagoon shall be used as sludge settler tank. The maximum stored quantity of spentwash shall not exceed 4450 cubic meter, unit shall use lagoon of 2500 and 3500 cubic meter capacity for storage of spentwash. The lagoon of 10000 and 6000 cubic meter capacity shall be permanently dismantled and timebound plan shall be submitted within 15 days.
  10. Unit shall operate in Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.
  11. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
  12. Unit must operate and maintain properly the installed flow meter and web camera and shall ensure on-line connectivity of flow meter and web camera with server of CPCB and UPPCB.
  13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H/16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
  14. Process effluent/ any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
  15. Unit shall obtain NOC from CGWA for ground water extraction within 3 months or shall make alternate arrangement for water requirement with prior permission of competent authority, failing which this consent shall be considered for revocation. Unit shall comply with the Section 10 & Section 11 of Uttar Pradesh Ground Water (Management and Regulation) Act 2019 and shall obtain Registration from ground water board.
  16. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous.

waste.

17. Unit shall comply with the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13-07-2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

18. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.

19. The work of extra wall towards the boundary of Priyanka Modern School shall be completed by 31-08-2020 and the covered shed for bagasse should be ready by 30-10-2020 before the start of next crushing season.

20. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

21. Unit shall deposit Bank Guarantee of Rs. 10 Lakh (Rs. Ten Lakh Only) for compliance of above conditions within 07 days failing which the CTO will be revoked automatically.

Amit  
Chandra

Digitally signed by:  
Amit Chandra  
Date: 2020.07.17  
13:01:38 +0530

Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board,

Chief Environment Officer



U.P. Pollution Control Board

CONSENT ORDER

Dated: 20/07/2020

Ref No. - 68841/U.P.PCB/Bijnore(U.P.PCBRO)/CTO/air/BJNOR/2019

To,  
Shri. AMIT SHARMA SHARMA  
M/s. DHAMPUR SUGAR MILLS LTD. DISTILLERY DIVISION  
Dhampur Sugar Mills Ltd. Dhampur Dist. Bijnor, BIJNOR, 246761  
BIJNOR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DHAMPUR SUGAR MILLS LTD. DISTILLERY DIVISION

Dated: 20/07/2020

Reference Application No: 6188660

1. With reference to the application for consent for emission of air pollutants from the plant of M. DHAMPUR SUGAR MILLS LTD. DISTILLERY DIVISION under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions.
  2. This consent is valid for the period from 01/01/2020 to 31/12/2021.
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority.

Amit Chandra  
Digitally signed  
Amit Chandra  
Date: 2020.07.21  
16:14:09 +0530

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed: As above  
(condition of consent):

Copy to: Regional Officer Bijnore to ensure the compliance of the conditions imposed in the consent order.

Amit Chandra  
Digitally signed  
Amit Chandra  
Date: 2020.07.21  
16:14:26 +0530

Chief Environment Officer

**U.P. Pollution Control Board**

Dated: 20/07/2020

**CONDITIONS OF CONSENT**

1(a) The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 75 TPH	Baggase - 13.7TPH Coal 8.1 TPH Spent Wash - 25.5 Kl/Hr	01	Particulate Matter	Bag filter and 84 meter high stack
2	DG Set 750 KVA	Disel oil	02	Particulate Matter	6 meter above from the roof of nearest building.

1(b) The emissions by various stacks into the environment should be as per the norms of the Board

Emission Quality Details Detail			
S.No.	Stack No.	Parameter	Standard
1	02	Particulate Matter	As per standards stipulated in E(P) Rules 1986
2	01	Particulate Matter	50 mc/nm3

2. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
3. Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
4. The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
5. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
6. Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
7. The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
8. In case of closure directions under section 5 of E (P) Act 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

**Specific Conditions:**

1. The Consent to Operate Air is valid for production of 220 KLD Rectified Spirit / 220 Absolute Alcohol (Ethanol) / 120 Extra-Neutral Alcohol and 140 KLD Ethyl Acetate, for operation throughout the year.
2. Unit shall regularly operate the installed Zero Liquid discharge system comprising of MEE, Slope boiler of 75 TPH and CPU. The MEE condensate, reject and Cooling tower blow down shall be treated in Condensate Polishing Unit and treated water is used for Molasses dilution and Cooling tower make up water. The plant shall strictly operate on Zero Liquid discharge. No waste/ treated water shall be discharged outside the premises.
3. Unit shall maintain and operate Air pollution control system i.e bag filter and stack height of 84 meter from ground level regularly and ensure that Particulate emission are within the prescribed norms of 50 mg per normal cubic meter.
4. Unit shall achieve ZLD through MEE and Incineration Boiler only and Bio Compost yard shall be permanently closed with immediate effect. Maximum stored quantity of spent wash shall not exceed 4450 cubic meter. unit shall use lagoon of 2500 and 3500 cubic meter capacity for storage of spent wash. The lagoon of 10000 and 6000 cubic meter capacity shall be permanently dismantled and timebound plan shall be submitted within 15 days.
5. Unit shall maintain the canopy installed at the DG sets of 750 KVA and stack height of 6 meter above from the roof of nearest building.
6. In the matter of OA 1007 of 2019 Priyanka Modern Sr. Secondary School vs Uttar Pradesh Pollution Control Board & Ors, in compliance of order of Hon'ble NGT, the joint committee constituted by District Magistrate, Bijnore inspected the unit and has made following recommendations-
  - a. The operation and maintenance of air pollution control system should be ensured in such a way that ambient air quality remains in accordance with the prescribed norms.
  - b. Unit should make permanent wall/ structure of adequate height and automatic water sprinkler to ensure dust control towards Priyanka Modern School.
  - c. Conveyor belt of Bagasse should be kept 100 percent covered.
  - d. Vehicles carrying bagasse in the industrial premises should be covered with green net.
  - e. Proper water sprinkler on bagasse be done.
  - f. Unit should develop dense green belt towards Priyanka Modern School boundary.
 Unit must ensure compliance.
7. Unit shall obtain approval shall be obtained from Petroleum and Explosives Safety Organization (PESO) for the site and layout plan.
8. Unit shall maintain online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.
9. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
10. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
11. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
12. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
13. Unit shall submit ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
14. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
15. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
16. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
17. The work of extra wall towards the boundary of Priyanka Modern School shall be completed by 31-08-2020 and the covered shed for bagasse should be ready by 30-10-2020 before the start of next crushing season.
18. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Amit  
Chandra

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by Amit Chandra  
Date: 2020.07.20  
16:14:33 +05'30'

Issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

Chief Environment Officer.



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	M/s Dhampur Sugar Mills Ltd.		
Project Address:	M/s Dhampur Sugar Mills Ltd.		
Town:	Alhaipur (CT)	Block:	Dhampur
District:	Bijnor	State:	Uttar Pradesh
Pin Code:	246761		
Communication Address:	M/s Dhampur Sugar Mills Ltd. (Distillery Division), Dhampur, Bijnor, Uttar Pradesh - 246761		
Address of CGWB Regional Office:	Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh - 226021		

1. NOC No.:	CGWA/NOC/IND/REN/2/2020/5654									
2. Application No.:	21-4/87/JP/IND/2007			3. Category:	Industry					
4. Project Status:	Existing Project			5. NOC Type:	2nd Renewal					
6. Valid from:	03/04/2019			7. Valid up to:	06/04/2024					
8. Ground Water Abstraction Permitted:										
Fresh Water		Saline Water		Dewatering		Total				
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year			
2400.00	648000.00					2400.00	648000.00			
9. Details of ground water abstraction /Dewatering structures										
Total Existing No.:2				Total Proposed No.:0						
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pjt.										
10. Quantum of ground water recharge/harvesting(m <sup>3</sup> /year):	268584.00									
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism							
			Manual		DWLR**		DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2		0		1		1			

(Compliance Conditions given overleaf)

Digitally signed by  
NANDAKUMARAN P  
Date: 2020.03.23 11:51:00 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)  
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

**Validity of this NOC shall be subject to compliance of the following mandatory conditions:**

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m<sup>3</sup>/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m<sup>3</sup>/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m<sup>3</sup>/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m<sup>3</sup>/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act, 1986.
20. In case of any violation of NOC conditions or illegal extraction of Ground water the firm shall be liable to pay "Environmental Compensation"/ "Penalty", if any under Sec 15 of EPA 1986 as and when decided by statutory authorities.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**



Dhampur Sugar Mills Limited

Unit: Dhampur  
 Dhampur, N. Rly. Dist. Bijnor (U.P.)  
 Pin Code: 246 761  
 Tel: 01344-220009  
 E-mail: dsmdhampur@dhampur.com  
 Website: www.dhampur.com

4<sup>th</sup> January, 2021

To,

The Member Secretary,  
 U.P. Pollution Control Board,  
 T.C.-12V, Vibhuti Khand, Gomti Nagar  
 Lucknow-226 010

**Subject: Request for temporary permission of bio-composting upto 30<sup>th</sup> June 2021 for exhausting the old / surplus stock of bio-methanated sludge containing spent wash, stored in bio-digesters of the distillery.**

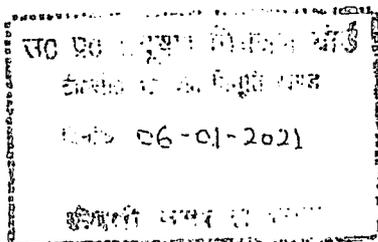
Dear Sir,

This is to bring your kind notice that in compliance of the 'Standard operating Procedure' (SOP), dated 10.08.2018 issued by the CPCB; Office Memorandum dated 25.03.2019 of the MOEFCC and Office Memorandum dated 28.01.2020 of U.P.P.C.B., we had opted for total incineration of spent wash through Slope Boiler and had discontinued the bio-composting operations at Dhampur Distillery. Accordingly, we were granted consents of Water & Air (dated 17.07.2020 & 20.07.2020, respectively) for Dhampur Distillery which are valid upto 31.12.2021.

Here, we would like to submit that we have a methane generation system in our distillery and our bio-digesters are also a part of the same. Previously, our system for compliance of ZLD consisted of bio - methanation process in which spent wash was used as substrate to generate methane in bio-digesters where COD/BOD was degraded through microbiological degradation process, as such, the treated spent wash contained low COD / BOD having low calorific value. The bio-methanated spent wash in this process turns alkaline and it is almost impossible to fully concentrate the same in evaporator. It is reiterated that this spent wash has low calorific value which makes it's burning even more difficult.

As mentioned above, incineration of bio- methanated sludge containing spent wash having low calorific value, stored in our bio- digesters remains a major problem for us as this spent wash does not burn efficiently in our boiler in comparison to the raw spent wash which has a much higher calorific value and which burns suitably in our slope boiler.

Use of bio-methanated spent wash in our slope boiler not only hampers the working of the distillery but also disturbs the efficiency & working of the slope boiler, resulting in breakdowns & stoppages in day to day distillery operations. It is for this reason we are



discontinuing our methane generation process but the disposal of bio-methanated sludge containing spent wash remains a major factor.

In view of the above-mentioned circumstances, we request your good self to **temporarily** allow us to use the available quantity of Bio-methanated sludge / spent wash stored in bio-digesters for bio-composting upto 30<sup>th</sup> June 2021. This will enable us to exhaust the quantity of Bio-methanated sludge containing spent wash stored in our bio-digester. The "Organic Manure" produced through this temporary bio-composting operation up to 30<sup>th</sup> June 2021 will be supplied hand to hand to the cane growers who demand such 'organic manure' from us on regular basis. This will also help us in getting the bio-composting yard emptied simultaneously.

We undertake that this temporary bio-composting operation will be discontinued on 30<sup>th</sup> June 2021 under the inspection of the concerned Regional Office of U.P.P.C.B. and the temporary line built for supply of bio-methanated sludge containing spent wash will also be dismantled permanently under the inspection of the concerned Regional Office, U.P.C.B. We shall also submit a monthly report regarding the use of bio-methanated sludge containing spent wash in the temporary Bio-composting operations till 30.06.2021.

**A detailed chart pertaining to the quantity of bio-methanated sludge containing spent wash and its projected daily use in Bio-composting upto 30.06.2021 is enclosed herewith as Annexure-I.**

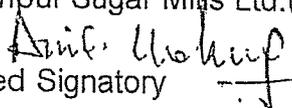
We are hopeful that your good self will allow us such temporary permission to completely exhaust the bio-methanated sludge containing spent wash in the interest of environment and smooth running of the plant.

Thanking you.

Yours sincerely,

For Dhampur Sugar Mills Ltd. ( Distillery Division )

Authorized Signatory



Encl: As stated above

CC to: (1) The Chairman, U.P.P.C.B, Lucknow.

(2) The C.E.O, U.P.P.B, Lucknow. (circle-7)

(3) Regional Officer, U.P.P.C.B, Bijnor.

## Annexure -I

CHART SHOWING QTY OF BIO-METHANATED SLUDGE/ SPENT WASH TO BE BIO-COMPOSTED UPTO 30.06.2021 IN BIO-COMPOST YARD

Bio Composting Plan upto 30.06.2021	UOM	Qty.	
Standard Norms for Press mud	MT/Acre	850	
Standard Norms for Spent wash @ 30 Bx	PMC : SW	1.6	
Total available Sludge with Water For Bio-Composting	KL	30000	
Total Press Mud Required	MT	18750	
Cycle Days	Days	45	
Area Available for the bio-composting	Acre	6	
Press Mud consumption in available Area	MT	5100	
Bio-composting Cycle Required for Available material	Nos	3.68	
Total Nos of Days required for Above Cycle	Days	165	
Nos of Month Required	Nos	5.5	
Starting Date and Month of Bio-composting			
End Date and Month of Bio-composting			
Per Month Press Mud Consumption			
Months	Qty. Of Press Mud (M.T.)	Ratio (KL/ Ton of PMC)	Total Consumption (K.L.)
First Cycle	8500	1.6	8500 X 1.6 = 13600
Second Cycle	8500	1.6	8500 X 1.6 = 13600
Third Cycle	2000	1.6	2000 X 1.6 = 3200
Total Qty. of Press Mud	19000	1.6	30400

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